

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO. 29 OF 2019

IN THE MATTER OF

Mr. Tanaji Balasaheb Gambhire ...Applicant

Vs.

The Principal Secretary- DoE & Ors. ...Respondents

INDEX

Sr. No	Exhibit	Particulars	Pg. No.
1.		Additional affidavit on behalf of the respondent no. 11	2186 – 2197
2.	A	Copy of the Bank Guarantee dated 09.08.2023.	2198 –2204
3.	B	Copy of the payment receipt of Rs. 210.89 Lakhs	2205 –2207
4.	C	Copy of the Environment Clearance 11.10.2023	2208– 2218
5.	D	Copies of the Extension of Bank Guarantee dated 16.07.2024 and letter dated 01.08.2024 forwarding the extension of BG to MPCB.	2219-2225
6.	D1	Letter to Garden Dept for Afforestation (Plantation, Garden Development)	2226
7.	D2	Reply From PMC Garden Dept. – Proposed work place at S. No. 30(Part) Kharadi and suggested to submit our proposal for this work.	2227
8.	D3	Letter to Garden Dept. – Proposal Submitted for Afforestation work at	2228

		aforesaid location upto Rs.71.16 Lac as per condition in EC.	
9.	D4	Quotation approved of Rs. 71.16 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 26.06.2024	2229-2231
10.	D5	Work Order given to Vishwaraj Shitole	2232-2244
11.	D6	Letter from Garden Dept. – Approval of Proposal for Afforestation work at aforesaid location.	2245-2246
12.	D7	Letter to Garden Dept. of Completion of Work	2247-2286
13.	D8	Letter from Garden dept. confirming work completion.	2287
14.	D9	Invoice of Rs. 71,15,813/-	2288-2289
15.	D10	Letter to Garden Dept for Water Conservation Program Work	2290
16.	D11	Reply From PMC Garden Dept. – Proposed work place at S. No. 162/1(Part) Lohegaon and suggested to submit our proposal for this work.	2291
17.	D12	Letter to Garden Dept. – Proposal Submitted for Water Conservation work at aforesaid location upto Rs.71.16 Lac as per condition in EC.	2292
18.	D13	Quotation approved of Rs. 71.16 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 26.06.2024	2293-2297
19.	D14	Work Order given to Vishwaraj Shitole	2298-2307
20.	D15	Letter from Garden Dept. – Approval of Proposal for Sewerage Line and STP work at aforesaid location	2308-2309
21.	D16	Letter to Garden Dept for Play Ground Development Work	2310
22.	D17	Reply From PMC Garden Dept. – Proposed work place at S. No. 227 Rohan Mithila, Lohegaon and	2311

		suggested to submit our proposal for this work.	
23.	D18	Letter to Garden Dept. – Proposal Submitted for Paly Ground work at aforesaid location upto Rs.56.93 Lac as per condition in EC.	2312
24.	D19	Quotation approved of Rs. 56.93 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 04.07.2024.	2313-2314
25.	D20	Letter from Garden Dept. – Approval of Proposal for Paly Ground work at aforesaid location.	2315-2316
26.	D21	Work Order given to Vishwaraj Shitole	2317-2323
27.	D22	Letter to Garden Dept for Sewerage Line and STP, Solid Waste Management Work	2324
28.	D23	Reply From PMC Garden Dept. – Proposed work place at Katraj and suggested to submit our proposal for this work.	2325
29.	D24	Letter to Garden Dept. – Proposal Submitted for Sewerage Lines and STP, solid waste management at aforesaid location upto Rs.56.92 Lac as per condition in EC.	2326
30.	D25	Quotation approved of Rs. 56.93 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 19.08.2024.	2327-2329
31.	D26	Work Order given to Vishwaraj Shitole	2330-2337
32.	D27	Letter from Garden Dept. – Approval of Proposal for Afforestation work at aforesaid location.	2338-2339
33.	D28	Letter to Garden Dept for Urban Air/ Noise Pollution Control Initiatives Work	2340
34.	D29	Reply From PMC Garden Dept. – Proposed work place at Swami	2341

		Vivekanand Udyan, Viman Nagar, Lohegaon and suggested to submit our proposal for this work.	
35.	D30	Letter to Garden Dept. – Proposal Submitted for Urban Air/ Noise Pollution Control Initiatives at aforesaid location upto Rs.28.46 Lac as per condition in EC.	2342
36.	D31	Quotation approved of Rs. 28.46 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 26.06.2024	2343-2344
37.	D32	Work Order given to Vishwaraj Shitole	2345-2351
38.	D33	Letter from Garden Dept.- Approval of Proposal for Urban Air/ Noise Pollution Initiatives related work at aforesaid location.	2352-2353
39.	D34	Letter to Garden Dept. of Completion of Work	2354-2368
40.	D35	Letter from Garden dept. confirming work completion.	2369
41.	D36	Invoice of Rs. 28,45,793/-	2370-2371
42.	E	Copy of the CTE dated 05.06.2024.	2372-2379
43.	F	Copy of the Bank Guarantee dated 11.06.2024	2380-2383
44.	G	Copy of the receipt of payment done on 17.05.2024	2384
45.	H	Copy of the receipt of payment done on 22.05.2024.	2385
46.	I	Copy of the CTO dated 12..06.2024.	2386-2393
		Last page	2393



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO. 29 OF 2019**

IN THE MATTER OF

Mr. Tanaji Balasaheb Gambhire

...Applicant

Vs.

The Principal Secretary- DoE & Ors.

...Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO. 11**

I, Srinivas K. Iyer, aged 48 years, the Authorized Signatory of the Respondent No. 11, having office address at "Nyati Unitree", East Wing, 7th Floor, CTS No. 1995 (B+C)+1996B, Yerwada, Pune Nagar Road, Pune 411006, do hereby solemnly affirm and state as under:

1. I am the authorized signatory of the Respondent No. 11, having my address as mentioned above and I am competent, authorized, and able to depose the present Affidavit. I have perused and made myself conversant with the contents and records pertaining to the present application and I am even otherwise well aware of the facts and circumstances of the present case from personal knowledge as also office records and is competent to depose the same.

2. I say that I am filing the present Additional affidavit for the limited purpose of bringing the subsequent facts and developments on the record and to the attention of this Hon'ble Tribunal. I crave leave to file a further affidavit/additional affidavit along with supporting documents if circumstances so warrant.
3. I say that true and correct subsequent facts and developments are as follows:

Environment Clearance

- a) On 09.08.2023, the Respondent No.11 submitted Bank Guarantee of Rs 2,84,63,000/, in favor of MPCB for the purposes of obtaining Environment Clearance (“EC”) with respect to the said project. Hereto marked and annexed as **Exhibit A** is a copy of the Bank Guarantee dated 09.08.2023.
- b) On 09.08.2023, Respondent No. 11 remitted a total penalty amount of Rs 210.89 Lakhs in connection with the said project. This penalty comprised Rs.174.63 Lakhs, calculated at 1% of the Total Project Cost, which amounts to Rs. 174.63 Crores, and Rs. 36.26 Lakhs, representing 0.25% of the Total



Turnover during the period of violation, which amounts to Rs 145.03 Crores. Hereto marked and annexed as **Exhibit B** is a copy of the payment receipt of Rs. 210.89 Lakhs.



- c) On 11.10.2023, the State Environmental Impact Assessment Authority (“SEIAA”), after thorough deliberation and consideration, granted EC to Respondent No. 11 concerning the said project. Hereto marked and annexed as **Exhibit C** is a copy of the Environment Clearance 11.10.2023.
- d) On 16.07.2024, Respondent No. 11 extended the Bank Guarantee provided in relation to the said project and subsequently submitted the renewed Bank Guarantee to the Maharashtra Pollution Control Board (“MPCB”) on 01.08.2024. Hereto marked and annexed as **Exhibit D** are copies of the Extension of Bank Guarantee dated 16.07.2024 and letter dated 01.08.2024 forwarding the extension of BG to MPCB.

e) From the aforesaid facts it is clear that on 11.10.2023, EC has been granted to the project in accordance with the applicable legal framework, specifically under the Notification/ Office Memorandums dated 14.03.2017, 07.07.2021 and 28.01.2022 and the judgment of the Hon'ble Supreme Court in *Electrosteel Steels Limited vs. Union of India*, (2023) 6 SCC 615. In furtherance of the grant of the said EC, the Respondent No.11 has irretrievably altered its position.

f) Subsequent to the grant of the EC, the Hon'ble Madras High Court, in its judgment dated 30.08.2024, was pleased to quash and set aside the Office Memorandum dated 07.07.2021. However, the Hon'ble Madras High Court clarified in paragraphs 28 and 29 of its judgment that the decision would apply prospectively. In other words all actions taken being grant of EC and all action in furtherance to it prior to the decision is protected. Accordingly, it is clear that the judgment does not impact or apply to the present EC granted prior to the said decision.



g) Furthermore, an NGO, Vakshakti, has filed Writ Petition (C) No. 1394 of 2023 before the Hon'ble Supreme Court, challenging the Office Memorandums under which the present Environmental Clearance (EC) was granted. On 02.01.2024, the Hon'ble Supreme Court issued notice and stayed the operation of the Office Memorandums dated 07.07.2021 and 28.01.2022. However, as the EC in the present case was obtained prior to the issuance of the aforementioned orders, the stay does not apply to the present case, and there is no legal impediment to the validity or grant of the said EC.

h) It is respectfully submitted that this Hon'ble Tribunal, in its order dated 29.11.2024 in *Ajay Jayvantrao Bhosale vs Union of India & Ors.*, has categorically held that environmental clearances that were under consideration and have been granted prior to the Hon'ble Madras High Court's judgment quashing the Office Memorandum, and the Hon'ble Supreme Court subsequently staying the operation of the Office Memorandum, will not be affected by such orders. It was



further clarified that there is no legal impediment to the grant of such environmental clearances under these circumstances. Therefore, the environmental clearance in the present case is valid and stands unaffected by the orders passed by the Hon'ble Supreme court and the Hon'ble Madras High court.

Remediation:

- i) In furtherance of the requirement to remediate any damages caused to the environment, as mandated by the authorities, Respondent No. 11 has diligently undertaken necessary measures to ensure that the remediation is carried out in its true nature and spirit. In fact, Respondent No. 11 remains committed to the complete and effective remediation of any environmental damage in line with the directives of the authorities and applicable legal requirements. The steps taken by Respondent No. 11 are as follows:

REMEDICATION			
Afforestation for an amount of Rs 71.16L (25%)			
1.	03.05.2024	Letter to Garden Dept for Afforestation (Plantation, Garden Development)	Ex-D1



2.	19.06.2024	Reply From PMC Garden Dept. – Proposed work place at S. No. 30(Part) Kharadi and suggested to submit our proposal for this work.	Ex-D2
3.	26.06.2024	Letter to Garden Dept. – Proposal Submitted for Afforestation work at aforesaid location upto Rs.71.16 Lac as per condition in EC.	Ex-D3
4.	2024	Quotation approved of Rs. 71.16 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 26.06.2024	Ex-D4
5.	26.06.2024	Work Order given to Vishwaraj Shitole	Ex-D5
6.	19.07.2024	Letter from Garden Dept. – Approval of Proposal for Afforestation work at aforesaid location.	Ex-D6
7.	23.10.2024	Letter to Garden Dept. of Completion of Work	Ex-D7
8.	13.11.2024	Letter from Garden dept. confirming work completion.	Ex-D8
9.	14.11.2024	Invoice of Rs. 71,15,813/-	Ex-D9
Water Conservation Program for an amount of Rs 71.16 L (25%)			
10	03.05.2024	Letter to Garden Dept for Water Conservation Program Work	Ex-D10
11	19.06.2024	Reply From PMC Garden Dept. – Proposed work place at S. No. 162/1(Part) Lohegaon and suggested to submit our proposal for this work.	Ex-D11
12	26.06.2024	Letter to Garden Dept. – Proposal Submitted for Water Conservation work at aforesaid location upto Rs.71.16 Lac as per condition in EC.	Ex-D12
13	2024	Quotation approved of Rs. 71.16 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 26.06.2024	Ex-D13
14	26.06.2024	Work Order given to Vishwaraj Shitole	Ex-D14



15	19.07.2024	Letter from Garden Dept. – Approval of Proposal for Sewerage Line and STP work at aforesaid location.	Ex-D15
Urban Environment and Sanitation for an amount of Rs 56.93 L (20%)			
16	03.05.2024	Letter to Garden Dept for Play Ground Development Work	Ex-D16
17	26.06.2024	Reply From PMC Garden Dept. – Proposed work place at S. No. 227 Rohan Mithila, Lohegaon and suggested to submit our proposal for this work.	Ex-D17
18	04.07.2024	Letter to Garden Dept. – Proposal Submitted for Paly Ground work at aforesaid location upto Rs.56.93 Lac as per condition in EC.	Ex-D18
19	2024	Quotation approved of Rs. 56.93 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 04.07.2024.	Ex-D19
20	19.07.2024	Letter from Garden Dept. – Approval of Proposal for Paly Ground work at aforesaid location.	Ex-D20
21	23.07.2024	Work Order given to Vishwaraj Shitole	Ex-D21
Sewerage lines and STP, solid waste management. For an amount of Rs 56.93 L (20%)			
22	03.05.2024	Letter to Garden Dept for Sewerage Line and STP, Solid Waste Management Work	Ex-D22
23	14.08.2024	Reply From PMC Garden Dept. – Proposed work place at Katraj and suggested to submit our proposal for this work.	Ex-D23
24	19.08.2024	Letter to Garden Dept. – Proposal Submitted for Sewerage Lines and STP, solid waste management at aforesaid location upto Rs.56.92 Lac as per condition in EC.	Ex-D24




25	2024	Quotation approved of Rs. 56.93 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 19.08.2024.	Ex-D25
26	21.08.2024	Work Order given to Vishwaraj Shitole	Ex-D26
27	10.10.2024	Letter from Garden Dept. – Approval of Proposal for Afforestation work at aforesaid location.	Ex-D27
Urban air/noise pollution control initiatives for an amount of Rs 28.46 L (10%)			
28	03.05.2024	Letter to Garden Dept for Urban Air/ Noise Pollution Control Initiatives Work	Ex-D28
29	19.06.2024	Reply From PMC Garden Dept. – Proposed work place at Swami Vivekanand Udyan, Viman Nagar, Lohegaon and suggested to submit our proposal for this work.	Ex-D29
30	26.06.2024	Letter to Garden Dept. – Proposal Submitted for Urban Air/ Noise Pollution Control Initiatives at aforesaid location upto Rs.28.46 Lac as per condition in EC.	Ex-D30
31	2024	Quotation approved of Rs. 28.46 Lakhs. To Vishwaraj Shitole which is attached to Letter dated 26.06.2024	Ex-D31
32	29.06.2024	Work Order given to Vishwaraj Shitole	Ex-D32
33	19.07.2024	Letter from Garden Dept. – Approval of Proposal for Urban Air/ Noise Pollution Initiatives related work at aforesaid location.	Ex-D33
34	23.10.2024	Letter to Garden Dept. of Completion of Work	Ex-D34
35	13.11.2024	Letter from Garden dept. confirming work completion.	Ex-D35
36	14.11.2024	Invoice of Rs. 28,45,793/-	Ex-D36



Consent to Establish;

j) The Maharashtra Pollution Control Board, after thorough deliberation, resolved to grant Consent to Establish ("CTE") for the subject project. Hereto marked and annexed as **Exhibit E** is a copy of the CTE dated 05.06.2024.

k) On 11.06.2024, Respondent No. 11 submitted a Bank Guarantee amounting to ₹10,00,000/-, with validity extending until 04.06.2029. Hereto marked and annexed as **Exhibit F** is a copy of the Bank Guarantee dated 11.06.2024.

Consent to Operate;

l) On 17.05.2024, Respondent No. 11 remitted the Penal Fees imposed for the delay in applying for Consent to Operate ("CTO"), having obtained the first Occupation Certificate (OC) on 13.07.2015 but submitting the application for CTO only in the year 2019. Hereto marked and annexed as **Exhibit G** is copy of the receipt of payment done on 17.05.2024.



m) On 22.05.2024, Respondent No. 11 paid the requisite fees for the CTO covering the period from 2015 to 2025. Hereto marked and annexed as **Exhibit H** is copy of the receipt of payment done on 22.05.2024.



n) On 12.06.2024, the Maharashtra Pollution Control Board (MPCB), after due deliberation, resolved to grant CTO for the subject project. Hereto marked and annexed as **Exhibit I** is a copy of the CTO dated 12..06.2024.

4. In light of the facts and circumstances stated hereinabove, it is evident that the authorities, who are experts in the field of environmental regulation, have granted environmental clearance in the present case after applying their minds and conducting due diligence. The clearance has been issued strictly within the four corners of the applicable legal framework. There is absolutely no violation of any environmental law in the present case, and the applicant has failed to establish any substantive grounds in the captioned Original Application. Therefore, it is respectfully submitted that the Original Application deserves to be dismissed in its entirety.

5. I say that, the contents stated in above paragraphs are true and correct to best of my belief and knowledge.

Solemnly affirmed at Pune)

Dated 09/12/2024)

Respondent No. 11

Advocate for Respondent No. 11

BEFORE ME



BEFORE ME

A. RASHID D. SAYED
NOTARY, STATE OF MAHARASHTRA
PUNE.

19 DEC 2024

Noted & Registered
At Sr. No.: B19078/2024





o/c

+91-20-6686 3333

+91-20-6686-3332

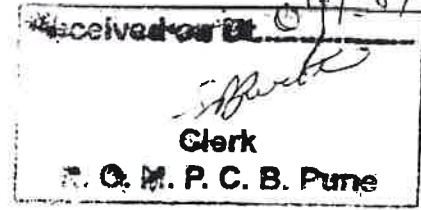
info@nyatigroup.com

www.nyatigroup.com

To,

Date: 09.08.2023

Maharashtra Pollution Control Board,
Jog Centre, 3rd floor, S.No.21/5, F.P. No.28,
Shivajinagar, Wakadewadi, Old Pune Mumbai Road,
Pune 411003.



- Subject** : Submissions of Inland Bank Guarantee in favour of Maharashtra Pollution Control Board.
- Reference** : Minutes of Meeting of SEIAA held on 10.07.2023.
- Project** : "Nyati Unitree" at S.No.103/129B, C.T.S. No. 1995, S. No. 103/129C, C.T.S. No.1995 and C.T.S. No. 1996B, Yerwada, Pune.

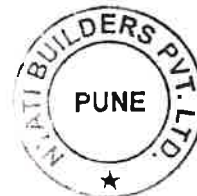
Respected Sir,

With reference to above referred Minutes of Meeting of SEIAA held on 10.07.2023 (Annexed herewith as Annexure "A"), the SEIAA has directed Nyati Builders Private Limited to submit Bank Guarantee of Rs. 284.63 Lakhs in favour of Maharashtra Pollution Control Board as stipulated in Condition No.2 therein.

In compliance of the above direction of SIEAA, we are submitting herewith in original the Bank Guarantee of Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only) bearing No. 16360100016522 dated 05.08.2023 of Axis Bank Limited, CBB Pune in favour of Maharashtra Pollution Control Board. The said Bank Guarantee is Annexed herewith as Annexure "B" comprised of said Bank Guarantee together with the Letter of Axis Bank on a Non-Judicial Stamp Paper of Rs.500, dated 05.08.2023 issued in favour of Maharashtra Pollution Control Board.

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India



Kindly sign a copy of this letter as an acknowledgement of your receipt of the above said Bank Guarantee bearing No. 16360100016522 dated 05.08.2023 (total 4 pages).

Thanking you,

For Nyati Builders Private Limited.



(Srinivas Iyer) VP - LANDS & LEGAL



Encl. : 1. Annexure "A" - Minutes of Meeting of SEIAA held on 10.07.2023
2. Annexure "B" - Bank Guarantee bearing No. 16360100016522 dated
05.08.2023 (ORIGINAL)





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER:	MPCB-BG-0000025536				
Industry Name:	Nyati Builders Private Limited	Industry Address:	yati Unitree, East Wing, 5th Floor, Nagar Road, CTS No. 1995(B+C)+1996B, Yerwada, Pune 411006.		
RO Region:	RO-Pune	SRO Region:	SRO-Pune I	BG Obtained for:	DIRECTION BG for: Conditional Direction
Direction No:	SEIAA MOM Nyati Unitree point No.2	Direction:	09-08-2023		
Conditions:	PP to submit BG of Rs. 2.84 cr towards effective implementation of remediation plan & community resource augmentation	Compliance period:	09-02-2024	BG No:	16360100016522 Amount: 2846300000
Bank:	Axis Bank	BG submission Date:	09-08-2023	BG expiry Date:	02-08-2024

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.



1 of 1

Annexure "B"

Sr. No. 1569939



AXIS BANK LIMITED



AXIS BANK LIMITED
CBB PUNE
CBB PUNE
214- 215 CITY MALL, 2ND FLOOR
PLOT NO 1, S.NO 132
PUNE-411007

Ref. No :16360100016522
Date:05-08-2023

To,

MAHARASHTRA POLLUTION CONTROL BOARD
JOG CENTRE WAKDEWADI
SHIVAJI NAGAR
PUNE

Dear Sirs,

BG No.	: 16360100016522
Date of Issue	: 05-08-2023
Amount of BG	: Rs. 2,84,63,000.00 (RUPEES TWO CRORES EIGHTY FOUR LAKHS SIXTY THREE THOUSAND ONLY)
Expiry Date	: 02-08-2024
Claim Expiry Date	: 02-08-2025
Name and Address of the Applicant	: MS. NYATI BUILDERS PRIVATE LIMITED : NYATI COMMERCE HOUSE, ROAD NO 6, : KALYANI NAGAR, PUNE PUNE

We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

1. The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

2. The beneficiary in their own interest should verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED
BG Confirmation Desk, Transaction Banking Operations
5th floor, Glgaplex, Building No 1, Plot No I.T.5,
MIDC, Airoli Knowledge Park, Airoli,
Navi Mumbai 400708 (Tel/Fax: 022-71315803)

3. BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME:
SS No.

BHUSHAN NIKUMBH
Sr. Manager - Trade & Forex
Encr. Bank Guarantee Number: 16360100016522
Emp No :- 373261
SS No. 26303



FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME:
SS No.

Prakash Daingade
Manager - Trade & Forex
Emp No. 42356
SS No. 20960

Registered Office: "TRISHUL", Opp. Samartheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad - 380006.



महाराष्ट्र MAHARASHTRA

2023

CA 506224

अनु.क्र. 66875 दि. 05 AUG 2023 म.श.र.क. 2023 - कर्म प्रकरण

दस्तावा प्रकार

दस्त नोंदणी करणार आहेत का ? होय/नाही.

मिळकतीचे वर्णन

मुद्रांक विकत घेणाऱ्याचे नांव

पता

दुसऱ्या पक्षकाराचे नाव

हस्त द्यावयाचे पत्ता

कार्यालय, पुणे 411007

सौ. आर. एच. लिमये
परवाना क्र. 2209096
3, शुक्रवार पेठ, पुणे-411002.

मुद्रांक विकत घेणाऱ्याची सही

त्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासुन 6 महिन्यात वापरणे बंधनकारक आहे.



BANK GUARANTEE NO. 16360100016522 DATED 05TH AUGUST 2023

TO
MAHARASHTRA POLLUTION CONTROL BOARD
JOG CENTRE WAKDEWADI
SHIVAJI NAGAR
PUNE - 411005

For AXIS BANK LTD

Page 1 of 3

For AXIS BANK LTD

Ranby
Authorised Signatory

Prakash
Authorised Signatory

BHUSHAN NIKUMBH
SR, Manager - Trade & Forex
Emp No :- 316261
SS No. 28303



Prakash Daingade
Manager - Trade & Forex
Emp No. 42356
SS No. 20960

BG No.: 16360100016522**BG Amount: Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)****BG Expiry Date: 02.08.2024****BG Claim Expiry Date: 02.08.2025**

1. In Consideration of the Notification issued by MoEF & CC for Environmental clearance project falling under violation category under S.No.804(E) dated 14th March 2017 and as per provision made in the notification, the power vested to state Pollution control board for accepting the bank guarantee, Maharashtra Pollution Control Board, Regional Officer, Pune having office at Jog Centre, Wakdedwadi, Shivajinagar, Pune 411 005 having agreed to grant M/s Nyati Builders Pvt. Ltd. (thereinafter referred to as the company/unit) time for the due effective compliance of the Remediation Plan and Natural & Community Resource Plan as per the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority for issuance of environmental clearance, as per the EIA Notification dated 14th September 2006 under Environment (Protection) Act 1986, the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the Remediation Plan and Natural and Community Resource Plan, and after—on production of a Bank Guarantee for **Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)** we Axis Bank Limited (hereinafter referred to as the Bank) at the request of said M/s Nyati Builders Pvt. Ltd. do hereby undertake to pay to the Board an amount not exceeding **Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)** against any non-compliance of directions as incorporated in the remediation plan and Natural and Community Resource Augmentation Plan or damages etc. caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.
2. We Axis Bank Limited, a company incorporated under the Companies Act, 1956 and carrying on the business of Banking under the banking regulation act, 1949 and having its registered office at Axis Bank Limited, Trishul, Opposite Samartheshwar Temple, Law Garden, Ellis Bridge Ahmedabad - 380006, Gujarat and branch office at AXIS BANK LIMITED 214- 215 CITY MALL, 2ND FLOOR, PLOT NO 1, S.NO 132, GANESH KHIND ROAD (UNIVERSITY ROAD), PUNE- 411007 do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non-fulfillment of undertaking. Noncompliance of directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this Guarantee shall be restricted to an amount not exceeding **Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)**.
3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and in equivocal.
4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.
5. We Axis Bank Limited further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc. have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms

Page 2 of 3

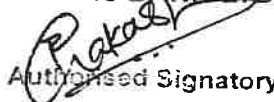
For AXIS BANK LTD



Authorised Signatory

BHUSHAN NIKUMBH**SR, Manager - Trade & Forex****Emp No :- 376261****SS No. 28303**

For AXIS BANK LTD

**Prakash Daingade****Manager - Trade & Forex****Emp No.42356****SS No.28860**

BANK GUARANTEE NO. 16360100016522 DATED 05TH AUGUST 2023

conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantee is made on us in writing on or before 02.08.2024. We shall be discharged from all liability under this guarantee thereafter.

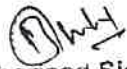
6. We **Axis Bank Limited** further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.
7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.
8. We **Axis Bank Limited** under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.
9. Notwithstanding what has been stated above our liability under this guarantee is restricted to **Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)** our guarantee shall remain in force until 1year **02.08.2024** unless a demand or claim under this guarantee is made on in writing on or before the **02.08.2025** all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.
1. Our liability under the Bank Guarantee shall not exceed **Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)**
2. This Bank Guarantee shall be valid up to **02/08/2024** and
3. Our liability to make payment shall arise and we are liable to pay the guaranteed amount in any part thereof under this Guarantee only, and only if you serve upon us a written claim or demand terms of the Guarantee on or before **02/08/2025**

DATE: 05TH AUGUST 2023

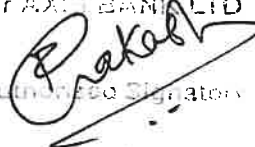
PLACE: PUNE



Page 3 of 3

For AXIS BANK LTD

Authorized Signatory
BHUSHAN NIKUMBH
SR, Manager - Trade & Forex
Emp No :- 376261
SS No. 28303



For AXIS BANK LTD

Authorized Signatory
Prakash Daingade
Manager - Trade & Forex
Emp No.42356
SS No.20960



Srishti Chambers C Wing Pune Nagar Road,
Pune - 411014
Maharashtra India
IFSC : KKBK0000730

Valid for three months from date of issue
दिनांक Date 0 1 0 8 2 0 2 3
D D M M Y Y Y Y

PAYEE YOURSELF A/C RTGS IN FAVOUR OF SEIAA/SEAC SECRETARIAT

या धारक को Or Bearer

रुपये Rupees **TWO CRORE TEN LAC EIGHTY-NINE THOUSAND ONLY**

₹ ****2,10,89,000.00**
अदा करे।

खाता सं. A/C NO. **9111124810**

KOTAK ELITE CURRENT ACCOUNT
CBS

For Nyati Builders Private Limited

[Signature]
Authorized signatory
Please sign above

22-02-2018

Payable At-par at all branch locations of Kotak Mahindra Bank Ltd.

⑈000519⑈ 411485009⑈ 000053⑈ 29



RTGS/NEFT APPLICATION FORM

RTGS NEFT (Select RTGS or NEFT as remittance type)

Kotak Mahindra Bank, _____

Date: _____

Branch

Please debit my account number 911124810 vide Cheque# 000519 and remit through NEFT/RTGS a sum of ₹ 21089000/- (Rupees in words TWO CRORE TEN LAKH EIGHTY NINE THOUSAND ONLY) as per details given below. Please also debit the said account with your service charges and Govt. taxes as applicable for this remittance.

Purpose Code _____
(Mandatory for RTGS Transactions. Please select from table below)

Beneficiary Details	Beneficiary Account Type <input type="checkbox"/> Current <input type="checkbox"/> Savings <input type="checkbox"/> NRE <input type="checkbox"/> OVERDRAFT (OD) <input type="checkbox"/> CASH CREDIT (CC) <input type="checkbox"/> CREDIT CARD <input type="checkbox"/> LOAN <input type="checkbox"/> Others
----------------------------	---

Full Name of Beneficiary SEIAA/SEAC SECRETARIAT Beneficiary A/c Number 33876812558

Confirm Beneficiary A/c Number 33876812558 IFSC Code SBIN0005350

Bank STATE BANK OF INDIA Branch MATUNGA MUMBAI

Beneficiary LEI number* _____ (* mandatory only if the amount is Rs. 50 Crore and above)

I/We hereby confirm that we have read and understood the terms and conditions mentioned overleaf.

Signature/s: _____
(Authorized Signatory/Account Holder)

Name Authorized Signatory

For Bank Use Only	1. Sign & Employee Code (Maker) : _____	2. Sign & Employee Code (Checker) : _____
	3. Date & Time : _____	4. UTR # _____

I/We hereby confirm the correctness of the details like beneficiary name, *account number, IFSC code of the beneficiary Bank Branch. #Legal Entity Identifier (LEI) of remitter and/or beneficiary are valid & correct. I/We am/are aware that the Bank will get the valid discharge if the amount is credited to the beneficiary account number requested in RTGS/NEFT application and the Bank shall not assume any liability arising out of incorrect IFSC code, mismatch in the beneficiary name including but not limited to mismatch in the spelling.

I/We declare that I/we am/are authorized to request the Kotak Mahindra Bank (herein after referred to as Bank) for RTGS/NEFT Facility and all the person authorized to operate the above mentioned accounts are also authorized, as per the present mode of operation, to present the RTGS/NEFT fund transfer application form to Bank. I/we undertake to keep Bank informed of any changes in the mode of operation of any of the above accounts.

I/We hereby confirm having read the term & conditions pertaining to RTGS/NEFT facility on Bank's website www.kotak.com (hereinafter referred to as "Terms and conditions") and agree that use of the RTGS/NEFT facility shall be subject to and be governed by the Terms & Conditions. I/We further undertake to keep ourselves aware of any revision made by Bank of the fees and/or other charges levied for providing access to or allowing the use of the RTGS / NEFT facility. I/We are aware that the same shall be notified to us by hosting the same on Bank's website <http://www.kotak.com/termsconditions.html>

*Please Note that as per RBI guidelines the credit to the beneficiary account will happen only on the basis of account number provided.
#Please note that bank will not be responsible for not processing transaction in absence of valid LEI number for remitter as well as beneficiary.

Purpose Code:

CASH	Cash Management Transfer	INTE	Interest	SUPP	Supplier Payment
CORT	Trade Settlement Payment	LOAN	Loan	TAXS	Tax Payment
DIVI	Dividend	PENS	Pension Payment	TRAD	Trade
GOVT	Government Payment	SALA	Salary Payment	TREA	Treasury Payment
HEDG	Hedging	SECU	Securities	VATX	Value Added Tax Payment
INTC	Intra Company Payment	SSBE	Social Security Benefit	WHLD	With Holding

Kotak Mahindra Bank Ltd. CIN: L65110MH1985PLC038137, Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051, www.kotak.com

Customer Acknowledgement

Branch: _____ Date: 01/08/2023

We acknowledge the receipt of NEFT/RTGS instructions for an amount of ₹ 21089000/- vide cheque number 000519 to be credited to the Account number 33876812558 of STATE BANK OF INDIA Bank.

UTR# _____



Bank Officials Signature _____ With Date & Time of Request

SEIAA/SEAC SECRETARIAT.

KMBL/Mar.21/V1.03

Customer Acknowledgement

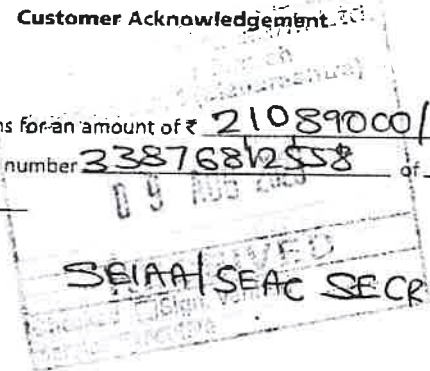
Branch: _____

Date 01/08/2023

We acknowledge the receipt of NEFT/RTGS instructions for an amount of ₹ 21089000/- vide cheque number 000519 to be credited to the Account number 33876812558 of STATE BANK OF INDIA Bank.

UTR# _____

Bank Officials Signature _____



Bank Seal

With Date & Time of Request

**UTR NO. KKBKR52023080900669030
DATED 09.08.2023**



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The Director

NYATI BUILDERS PRIVATE LIMITED

"NYATI UNITREE" at S. No. 103/129B, CTS NO.1995, S.NO. 103/129C,
CTS NO. 1995 and CTS No. 1996 B, Yerawada, Pune -411006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/MH/INFRA2/422337/2023 dated 16 Mar 2023. The particulars of the
environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B038MH110005
2. File No.	SIA/MH/INFRA2/422337/2023
3. Project Type	Expansion
4. Category	B
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Proposed Expansion of commercial project "Nyati Unitree"
7. Name of Company/Organization	NYATI BUILDERS PRIVATE LIMITED
8. Location of Project	MAHARASHTRA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 11/10/2023

(e-signed)
Pravin C. Darade, I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

MAHARASHTRA
SEIAA
RECEIVED
DATE: 11/10/2023
OFFICE NO. 11/1/2023



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/422337/2023
 Environment & Climate Change
 Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 M/s Nyati Builder Private limited,
 S.no. 103/129B, CTS No. 1995,
 S. No. 103/129C, CTS No. 1995 and
 CTS No. 1996 B, Yerawada, District Pune.

Subject : Environmental Clearance for Proposed Expansion of Commercial Project
 "Nyati Unitree" at S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No.
 1995 and CTS No. 1996 B, Yerawada, District Pune by M/s Nyati Builder
 Private limited

Reference : Application no. SIA/MH/INFRA2/422337/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 171st meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 262nd (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 10th July, 2023.

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	SIA/MH/INFRA2/422337/2023	
2.	Name of Project	Proposed Expansion of Commercial Project "Nyati Unitree" at S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No. 1995 and CTS No. 1996 B, Yerawada, District Pune By M/s Nyati Builder Private limited	
3.	Project category	8a (B2)	
4.	Type of Institution	Private Limited	
5.	Project Proponent	Name	Mr. Piyush Nitin Nyati
		Regd. Office address	Nyati Unitree, Nagar Road, Yerawada, Pune. 411006.
		Contact number	9623445233/ 020 29805333
		e-mail	dsdey@nyatigroup.com
6.	Consultant	Sneha- Hitech Products, Bangalore	
7.	Applied for	Expansion	
8.	Details of previous EC	-	
9.	Location of the project	At S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No. 1995 and CTS No. 1996 B, Yerawada, District Pune.	
10.	Latitude and Longitude	Latitude: 18033'48.45" N Longitude: 73046'35.37" E	
11.	Total Plot Area (m²)	8,041.81	
12.	Deductions (m²)	1423.69	
13.	Net Plot area (m²)	6,618.12	

14.	Proposed FSI area (m ²)	18,084.10				
15.	Proposed non-FSI area (m ²)	22,715.24				
16.	Proposed TBUA (m ²)	38227.31				
17.	TBUA (m ²) approved by Planning Authority till date	18084.10				
18.	Ground coverage (m ²) & %	1,938.24 29.29%				
19.	Total Project Cost (Rs.)	162 Cr.				
20.	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration	
		We will follow the conditions mentioned in OM				
21.	Details of Building Configuration: <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>					Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration		
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	Wing A1	L3+L2+L1+L.G. +U.G+1 st to 8 th Floors.	35.90	Wing A1	L3+L2+L1+L.G. +U. G+1 st to 8 th Floors.	35.90
Wing A2	L3+L2+L1+L.G. +U.G+1 st to 4 th Floors.	19.80	Wing A2	L3+L2+L1+L.G. +U.G+1 st to 8 th Floors.	35.90	Vertical Expansion (5 th floor to 8 th floor)
Club House	G+1	8.30	Club House	G+1	8.30	-
22.	Total number of tenements	Total Tenements/ shops - 146 nos.				
S	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	88 m ³ /day	Fresh Water	88 m ³ /day	
		Recycled (Gardening)	4.00 m ³ /day	Recycled (Gardening)	0 m ³ /day	
		Recycled Flushing	45.00 m ³ /day	Recycled Flushing	45.00 m ³ /day	
		HVAC	24.00 m ³	HVAC	0.00 m ³	
		Total	161.00 m ³ /day	Total	133.00 m ³ /day	
		Waste water generation	106.00 m ³ /day	Waste water generation	106.00m ³ /day	
24.	Water Storage Capacity for Firefighting / UGT	Domestic UG tank- 125.50 CMD Fire UG tank – 200 CMD Flushing Water Tank- 68.25CMD				
25.	Source of water	Local Body – Pune Municipal Corporation				
26.	Rainwater	Level of the Ground water table:	7m BGL			

	Harvesting (RWH)	Size and no of RWH tank(s) and Quantity:	4 No	
		Quantity and size of recharge pits:	2 m x 2 m x 2 m	
		Details of UGT tanks if any:	NA	
27.	Sewage and Wastewater	Sewage generation in CMD:	106.00	
		STP technology:	MBBR	
		Capacity of STP (CMD):	175	
28.	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Construction waste	Steel, Tiles, Excavated material etc.	Will be handed over to authorized recycler Top soil will be used for landscaping.
29.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	355 kg/day	Will be handed over to authorized recycler
		Wet waste:	236 kg/day	Will be treated in OWC
		Hazardous waste:	Negligible	Handed over to authorized recyclers
		Biomedical waste	NA	NA
		E-Waste	25 g/day	Will be handed over to authorized recycler
		STP Sludge (dry)	8 kg/day	Will be used as manure for gardening purpose
30.	Green Belt Development	Total RG area (m ²):	534.69	
		Existing trees on plot:	167	
		Number of trees to be planted:	91	
		Number of trees to be cut:	0	
		Number of trees to be transplanted:	0	
31.	Power requirement	Source of power supply:	MSEDCL	
		During Construction Phase (Demand Load):	75 KW	
		During Operation phase (Connected load):	4680 KW	
		During Operation phase (Demand load):	3322 KW	
		Transformer	1 x 1500 kVA+ Proposed -2 x 630 kVA) and 1 No. x 630 KVA (Proposed)	
		DG set:	3 Nos. X 1000 KVA	
		Fuel used:	HSD	
32.	Details of Energy saving	<ul style="list-style-type: none"> Solar lights will be provided for common amenities like Street lighting & Garden lighting. LED based lighting will be done in the common areas, landscape areas, signage's, Entry gates and boundary compound walls etc. Auto Timer Switches will be provided for Street lights, Garden lights, Parking & staircase Lights & Other Common Area Lights, for saving electrical energy. 		

		<ul style="list-style-type: none"> Water Level Controllers with Timers will be used for Water Pumps. To create awareness to end consumer or flat owner, for using energy efficient light fittings like LED Lights. Detail calculations & % of saving:- 8.18 % 			
33.	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital	Air, water, land, biological environment	15.0 Lakh	
		O&M	Air, water and Noise Monitoring	3.0 Lakh/Annum	
34.	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs.in Lacs)	O&M (Rs.in Lacs/Y)
		Storm water	-		
		Sewage treatment	STP	24	9.2
		Water treatment	-		
		RWH	Rain Water harvesting	1.50	0.05
		Swimming Pool	-		
		Solid Waste	OWC	12.75	3.21
		Hazardous Waste	-	-	-
		E waste	Handed over to Authorized Vendor	-	-
		Green Belt Development	---	14.52	2.64
		Energy saving	Renewable energy Solar PV panel & solar hot water	151.30	7.57
		Environmental Monitoring	From MoEF & CC approved lab	-	4.0
		Disaster Management	During operation phase	90	10
35.	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m²)
		4-Wheeler	408	424	As per Standard DCR
		2-Wheeler	1037	1062	
		Bicycles	346	415	
36.	Details of Court cases / litigations w.r.t. the project and project location if any.	No			

PP stated the comparative statement as below:

Sr.	DETAILS	Existing	Proposed	REMARKS
-----	---------	----------	----------	---------

No.				
1	Survey No	Project "Nyati Unitree" at S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No. 1995 and CTS No. 1996 B, Yerawada,	Project "Nyati Unitree" at S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No. 1995 and CTS No. 1996 B, Yerawada,	No Change
2	Project name	Commercial Development "Nyati Unitree"	Commercial Development "Nyati Unitree"	-
3	Plot area	8,041.81 sq.mt.	8,041.81 sq.mt.	No Change
4	FSI	10663.50 Sq.m	18,084.10 sq.mt. (Existing: 10,663.50 sq.mt + Proposed: 7,420.60 sq.mt)	Increased by 7420.6 Sq.m
5	Non FSI	18154,90 Sq.m	20143.21 sq.mt. (Existing: 18154.90 sq.mt + Proposed: 1,988.31 sq.mt)	Increased by 1988.31 Sq.m
6	Built up Area	28,818.4 sq.mt	38227.31 sq.mt.	Increased by 9,408.91 sq.mt
7	No of Buildings and Wings	Wing -A1, Wing -A2 (1st to 4th Floors.) Club house	Wing -A2 (5th floor to 8th Floors)	Wing A2 (5th floor to 8th Floors) Added
8	Bldg. Configuration	L3+L2+L1+L.G.+U.G+1st to 4th Floors.	L3+L2+L1+L.G. +U.G+1st to 8th Floors.	Wing A2 (5th floor to 8th Floors) Added Vertical Expansion.
9	No. of Office/showroom (nos.)	88 nos.	146 nos.	58 No. of Office/showroom increases
10	Project Cost – Cr	129.87 Cr	Rs. 162 Cr	Increased by 32.13 Cr
11	Total Water requirement	Fresh water : 58 kld Recycled water (Flushing) : 30 kld Recycled water (Gardening) : 4 kld Total water requirement: 92 kld	Fresh water : 96 kld Recycled water (Flushing) : 45 kld Recycled water (Gardening) : 4 kld Total water requirement: 161 kld	Increased by Fresh water : 38 kld Recycled water (Flushing) : 15 kld
12	Sewage generation	66.82 kld	106.7 kld	Increased by 39.88 kld
13	STP Capacity	175 kld	175 kld	No Change
14	Solid waste management	Wet garbage – 156.2 kg/day Dry Garbage – 234.36 kg/day STP Sludge – 8 Kg/day	Wet garbage – 231 Kg/day Dry Garbage 347 Kg/day STP Sludge – 8 Kg/day	Increased by Wet garbage 74.8 Kg/D Dry Garbage-112.64 Kg/D
15	OWC Capacity	250 Kg/d	250 Kg/d	No change in capacity
16	Green belt area	534.69 Sq.m	534.69 Sq.m	No Change

3. Proposal is a new construction project under violation category as per MoEF&CC Office Memorandum dated 07.07.2021. Proposal has been considered by SEIAA in its 262nd (Day-1) meeting held on 10th July, 2023 and decided to accord Environment Clearance subject to

submission of Bank Guarantee of Rs. 284.63 Lakhs and Penalty of Rs. 210.89 Lakhs . Now, PP submitted the Bank Guarantee of Rs. 284.63 Lakhs and Penalty of Rs. 210.89 Lakhs to Maharashtra Pollution Control Board. SEIAA decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP ensure that fire tender movement is not affected due to branches of trees.
2. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
3. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

B. SEIAA Conditions-

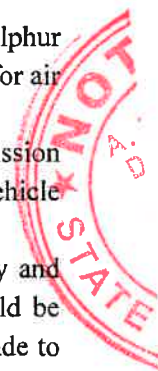
1. This Environment Clearance is subject to final outcome of Original Application No. 29/2019(WZ) pending before the Hon'ble NGT, Western Zone Bench, Pune
2. PP to submit Bank Guarantee of Rs. 284.63 Lakhs towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan. PP to implement remediation plan and Natural and Community Resource augmentation Plan within 6 months from grant of this Environment Clearance. PP also to submit penalty of Rs. 210.89 Lakhs.
3. Maharashtra Pollution Control Board to ensure that, action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986 for violation provisions of EIA notification, 2006.
4. PP has provided mandatory RG area of 534.69 m² on ground. Local planning authority to ensure the compliance of the same.
5. This EC is restricted for wing A2 up to 19.80 m height as per CFO NOC.
6. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
7. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
8. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA III dt.04.01.2019.
9. SEIAA after deliberation decided to grant EC for-FSI-18,084.10 m², Non FSI-22,715.24 m², Total BUA-38227.31 m². (Plan approval No-CC/1106/17, dated 21.07.2017)

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent

- authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
 - IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
 - V. Arrangement shall be made that waste water and storm water do not get mixed.
 - VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
 - VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
 - VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
 - IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
 - X. The Energy Conservation Building code shall be strictly adhered to.
 - XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
 - XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
 - XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
 - XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
 - XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
 - XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
 - XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
 - XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.



- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at



Website at parivesh.nic.in

- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give

immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

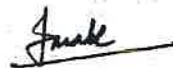
5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

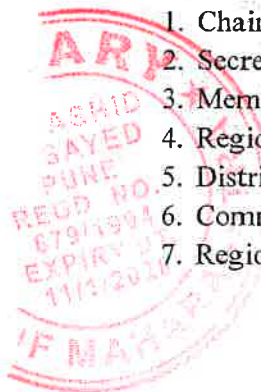
9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.



Signature Not Verified

Digitally signed by Shri Pravin C. Darade, I.A.S.
Member Secretary

Date: 10/11/2023 11:37:35 AM



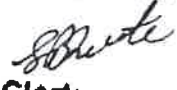
+91-20-6686 3333
 +91-20-6686-3332
 epc@nyatigroup.com
 info@nyatigroup.com
 www.nyatigroup.com

o/c



To,
Maharashtra Pollution Control Board,
 Jog Centre, 3rd floor, S.No.21/5, F.P. No.28,
 Shivajinagar, Wakadewadi, Old Pune Mumbai Road,
 Pune 411003.

Date : 01/08/2024

Received on Dt. 01/08/2024

 Clerk
R. O. M. P. C. B. Pune

Subject : Submission of Amended Inland Bank Guarantee in favour of Maharashtra Pollution Control Board.

Reference : 1. Minutes of Meeting of SEIAA held on 10.07.2023.
 2. Our Letter dated 09.08.2023

Project : "Nyati Unitree" at S.No.103/129B, C.T.S. No. 1995, S. No. 103/129C, C.T.S. No.1995 and C.T.S. No. 1996B, Yerwada, Pune.

Respected Sir,

With reference to above referred Minutes of Meeting of SEIAA held on 10.07.2023, SEIAA has directed Nyati Builders Private Limited to submit Bank Guarantee of Rs. 284.63 Lakhs in favour of Maharashtra Pollution Control Board as stipulated in Condition No.2 therein.

In compliance of the above direction of SEIAA, we have submitted the Bank Guarantee of Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only) bearing No. 16360100016522 dated 05.08.2023 of Axis Bank Limited, CBB Pune in favour of Maharashtra Pollution Control Board for one year which is to expire on 02.08.2024

The said BG is issued towards effective implementation of remediation plan and Natural and Community Resource Augmentation Plan comprising of the following in terms of Minutes of 262nd Meeting of SEIAA held on 10th July 2023:-

Sr. No.	MOM dt.10.07.2023	Amount
1	Afforestation (can include Plantation, garden development)	71.16 Lakhs (25%)
2	Water Conservation Program (Jalyukt Shivar, etc.)	71.16 Lakhs (25%)
3	Urban environment and sanitation (can include Swatcha Bharat, playground development, urban ground-water recharge schemes etc.)	56.93 Lakhs (20%)
4	Sewerage lines and STP, solid waste management	56.93 Lakhs (20%)
5	Urban air/noise pollution control initiatives	28.46 Lakhs (10%)
TOTAL AMOUNT		284.63 Lakhs

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,
 Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

The said works are under implementation/ being allotted and are going to take another six months or so to be fully implemented and certified. As such we have obtained extended BG for another nine months that is upto 02/05/2025 bearing No.16360100016522 dated 16.07.2024. A Original copy of the said BG is enclosed hereto as **Annexure 1**. The same has also been uploaded online on 18.07.2024 vide BG UAN No.MPCB-BG-0000074360, a copy of such online uploaded acknowledgement is also enclosed hereto as **Annexure 2**.

Kindly sign a copy of this letter as an acknowledgement of your receipt of the above said Original Amended No. 1 dated 16/07/2024 being Extension to Bank Guarantee bearing No. 16360100016522. (total 4 pages).

Thanking you,

For Nyati Builders Private Limited.


(Srinivas Iyer) Director - LANDS & LEGAL



Encl. :

Annexure "1":- Complete Set of 4 Pages of Original Amended No. 1 dated 16/07/2024 being Extension to Bank Guarantee bearing No. 16360100016522.

Annexure "2":- Receipt - BG UAN No.MPCB-BG-0000074360 dated 18.07.2024, of Online uploading of said aforesaid Amendment.



Sr. No. 1797776


AXIS BANK LIMITED


AXIS6768808
Bank Guarantee No 16360100016522 Dated 05-08-2023/1636

AXIS BANK LIMITED
CBB PUNE

214- 215 CITY MALL, 2ND FLOOR PLOT NO 1, S.NO 132 PUNE-411007

Ref.No: 16360100016522
Date: 16-07-2024

To,
MAHARASHTRA POLLUTION CONTROL BOARD
JOG CENTRE WAKDEWADI
SHIVAJI NAGAR
PUNE - 411005

Dear Madam/Sirs,
BG No. : 16360100016522
Date of Issue : 05-08-2023
Name and Address of the Applicant : MS. NYATI BUILDERS PRIVATE LIMITED , NYATI COMMERCE HOUSE, ROAD NO 6, KALYANI NAGAR, PUNE-PUNE 411006
Date of Amendment : 16-07-2024
Amended Amount of BG : INR 2,84,63,000.00 (INDIAN RUPEES TWO CRORE EIGHTY FOUR LAKH SIXTY THREE THOUSAND ONLY)
Amended Expiry Date : 02-05-2025
Amended Claim Expiry Date : 02-05-2026

We forward herewith the amendment to the above Inland Bank Guarantee in original issued by us in your favour.

1. All other terms, conditions and clauses of original Bank Guarantee shall stand unaltered and remain in force till the date of expiry.
- Please Note:
2. The beneficiary in their own interest should,
 - Verify the BG text is printed on the Bank Serial numbered stationery and duly signed by two bank officials on each page.
 - Verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED
BG Confirmation Desk, Wholesale Banking Operations 5th floor, Gigaplex, Building No 1,
Plot No I.T.S, MIDC, Airoli Knowledge Park, Airoli, Navi Mumbai 400708

3. BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com
4. The Claim demand in Original/SFMS/ SWIFT under this Bank Guarantee is to be submitted at the address mentioned in this Bank Guarantee and additionally an email be sent on axisbg.invocations@axisbank.com

FOR AXIS BANK LIMITED
Amit Tembhurne
AUTHORISED SIGNATORY

Name:
SS No.

Amit Tembhurne
Manager

Encl: Amendment to Bank Guarantee Number 16360100016522
S.S. NO. 31919



FOR AXIS BANK LIMITED
Prakash Daingade
AUTHORISED SIGNATORY

Name:
SS No.

Prakash Daingade
Manager - Trade & Forex
Emp No.42356
SS No.20960



महाराष्ट्र MAHARASHTRA

2023

CN 574013



12 JUL 2024

प्रथम मुद्रांक लिपीक नोषागार पुणे करिता.

AXIS6768808

This Non-Judicial Stamp paper forms part and parcel of this
 Bank Guarantee no. 16360100016522 dt 05-08-2023 issued in favour of
 MAHARASHTRA POLLUTION CONTROL BOARD JOG CENTRE WAKDEWADI SHIVAJI NAGAR PUNE



For AXIS BANK LTD

Amit Tembhurne
 Authorised Signatory

Amit Tembhurne
 Manager
 S.S. No. 31919



For AXIS BANK LTD

Prakash Daingade
 Authorised Signatory

Prakash Daingade
 Manager - Trade & Forex
 Emp No.42356
 SS No.20960

५००/-
कर्ज प्रकरण

अनु.क्र. ५५७९४ दि. ०२ JUL २०२४ मु.श.रकम.
दस्तावेजा प्रकार
दस्तावेजा नोंदणी कालावधीत का ? होय/नाही.
बिलकालीचे वर्णन

मुद्रांक विकत घेणाऱ्याचे नांव
AXIS BANK LIMITED
Corporate Banking Branch-Pune
214/2nd Floor, Plot No.1,
Shine Road, (University Road)
Pune-411007.
फोन. ०२० ६६२२३७०० / Fax ०२० ६६२२३७७७

श्री. व्ही. व्ही. सहे
धनकाबडी, पुणे-४३.

मुद्रांक विकत घेणाऱ्याची सही
ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांना त्याच कारणासाठी मुद्रांक
खरेदी केल्यापासून ६ महिन्यात बांधणी संपादन करावे.

श्री. आर. एच. लिमये
पत्ताना क्र. २२०१०१६
३, मुकुंदराव पेठ, पुणे-४११००३



Sr. No. 1797777



AXIS BANK LIMITED



73708

AXIS6768808

Bank Guarantee No 16360100016522 Dated 05-08-2023/1636

Amendment No.1 Dated 16-07-2024

Extension to our Bank Guarantee No: 16360100016522 Dated 05-08-2023 issued in your favour on behalf of NYATI BUILDERS PRIVATE LIMITED

With reference to our Bank Guarantee No. 16360100016522 Dated 05-08-2023 for Rs.2,84,63,000/- (Rupees Two Crores Eighty-Four Lakhs Sixty-Three Thousand Only) issued in your favour by us on behalf of NYATI BUILDERS PRIVATE LIMITED has been amended as below:

Particulars	Existing	To be read as
Expiry Date	02-08-2024	02-05-2025
Claim Expiry Date	02-08-2025	02-05-2026

All other terms and conditions of our original Bank Guarantee no. 16360100016522 Dated 05-08-2023 remains unchanged.

This amendment forms integral part of our aforesaid Bank Guarantee and should be presented along with the original Bank Guarantee.

Notwithstanding anything herein above:

Our liability under the Bank Guarantee shall not exceed Rs.2,84,63,000/- (Rupees Two Crores Eighty Four Lakhs Sixty Three Thousand Only)

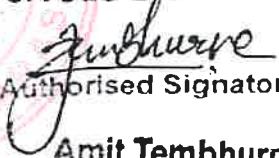
This Bank Guarantee shall be valid up to **02-05-2025** and

Our liability to make payment shall arise and we are liable to pay the guaranteed amount in any part thereof under this Guarantee only, and only if you serve upon us a written claim or demand terms of the Guarantee on or before **02-05-2026**

DATE: 16-07-2024

PLACE: PUNE

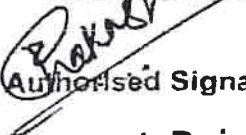
For AXIS BANK LTD


 Authorised Signatory

Amit Tembhurne
 Manager
 S.S. No. 31919



For AXIS BANK LTD


 Authorised Signatory

Prakash Daingade
 Manager - Trade & Forex
 Emp No.42356
 SS No.20960



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Bank Guarantee

BG UAN NUMBER:	MPCB-BG-0000074360						
Industry Unit:	"Nyati Unitree"	Industry Name:	Nyati Builders Private Limited	Industry Address:	yati Unitree, East Wing, 5th Floor, Nagar Road, CTS No. 1995(B+C)+1996B, Yerwada, Pune 411006.		
RO Region:	RO-Pune	SRO Region:	SRO-Pune I	BG Obtained for:	DIRECTION	BG for:	Conditional Direction
Direction No:	SEIAA MOM Nyati Unitree point No.2	Direction:	11-10-2023				
Conditions:	PP to submit BG of Rs. 2.84 cr towards effective implementation of remediation plan & community resource augmentation	Compliance period:	02-05-2025	BG No:	16360100016522	Amount:	2846300000
Bank:	Axis Bank	BG submission Date:	18-07-2024	BG expiry Date:	02-05-2025		

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.





+91-20-6686 3333
 +91-20-6686-3332
 epc@nyatigroup.com
 info@nyatigroup.com
 www.nyatigroup.com

Great
Place
To
Work,
Certified
INDIA

प्रति,

मा. मुख्य उद्यान अधिकक,
 उद्यान विभाग,
 पुणे महानगर पालिका,
 शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी,
 येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायमेंट
 विलअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- पर्यावरण ना-हरकत दाखला क्रं. EC23B038MH110005 दिनांक ११/१०/२०२३.
 (SPECIFIC CONDITIONS- B.-SEIAA CONTIONS-2)

महोदय,

विषयांकित मिळकतीसाठी संदर्भानुसार इन्व्हायमेंट विलअरन्स दाखला प्राप्त झाले. त्यामध्ये नमूद
 अटी व शर्तीस अनुसरून आम्ही आपले विभागाकडे पर्यावरण पूरक कामे करणेबाबत प्रस्ताव सादर करीत
 आहोत.

चालू वर्षातील उपलब्ध तरतुदीनुसार वनीकरण (Afforestation (can include planation,
 garden development)) चे काम रक्कम रुपये ७१.१६ लाख वापरण्याची योजना आखली आहे. त्यानुसार
 आम्ही वनीकरणाचे काम पुणे महानगरपालिके अंतर्गत करण्यास तयार आहोत. तरी आम्हांस आपले
 विभागाकडून सदर कामाबाबत सहकार्य होण्याची विनंती आहे.

कळावे,

आपला विश्वासु

न्याती बिल्डर्स प्रा. ली. तर्फे
 संचालक पियुष नितीन न्याती

उद्यान कार्यालय

पुणे महानगरपालिका

अ.क्र. ६५३ दि. ३/०५/२०२४

मुख्य उद्यान अधिकक

सोबत :- पर्यावरण ना- हरकत दाखला

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,

Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

1916

नि-1



उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र. : ११६६
दिनांक : १९/०६/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिट्री, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिट्री" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून वनीकरणाचे विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

संदर्भ :- १) आ.क्र. ६४३ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव

विषयाकित्त मिळकती प्रकल्पाचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून आपणांकडून संदर्भ क्र. १ अन्वये पर्यावरणपूरक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने उद्यान विभागाकडून खाली नमूद उद्यान आरक्षणा अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचविण्यात येत असून, सदरचे ठिकाणी काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करावा ही विनंती, ज्यायोगे पुढील आवश्यक ती प्रशासकीय कार्यावाही करून आपणांस काम करण्याची परवानगी देणे सोयीचे होईल.

प्रस्तावीत कामाची जागा

स.नं.३० (पै), खराडी, जुना मुंदवा खराडी रस्ता. पुणे

कळ्यावे,

२

19/06/2024
मुख्य उद्यान अधिक्षक
पुणे महानगरपालिका





+91-20-6686 3333

+91-20-6686-3332

info@nyatigroup.com

www.nyatigroup.com

प्रति,

मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- १). आमचा दाखल प्रस्ताव आ. क्रं. ६४३, दिनांक ०३/०५/२०२४
२). आपले विभागाचे पत्र जा. क्रं. ११६६, दिनांक १९/०६/२०२४ अन्वये.

महोदय,


विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही आपल्या विभागाकडे संदर्भ क्रं. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ क्रं. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले असून सदर पत्रात आम्ही खालीलप्रमाणे खुलासा सादर करीत आहोत.

- १) आपण सुचवल्याप्रमाणे आम्ही सर्व्हे नं. ३० (पै), खराडी, जुना मुंडवा खराडी रस्ता, पुणे येथे पाहणी करून सोबत मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर करीत आहोत.
- २) प्रकरणी प्राप्त इन्व्हायरमेंट क्लिअरन्स नुसार आम्हांस २.८४६४ कोटीचे पर्यावरण पूरक काम करण्याबाबत आदेश प्राप्त आहे. त्यानुसार २५% रक्कम वनीकरण (Afforestation) साठी, २५% रक्कम जलयुक्त शिवार (Water Conservation Program) साठी, २०% रक्कम खेळाच्या मैदानाचा विकास (Play Ground Development) करण्यासाठी, २०% रक्कम सीवरेज लाइन आणि एस टी पी घनकचरा व्यवस्थापन (Sewerage Lines and STP, Solid waste Management) साठी व १०% रक्कम शहरी हवा ध्वनी प्रदूषण नियंत्रण उपक्रम (Urban Air/noise pollution control initiatives) साठी खर्च करावयाचे आदेश आहेत. त्यानुसार आम्ही सदर वनीकरण विषयक कामासाठी आपले विभागाकडे (७१.१६ लक्षपर्यंत) प्रस्ताव सादर केलेला आहे.

तरी कृपया आम्हास वरील बाबींचे अवलोकन घेऊन मान्यता मिळणेसाठी विनंती आहे.

कळावे,
आपला विश्वासु

न्याती बििल्डर्स प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती


उद्यान कार्यालय
पुणे महानगर पालिका
आ.क्र. १५३२ - २६/६/२४

मुख्य उद्यान अधीक्षक

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO -

DATE -

QUOTATION

Ref: VS/Q- 54/2024

To

M/s NYATI BUILDERS PRIVATE LIMITED

Address- Nyati Unitree, Survey No.103/129, Plot B+C of CTS No.1995
and 1996B Yerwada, Pune - Nagar Road, Pune-41006

Site - Kharadi pune.

Subject - Sr.no. 30 Kharadi,Juna Mundhava Kharadi Road Yethil Udyanat Udyanvishyak
Kame Karne.

Sr No.	Item Description	Quantity	Rate	Unit	Amount
1	Preparation of shrubery	980	789	Sqm	773220
2	Preparation of Lawn	2650	655	Sqm	1735750
3	Estimate for Plantation of Trees (Ht.1-2 mtrs) Supplying on site fresh Garden soil (i. e. 3 part soil) (free from stones rubbish like dried grass roots, other such materials) for excavated pit size area of 0.60 x 0.60 x 0.60m . Supplying on site well decomposed Farm Yard Manure FYM (i. e. 1 part FYM) for excavated pit size area of 0.60 x 0.60 x 0.60m. Providing on site required variety of Tree. Excavation pit size 0.60 x 0.60 x 0.60m for planting small & medium ornamental plants/ large flowering/ shady trees (plant height 1 to 2 mtr.)/ palm varieties upto height 1 to 2 mtrs. in earth, soil of all types, soft murum, including removing the excavated & unwanted material up to a required distance of 50 mtrs. Filling fresh garden soil / silt & manure in excavated pit size area of 0.60 x 0.60 x 0.60m. Mixing garden soil/silt & manure thoroughly well, watering previous night. Planting required plant species as directed etc. complete for required pit size 0.60 x 0.60 x 0.60m. Maintenance of Newly Planted tree varieties having height 1mtr. - 2mtr. For First 30 days Only	220	719	nos	158180
4	MATERIAL CHARGES GARDEN SOIL:-Supplying on site garden soil well sieved 80 % to pass through I.S. sieve of 10 mm size free from stones rubbish like dried grass roots and other such materials. The soil should be fresh from quarry. The color of the soil generally is red. The soil will be measured by measuring box. (Farma)	150	1000	Cum	150000

ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.

For Vishwaraj Dhairyashil Shitole

Vishwaraj D Shitole

Proprietor

5	MATERIAL CHARGES FARM YARD MANURE:- Supplying on site well decayed, well dried, well powdered, without clods and free from stones, dried grass and other rubbish material. The color of the manure generally is black. The manure will be measured by measuring box.(Farma)	60	1200	Cum	72000
6	Providing, laying and fixing P.V.C. pipe of 40mm	340.00	316	Rmt	107440
7	Providing, laying and fixing P.V.C. pipe of 50mm	360.00	443	Rmt	159480
8	Providing, laying and fixing P.V.C. pipe of 75mm	260.00	453	Rmt	117780
9	Providing and laying in trenches 80mm dai. CPVC pipe	300.00	1050	Rmt	315000
10	Providing and laying in trenches 65mm dai. CPVC pipe	180.00	850	Rmt	153000
11	Providing and laying in trenches 50mm dai. CPVC pipe	120.00	822	Rmt	98640
12	Providing and laying in trenches 40mm dai. CPVC pipe	300.00	616	Rmt	184800
13	Providing and laying in trenches 32mm dai. CPVC pipe	150.00	503	Rmt	75450
14	Valve Boxes 12", Rectanglar shape with openable top green cover Make - Jain /Toro /Nelson/ Rain Bird	12.00	2,375.00	Per No	28500
15	Clean master 25 m3/hr Make - Jain /Amiad / Kisan/ Metafim	2.00	26,850.00	Per No	53700
16	PVC Service saddle 40 mm x 1/2 ", 10 kg/cm2 Make - Jain / Finolex / Kisan	525.00	50.00	Per No	26250
17	Gear driven Pop-up sprinkler	30.00	5600	Per No	168000
18	Spray Pop-up sprinkler	450.00	959	Per No	431550
19	Solenoid Valves of size 2" with flow control and Female BSP inlet-Outlet Make - Hunter /Toro / Nelson / Rain Bird	12.00	4,980.00	Per No	59760
20	12 Stations Outdoor Irrigation Controller with 230VAC internal Transformer PCC -1201-E Make - Hunter /Toro / Nelson / Rain Bird	2.00	23,310.00	Per No	46620
21	2C x 14AWC Cable Make - Hunter / Rainbird / Nctafin / Toro	1,300.00	146.00	Meter	189800
22	Supplying & erecting flat flexible 3 core 4 sq.mm PVC sheathed submersible type copper cable suitably clamped at fixed intervals with column pipe assembly complete.	160.00	192.00	Meter	30720
23	Supplying & erecting automatic control panel for 3 Phase, 415 volt, A.C, Submersible/centrifugal pump set up to 7.5 HP consisting of DOL starter having relay range 9-14 AMP, S.P.P., Combined ammeter/ voltmeter, phase indicating lamp enclosed in CRCA powder coated Vibration proof enclosure with IP 54 protection. Control Panel should offer single phasing, phase reversal, phase imbalance etc	1.00	6,063.00	Each	6063
24	Supplying and erecting minimum Three & above star rated submersible pump set of 3.75 KW/5 HP with 415 V, 50 c/s AC supply suitable for 150 mm dia. borewell suitable for 440 to 900 LPM discharge at 37 to 10 m head & discharge & delivery pipe of Size-75 mm diameter with a necessary H type clamps as per specification No. WP-SMP	1.00	39,151.00	Each	39151
25	Gear driven Pop-up sprinkler with Replacable nozzle of radius 8.0 to 15.0m @ 2.5 bar, Q-0.15	85.00	1,380.00	Per No	117300

For Vishwaraj Dhairyashil Shitole

V. Shitole

Proprietor

26	Panel board	2.00	6,072.00	Each	12144
27	Maintenance of garden in all respect for keeping garden in good condition such as Maintenance of Lawn, flower bed, canna bed, shrubbery, rosary, hedges, plants in all respect including watering, weeding, pruning, sprayings, dusting lawn mowing, hedge clipping, stirring, top dressing, intercultivation, gap filling, planting, repotting, garden waste composting, cleaning and sweeping of garden, Pathway and pagoda, toilet cleaning, water body, fountain cleaning etc.	40,400.00	13.14	Sqm	530856
28	Non Return Valve (NRV) - Supplying and erecting 75/80 mm dia cast iron double flange ball type NRV complete with PN16 pressure rating, as per specification no. FF VL/NRV	2.00	8,413.00	Per No	16826
29	Supplying & erecting automatic control panel for 3 Ph, 415 volt, A.C. Submersible/centrifugal pump set up to 20 HP consisting of Star Delta starter having relay range 13-21 Amp, S.P.P., Combined ammeter/ voltmeter, phase indicating lamp enclosed in CRCA powder coated Vibration proof enclosure with IP 54 protection. Control Panel should offer single phasing, phase reversal, phase imbalance etc	2.00	15,144.00	Each	30288
30	A. Unit : 1 / Each 19296 Each 5159 12.03-07 Supplying and erecting minimum Three & above star rated 3 phase, 415 V, 50 Hz, submersible pump set of 7.5 KW/10HP suitable for erection on open well, pump having delivery head from 72 to 28 m and discharge from 120 to 840 litres. per minute & pipe of Suction 65 mm/Delivery 50 mm diameter erected with necessary H type clamps as per specification No. WP-OSP	2.00	52,111.00	Each	104222
31	Bowerwell survey	2.00	1,824.00	Each	3648
32	Bowerwell 150mm	100.00	257.00	rmt	25700
33	Casing pipe 150mm	14.00	608.00	rmt	8512
			Total		6030350
34	Goods and service tax		18.00	%	10,85,463.00
Work Total Cost					71,15,813.00

Terms & Conditions: -**Payment Stage-**

- 1 75% as an advance along with the work order
- 2 25% after final work completion.

Thanking You,
Yours Faithfully,

For Vishwaraj Dhairyashil Shitole

V. Shitole
Proprietor

or
[Signature]





+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com

Exhibit "D5"

1994

Great Place
To Work
Certified
INDIA

2232

CNT/402

W.O. No. - CNT/UNITREE EXTN. /11/2024

Date: - 29/06/2024

To,

Vishwaraj Dhairyashil Shitole

Mob. 8806009696

Shitole Wasti No 2, At Post - Khadki, Daund, Pune, Maharashtra- 413130

Subject: Work order for Afforestation work to be done at Sr. No. 30, Kharadi, Old Mundhawa Kharadi Road, Pune (M+L)

Dear Sir,

We are pleased to award the above referred work to you i.e. Vishwaraj Dhairyashil Shitole (Hereinafter referred as "the Contractor") as per the following mutually agreed terms, conditions to execute the work at Site- NYATI UNITREE EXTENSION .

A) Terms & Conditions:

1. Work shall be executed in best workmanlike manner as per approved drawings, standard specifications, and company's fixed guidelines and as per instructions of Site Engineer. If any inferior/ bad quality work is observed, it is require to Re-do by the contractor at his own cost.
2. This is mainly Material+Labour oriented work.
3. The rates shall remain unchanged till completion of work. The contractors scope & quantum of work may be increased or reduced as per the Company's requirement & Site conditions, and the contractor shall have No objection for the same, in such case the contracts value will be changed accordingly. If the contractor fails to execute the work under contractor's scope as required by Site In-charge, it will be get done through other agency & 1.5 times the Related Amount will be debited from the contractors account.
4. Time is essence of the project hence work must be completed strictly as per the construction schedule.
5. The R. A. bills shall be prepared & paid as per stages mentioned in schedule of payment & as per mode of release of Payment which is mutually agreed. Advances, whenever paid, shall be adjusted against R.A bills. Payment will be made as per the actual work executed by you and duly certified by Site In charge.
6. If contractor does not register any written complaint to company within 15 days from date of payment received through Cheque, D.D., RTGS for any less payment received due to Debits, penalty charges & any other reason even though without signing on acceptance of payment on bill copy & memo/ debit note by the contractor, under such circumstances it will be considered that the received payment is accepted by the contractor & no further claim of contractor will be entertained.
7. An amount equivalent to "0.00%" of value of work done shall be deducted, as retention amount, from each R.A. bill and the same shall be returned after defect liability period of 12 months from the date of satisfactory completion of work & no defect observed up to defect liability period. If any defect found then the amount required for the same shall be recovered from this retention amount and if the defect amount will be excess then the retention amount then the excess amount can be claim from the contractor. In the event of the labour contractor leaving the job in a haphazard manner or he is terminated for bad workmanship or misbehaviour or for any reason, the said retention amount, will be forfeited.

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,
Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

For Vishwaraj Dhairyashil Shitole

Proprietor

8. TDS and all other taxes if any applicable shall be deducted from R.A. bills as applicable under the prevailing rules.
9. The contractor shall always keep the work site clean & tidy during the course of the contract.
10. The labour contractor shall be provided with a space for hutment for his labour, deployed by him at site and only the labourer deployed at the said site shall be allowed to stay in such accommodation. The contractor shall be responsible to verify all necessary required details of labour before allow to stay. The Contractor has to take the responsibility of the safety of all family members on site. All the material required for such hutment/shed will be supplied by company on returnable basis and the safety & security of labours shall be the contractor's responsibility. The labour contractor along with all his workmen and such labourer shall vacate the site, with their belonging, immediately after the work at the site is over, after informing the undersigned in advance.
11. Water and electricity shall be provided free of cost at the work site.
12. Contractor shall depute adequate number of supervisors and labourers for proper and timely completion of work. The labour should be ready to work in all the shifts as per the requirement.
13. If any extra work is required to be done contractor shall not refuse to carry out the same and contractor will be paid for the extra work as per approved rates.
14. In the event of any dispute the decision of Managing Director of the company shall be final and shall be binding on the contractor.
15. As per the requirement if there will be any variation i.e. increase or decrease in the quantity of original work order or previous amendment then the company will issue further amendment for such change in quantity and for such amendment the terms and condition, scope of work, statutory requirement or Legal compliance shall be remain same to contractor as mentioned in the main or original work order and the acceptance of the contractor will not required on such amendment.
16. Company reserved all rights for the termination of contract without assigning any reason at any time.

B) Statutory Compliances / Legal Compliances:

1. The Contractor shall responsible to deploy Labour at his own responsibility for the Work at site.
2. The Contractor shall be responsible to maintain all the records & compliances as per the Labour laws and other related laws.
3. The Contractor shall pay all his workers as per the Minimum Wages Act and as per the Payment of wages Act the contractor will be liable to pay any dues and arrears in case of any discrepancy will be found/ recorded.
4. The Contractor has responsible to take Insurance of all his workers present at the site. The contractor shall also responsible for all type of vehicle and machinery using on the site.
5. Contractor has to submit Pan Card, Insurance covering Workman Compensation Act, GST registration copy, Shop Act copy, License copy before raising of first bill.
6. The Contractor shall make sure that all his workers must wear and use the safety equipment's provided to them and shall follow all Safety norms and procedure while working at site. The contractor shall depute such number of Supervisors who will keep a continuous watch on the safety of workers or any person at site and the contractor shall be responsible to ensure that the workers are carrying out work within four corners of all applicable statutory and technical norms relating to safety, hygiene and work standards. If the labourer will not use or refuse to use the safety equipment then the contractor shall not allow any worker to work on site. The Contractor as employer of such labours shall be solely responsible for any accident, disability or death of his workers, labour or any person at the site.
7. The Contractor should make sure that the site is monitored by him personally and shall ensure implementation of all safety measures and shall be solely responsible for any accident, disability or death of the company employees or other contractors or worker of other contractor, or any person occurring at the site due to his negligence or his sub-contractors negligence or his suppliers vehicle negligence the contractor is solely responsible for any financial loss & any legal consequences arising there from.
8. The Contractor shall indemnify the Employer against all actions, losses, liabilities, damages, claims, costs, charges, demands and expenses that arise out of, relate to or are in connection with the loss of, or damage to, any property (including but not limited to property of the Employer) or injury to, or

Proprietor

death of, any person on the site (including but not limited to any employee of the Employer).

9. The Contractor agrees to take all the responsibility for any kind of liabilities (including medic expense or others) regarding accident, non-payments and any other issues of his Labours.
10. The Contractor agree to follow & to take complete responsibility for compliance rules and regulations as mentioned in The Minimum Wages Act, The Workman Compensation act, Building and other Constructions worker Act, Employee state insurance Act, Employee Provident Fund Act, including of all applicable statutory rules, regulations and laws.
11. The Contractor shall not, under any circumstances, deploy any worker/labour below the age of 18, male or female at the work site. The contractor shall follow all the applicable rules and regulation relating to the women labour. In case, the contractor does deploy, then the contractor will be doing so solely at his own risk, costs and consequences where of shall be borne by the contractor alone.
12. Contractor shall have government ID proof & residence proof of all his Labors.
13. No sub-contracting shall be allowed by labour contractor without our permission and if the same is done the company shall treat all persons coming to the site on basis of such sub-contracting as trespassers.
14. The Contractor is responsible for all types of activities and work carried out by the sub-contractor or any person on behalf of the contractor.
15. The contractor shall responsible to takes all the necessary steps relating to the safety, health and security of all the labours or workmen or any person on the site.
16. The Contractor hereby declare that he & his Labours do not suffer from any Covid-19 related Symptoms.
17. The Contractor follow and comply the requirement of Govt. /competent Authority for the transit of labour from outstation if any. Will be solely responsible and liable for prosecution if any false information provided.
18. The Contractor will strictly follow all Covid-19 safety Rules & regulations, precautions as per guidelines given by government/WHO & solely responsible and liable for safety & health of his & his labours.

From the above it is understood that the **Nyati Builders Pvt Ltd** shall stand fully indemnified by the contractor in respect of any claim, liability & legal consequences arising in respect of the labour engaged by the contractor, whether on account of wages or accidents, including any person & the labour engaged through sub-contractors by the contractor.

Please sign the duplicate copy of this Work Order as token of your acceptance and return it to us.

Thanking you.

Yours faithfully,

For Nyati Builders Pvt Ltd

Authorised Signatory

That the contractor has been read out the contents, terms & conditions of these presents in their/his known language and that he/they have understood and have accepted the same.

For Nyati Builders Pvt Ltd

Advocate

Encl: As above. CC: 1) Site In-charge.

Accepted
For Vishwaraj Dhairyashil Shitole

7
Accepted
Contractor Proprietor

Accepted
For Vishwaraj Dhairyashil Shitole

7
Accepted
Contractor Proprietor

SrNo	Labour_Name	Unit	Qty	Rate	Amount
1	Afforestation (M+L) CSR Afforestation (M+L)	Job	1.0000	6030350.00	6030350.00

Note: -

- 1) Detail quantity & rate for above work as per attached Annexure I.
- 2) Above rate is inclusive of ESIC, PF & Other statutory compliance & its expenses which is in contractor scope.
- 3) GST Will be extra on above.
- 4) Contractor should start the work only after getting order by PMC for said work, also contractor will do the work as per mentioned in Annexure I. If Contractor not followed & make any deviation then he should be liable for any legal consequences & Penalty there after decided by concern authorities.
- 5) Work to be done at Sr. No. 30, Kharadi, Old Mundhawa Kharadi Road, Pune.

Payment Terms: -

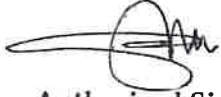
1. 50% advance will be given along with work order & same will be recover after completion of 50% work completion certify by PMC Authority by giving certificate of same.
2. 25% advance will be given further after 50% work completion certificate of PMC Authority which is to be submitted by contractor.
3. Balance 25% will be given after 100% work completion certificate by PMC Authority which is to be submitted by contractor.

Date of Commencement: As per instructions given by NBPL.

Date of Completion: As per instructions given by NBPL.

Penalty for Delay: Any delay in work as mentioned in duration of work will applicable for penalty/debit as decided by company.

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole



Contractor

Proprietor

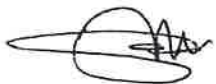


~~1926~~
Afforestation work- Sr. No. 30, Kharadi, Old Mundhawa Kharadi Road, Pune

ANNEXURE I

Sr No.	Item Description	Quantity	Rate	Unit	Amount
1	Preparation of shrubery	980	789	Sqm	773220
2	Preparation of Lawn	2650	655	Sqm	1735750
3	Estimate for Plantation of Trees (Ht.1-2 mtrs) Supplying on site fresh Garden soil (i. e. 3 part soil) (free from stones rubbish like dried grass roots, other such materials) for excavated pit size area of 0.60 x 0.60 x 0.60m . Supplying on site well decomposed Farm Yard Manure FYM (i. e. 1 part FYM) for excavated pit size area of 0.60 x 0.60 x 0.60m. Providing on site required variety of Tree. Excavation pit size 0.60 x 0.60 x 0.60m for planting small & medium ornamental plants/ large flowering/ shady trees (plant height 1 to 2 mtr.)/ palm varieties upto height 1 to 2 mtrs. in earth, soil of all types, soft murum, including removing the excavated & unwanted material up to a required distance of 50 mtrs. Filling fresh garden soil / silt & manure in excavated pit size area of 0.60 x 0.60 x 0.60m. Mixing garden soil/silt & manure thoroughly well, watering previous night. Planting required plant species as directed etc. complete for required pit size 0.60 x 0.60 x 0.60m. Maintenance of Newly Planted tree varieties having height 1mtr. - 2mtr. For First 30 days Only	220	719	nos	158180
4	MATERIAL CHARGES GARDEN SOIL:- Supplying on site garden soil well sieved 80 % to pass through I.S. sieve of 10 mm size free from stones rubbish like dried grass roots and other such materials. The soil should be fresh from quarry. The color of the soil generally is red. The soil will be measured by measuring box. (Farma)	150	1000	Cum	150000

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

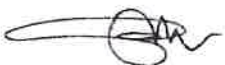
For Vishwaraj Dhairyashil Shitole


Contractor
Proprietor



Sr No.	Item Description	Quantity	Rate	Unit	Amount
5	MATERIAL CHARGES FARM YARD MANURE:- Supplying on site well decayed, well dried, well powdered, without clods and free from stones, dried grass and other rubbish material. The color of the manure generally is black. The manure will be measured by measuring box.(Farma)	60	1200	Cum	72000
6	Providing, laying and fixing P.V.C. pipe of 40mm	340.00	316	Rmt	107440
7	Providing, laying and fixing P.V.C. pipe of 50mm	360.00	443	Rmt	159480
8	Providing, laying and fixing P.V.C. pipe of 75mm	260.00	453	Rmt	117780
9	Providing and laying in trenches 80mm dai. CPVC pipe	300.00	1050	Rmt	315000
10	Providing and laying in trenches 65mm dai. CPVC pipe	180.00	850	Rmt	153000
11	Providing and laying in trenches 50mm dai. CPVC pipe	120.00	822	Rmt	98640
12	Providing and laying in trenches 40mm dai. CPVC pipe	300.00	616	Rmt	184800
13	Providing and laying in trenches 32mm dai. CPVC pipe	150.00	503	Rmt	75450
14	Valve Boxes 12", Rectanglar shape with openable top green cover Make - Jain /Toro /Nelson/ Rain Bird	12.00	2,375.00	Per No	28500
15	Clean master 25 m3/hr Make - Jain / Amiad / Kisan/ Metafim	2.00	26,850.00	Per No	53700
16	PVC Service saddle 40 mm x 1/2 ", 10 kg/cm2 Make Jain / Finolex / Kisan	525.00	50.00	Per No	26250
17	Gear driven Pop-up sprinkler	30.00	5600	Per No	168000
18	Spray Pop-up sprinkler	450.00	959	Per No	431550
19	Solenoid Valves of size 2" with flow control and Female BSP inlet-Outlet Make - Hunter /Toro / Nelson / Rain Bird	12.00	4,980.00	Per No	59760

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole

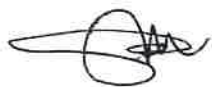


Contractor

Proprietor

Sr No.	Item Description	Quantity	Rate	Unit	Amount
20	12 Stations Outdoor Irrigation Controller with 230VAC internal Transformer PCC -1201-E Make - Hunter /Toro / Nelson / Rain Bird	2.00	23,310.00	Per No	46620
21	2C x 14AWC Cable Make - Hunter / Rainbird / Netafin / Toro	1,300.00	146.00	Meter	189800
22	Supplying & erecting flat flexible 3 core 4 sq.mm PVC sheathed submersible type copper cable suitably clamped at fixed intervals with column pipe assembly complete.	160.00	192.00	Meter	30720
23	Supplying & erecting automatic control panel for 3 Phase , 415 volt, A.C, Submersible/centrifugal pump set up to 7.5 HP consisting of DOL starter having relay range 9-14 AMP,S.P.P., Combined ammeter/ voltmeter, phase indicating lamp enclosed in CRCA powder coated Vibration proof enclosure with IP 54 protection. Control Panel should offer single phasing, phase reversal, phase imbalance etc	1.00	6,063.00	Each	6063
24	Supplying and erecting minimum Three & above star rated submersible pump set of 3.75 KW/5 HP with 415 V, 50 c/s AC supply suitable for 150 mm dia. borewell suitable for 440 to 900 LPM discharge at 37 to 10 m head & discharge & delivery pipe of Size-75 mm diameter with a necessary H type clamps as per specification No. WP-SMP	1.00	39,151.00	Each	39151
25	Gear driven Pop-up sprinkler with Replacable nozzle of radius 8.0 to 15.0m @ 2.5 bar, Q-0.15	85.00	1,380.00	Per No	117300
26	Panel board	2.00	6,072.00	Each	12144


For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole

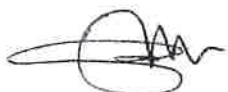


Contractor

Proprietor

Sr No.	Item Description	Quantity	Rate	Unit	Amount
27	Maintenance of garden in all respect for keeping garden in good condition such as Maintenance of Lawn, flower bed, canna bed, shrubbery, rosary, hedges, plants in all respect including watering, weeding, pruning, sprayings, dusting lawn mowing, hedge clipping, stirring, top dressing, intercultivation, gap filing, planting, repotting, garden waste composting, cleaning and sweeping of garden, Pathway and pagoda, toilet cleaning, water body, fountain cleaning etc.	40,400.00	13.14	Sqm	530856
28	Non Return Valve (NRV) - Supplying and erecting 75/80 mm dia cast iron double flange ball type NRV complete with PN16 pressure rating, as per specification no. FFVL/NRV	2.00	8,413.00	Per No	16826
29	Supplying & erecting automatic control panel for 3 Ph, 415 volt, A.C. Submersible/centrifugal pump set up to 20 HP consisting of Star Delta starter having relay range 13-21 Amp, S.P.P., Combined ammeter/voltmeter, phase indicating lamp enclosed in CRCA powder coated Vibration proof enclosure with IP 54 protection. Control Panel should offer single phasing, phase reversal, phase imbalance etc	2.00	15,144.00	Each	30288
30	A. Unit : 1 / Each 19296 Each 5159 12.03-07 Supplying and erecting minimum Three & above star rated 3 phase, 415 V, 50 Hz, submersible pump set of 7.5 KW/10HP suitable for erection on open well, pump having delivery head from 72 to 28 m and discharge from 120 to 840 litres. per minute & pipe of Suction 65 mm/Delivery 50 mm diameter erected with necessary H type clamps as per specification No. WP-OSP	2.00	52,111.00	Each	104222
31	Bowerwell survey	2.00	1,824.00	Each	3648
32	Bowerwell 150mm	100.00	257.00	rmt	25700
33	Casing pipe 150mm	14.00	608.00	rmt	8512
			Total		6030350


For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhalryashil Shitole



Contractor

Proprietor

Terms & Conditions:

1. The expenses towards freight, loading, unloading of machineries & tools & tackles, Labour etc are inclusive in Rate.
2. If part work is allotted to other contractors, contractor should have no objection for the same, so contractor should confirm the work allotted to him in coordination with site in charge.
3. In case of any reduction in scope of work or termination, bill will be finalised strictly as per the payable percentage of completed stage of work & duly certified by the Site In charge. No other claims shall be entertained for payment.
4. Payment will be made as per the actual quantity executed at site & duly certified by Site In charge.
5. Above rates include scope which is mentioned in scope of work & Terms & Conditions.
6. The approved item rates will remain unchanged throughout the completion of work irrespective of any quantity.
7. Above rates are applicable for any height, lead & lift as per site conditions & drawings.
8. Your scope of work may be reduced as per the **Nyati Builders Pvt Ltd** requirement & Site conditions and you shall have no objection for the same.
9. If Any Work done by other agency of your scope then such amount will be deducted from your bill with additional penalty charges & you should have no objection for the same.
10. If **Nyati Builders Pvt Ltd** is not satisfied of your performance in terms of quality, speed & other non-acceptable issue, company is free to allot the remaining or part work to other agency & you should have no objection for the same.
11. GST as applicable shall be paid extra provided that contractor should submit all the required details & compliance as per the prevailing rules. If contractor fails to provide & comply the same then payment shall not be released.
12. Next RA Bill will not be released unless contractor paid GST of previous bill.

For Nyati Builders Pvt Ltd**Authorised Signatory****Accepted**

For Vishwaraj Dhairyashii Shitole

**Contractor**

Proprietor





सत्यमेव जयते

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 27EBVPS1007P1ZU

1.	Legal Name	VISHWARAJ DHAIRYASHIL SHITOLE			
2.	Trade Name, if any	VISHWARAJ DHAIRYASHIL SHITOLE			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	SHITOLE WASTI NO 2, AT POST - KHADKI, DAUND, Pune, Maharashtra, 413130			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Validity unknown Digitally signed by OS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.19 08:09:00 IST			
Name					
Designation					
Jurisdictional Office					
9. Date of issue of Certificate		19/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .

For Vishwaraj Dhairyashil Shitole



Proprietor



सत्यमेव जयते

Annexure A

GSTIN 27EBVPS1007P1ZU
Legal Name VISHWARAJ DHAIRYASHIL SHITOLE
Trade Name, if any VISHWARAJ DHAIRYASHIL SHITOLE

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0

For Vishwaraj Dhairyashil Shitole


Proprietor

7





Annexure B

GSTIN 27EBVPS1007P1ZU
Legal Name VISHWARAJ DHAIRYASHIL SHITOLE
Trade Name, if any VISHWARAJ DHAIRYASHIL SHITOLE

Details of Proprietor

1



Name VISHWARAJ DHAIRYASHIL SHITOLE
Designation/Status PROPRIETOR
Resident of State Maharashtra

For Vishwaraj Dhairyashil Shitole


Proprietor



SELF DECLARATION

My self Vishwaraj Dhairyashil Shitole Proprietor/Partner of Vishwaraj Dhairyashil Shitole

I/We have allotted work of Afforestation work work of Project Nyati Unitree Exten. Building _____ vide work order no. CNT/UNITREE EXTN./11/2024 Dtd.- 29/6/24

I/ We agreed all terms & conditions, scope of work, specifications, rates, area & mode of measurement, safety clauses/ conditions as mentioned in work order, also I/ We have seen all drawings (Architectural/ Structural) including plan, elevation & section.

I/ We hereby agree approved rate & payment schedule/ stages & I/ We will execute the work till final completion of Afforestation work work allotted to me without demanding any rate escalation & I/ We commit for timely completion of work as per the schedule.

If I/ We fail above commitment then you are free to terminate me without any notice & forfeit my balance payment & retention amount & agreed penalty as decided by you, I have no objection for the same.

Thanking You,

For Vishwaraj Dhairyashil Shitole

Signature:

V. Shitole
Proprietor

Name:

Vishwaraj Dhairyashil Shitole

Date:

21/7/24





उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र. : १६६६
दिनांक : १९/०७/२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिट्री, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिट्री" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून वनीकरण विषयक विकास विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

संदर्भ :- १) आ.क्र. ६४३ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव
२) जा.क्र. ११६६ दि. १९/०६/२०२४ अन्वयेचे उद्यान विभागाचे पत्र
३) आ.क्र. १५३२ दि. २६/०६/२०२४ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव
४) मा. मुख्य उद्यान अधिक्षक यांची ठ. क्र. आ/१०१ दि. १०/०७/२०२४ अन्वयेचा मान्यता

विषयाकित मिळकतीचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून मे. न्याती बिल्डर्स प्रा. लि. यांनी संदर्भ क्र. १ अन्वये त्यांना आदेशीत असलेल्या कामांमधुन वनीकरण विषयक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने संदर्भ क्र. २ अन्वये उद्यान विभागाकडुन स. नं. ३०(पै), खराडी, जुना मुंडवा खराडी रस्ता, येथील उद्यान आरक्षणा अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचवुन काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करण्यास कळविण्यात आले होते. त्यानुसार संदर्भ क्र. ३ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव उद्यान विभागाकडे दाखल झालेला आहे. सदरच्या प्राप्त प्रस्तावास अनुसरून संदर्भ क्र. ४ अन्वयेच्या मान्यतेनुसार सदरचे काम आपल्या स्व निधीमधुन करण्यास खालील अटी व शर्तीनुसार मान्यता देण्यात येत आहे.

प्रस्तावीत उद्यानाची जागा

स. नं. ३०(पै), खराडी, जुना मुंडवा खराडी रस्ता

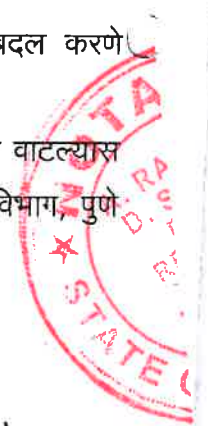
सदरचे काम पुर्ण करण्याची मुदत पत्राचे तारखेपासून २ महीने राहिल. तरी आपण सदरची मान्यतेचे पत्रानुसार आपण काम सुरु करत असल्याचे पत्रोत्तर तातडीने उद्यान विभागाकडे दाखल करावे ही विनंती.

सदरचे उद्यानाची विकसनाची कामे करताना खालील अटी व शर्ती बंधनकारक राहतील. सदरच्या अटी व शर्तीचा भंग होत असल्याचे आढळल्यास उद्यान विभाग, पुणे महानगरपालिका यांना सदरची परवानगी रद्द करण्याचा सर्वाधीकार राहतील.

- १) प्रस्तावीत काम सुरु करताना व चालु असताना उद्यानात येणाऱ्या नागरीकांना कोणताही धोका अथवा नुकसान/ अडचण होणार नाही याची दक्षता घेणार, त्यासाठी आवश्यक त्या उपाययोजना करणार.
- २) प्रस्तावीत काम करताना उद्यानातील इतर सोयी सुविधांचे नुकसान होणार नाही, याची दक्षता घेणार अथवा त्याची योग्य पद्धतीने दुरुस्ती करून देणार.
- ३) प्रस्तावीत करण्यात येणाऱ्या कामाचे कामगार, ठेकेदार, मालाचे पुरवठादार यांची कोणतीही वित्तीय अथवा कायदेशीर जबाबदारी पुणे मनपाची राहणार नाही.
- ४) प्रस्तावीत काम करणाऱ्या कामगारांच्या सुरक्षेची जबाबदारी विकसक यांची राहिल.
- ५) विकसक यांचेकडून कोणत्याही अटी व शर्तीचा भंग होत असल्याचे आढळल्यास अथवा काम योग्य रीतीने होत नसल्याचे आढळून आल्यास, सदर काम थांबविण्याचे अथवा दिलेली परवानगी रद्द करण्याचे अधिकार पुणे महानगरपालिका राखून ठेवत आहे.
- ६) प्रस्तावीत काम करत असताना उद्यान विभागाकडील हॉर्टिकल्चर सुपरवायजर, सहाय्यक उद्यान अधीक्षक, उद्यान अधीक्षक, अभियंता यांनी केलेल्या सुचनांनुसार काम करणे आवश्यक राहिल. तसेच करण्यात येणाऱ्या कामाची देखभाल व दुरुस्ती काम पूर्ण झाल्यापासुन किमान ६ महिने कालावधीपर्यंत विना मोबदला करणे बंधनकारक राहिल.
- ७) प्रस्तावीत काम करणाऱ्या कामगारांना, ठेकेदारांना उद्यानामध्ये वास्तव्य/रहिवास करता येणार नाही.
- ८) प्रस्तावीत कामाचा प्रगती अहवाल प्रत्येक पातळीवर उद्यान विभागास लेखी स्वरूपात फोटोसह सादर करणार.
- ९) प्रस्तावीत करण्यात येणाऱ्या कामाचे पूर्ण झाल्याचे फोटोसह लेखी पत्राद्वारे उद्यान विभागाकडे कळविल्या नंतर, सदरच्या कामाची उद्यान विभागाकडील अधिकारी यांनी समक्ष पाहणी केल्यानंतर जागेवर काम समाधानकारक रित्या पूर्ण झाले असल्याचे दिसुन आल्यानंतरच उद्यान विभाग, पुणे महानगरपालिका यांचेकडून काम पूर्णत्वाचा दाखला दिला जाईल.
- १०) सदरच्या आपल्या स्वनिधीमधुन करण्यात येणाऱ्या आपणांकडून करण्यात येणाऱ्या सर्व काम, माल मटेरीयल, उत्पन्न यावर आपला कोणताही व कसलाही मालकी अथवा कायदेशीर अधिकार राहणार नाही, सदरच्या जलसंधारण, वृक्षारोपन व इतर कामांमधुन मधुन भविष्यात कोणतेही उत्पन्न प्राप्त झाल्यास, त्यावर संपुर्णपणे व केवळ उद्यान विभाग, पुणे महानगरपालिका यांचा अधिकार राहिल.
- ११) सदरचे करण्यात येणाऱ्या कामामध्ये उद्यान विभागाकडून काही बदल सुचविल्यास त्यानुसार बदल करणे अत्यावश्यक राहिल.
- १२) सदरचे काम पूर्ण झाल्यानंतर व आपणांस कामाचे पूर्णत्वाचे पत्र दिल्यानंतर, भविष्यात अत्यावश्यक वाटल्यास सदरच्या कामामध्ये कोणताही बदल करण्याचा अथवा संपुर्ण काम काढुन टाकण्याचा सर्वाधिकार उद्यान विभाग, पुणे महानगरपालिका राखून ठेवत आहे.

कळावे,

३५/११/०७
मुख्य उद्यान अधीक्षक
पुणे महानगरपालिका





+91-20-6686 3333

+91-20-6686-3333

info@nyatigroup.com

www.nyatigroup.com

प्रति,
मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

- संदर्भ :- १). आमचा दाखल प्रस्ताव आ. क्र. ६४३, दिनांक ०३/०५/२०२४
२) आपले विभागाचे पत्र जा. क्र. ११६६, दिनांक १९/०६/२०२४ अन्वये.
३) आमचा अर्ज. आ. क्र. १५३२ दिनांक २६/०६/२०२४.
४) मा. मुख्य उद्यान अधीक्षक यांची ठ. क्र. आ / १०१ दि. १०/०७/२०२४

महोदय,

विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही आपल्या विभागाकडे संदर्भ क्र. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ क्र. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले होते. त्यानुसार संदर्भ क्र. ३ प्रमाणे आपण सुचवल्याप्रमाणे आम्ही सर्व्हे नं. ३० (पै), खराडी, जुना मुंडवा खराडी रस्ता, पुणे येथे पाहणी करून सोबत मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर केलेली आहे. त्यास आता संदर्भ क्र. ४ नुसार मा. मुख्य उद्यान अधीक्षक यांच्या ठरावा प्रमाणे आमचे कॉन्ट्रॅक्टर श्री. विश्वराज डी. शितोळे यांनी वर्कऑर्डर प्रमाणे जागेवर काम पूर्ण केलेले असून त्यामध्ये लॉन, shrub, झाडे व इरिगेशन सिस्टीम विषयक कामे केली आहेत.

तरी सदर केलेल्या कामाची प्रत्यक्ष पाहणी करून आम्हास पूर्णत्वाचा अहवाल मिळावा हि नम्र विनंती.

कळावे,

आपला विश्वासु

सोबत:- जागेवरील फोटो जोडत आहे.



आ. क्र. ४९३९, दि. २३/१०/२४

मुख्य उद्यान अधीक्षक

न्याती बिल्डर्स प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

Real Estate | EPC | Hospitality | Healthcare | Foundation

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696, 9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO -

DATE -

प्रति,

मे.न्याती बिल्डर्स प्रा. लि.,
न्याती युनिटरी, स.नं. 103/129,
प्लॉट नं. बी+सी ऑफ सीटीएस नं.1995
आणि 1996 बी, येखडा,
नगर रोड, पुणे-411006.

विषय- स.नं.30, खराडी जुना मुंढवा रोड, खराडी, येथे हॉल्टीकल्चर
(वनिकरण) विषयक कामे करणे.

संदर्भ- CNT/UNITREE EXTN/11/2024, Date : 29/06/2024.

मा.महोदय,

वरील विषयांकित काम प्रत्यक्ष जागेवर 100 टक्के केलेले आहे.
त्यामध्ये लॉन, श्रवरी, झाडे, इरिगेशन सिस्टीम, माती, खते इत्यादी कामे
केली असून त्यासोबत काम केलेलेचे फोटो जोडलेले आहेत.

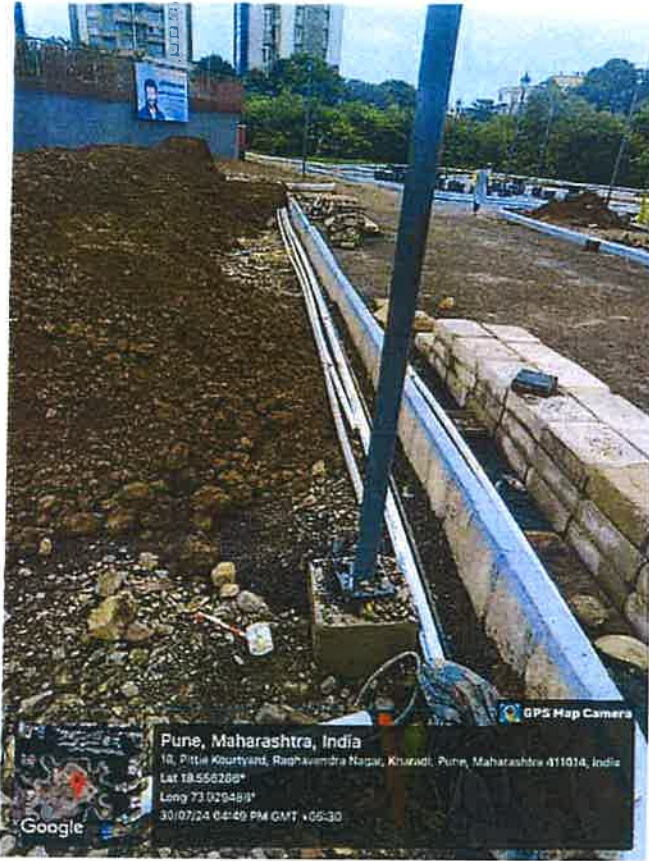
तरी आम्ही जागेवर 100 टक्के काम केले असल्याने त्याचे 100
टक्के देयक मिळावे, ही विनंती.

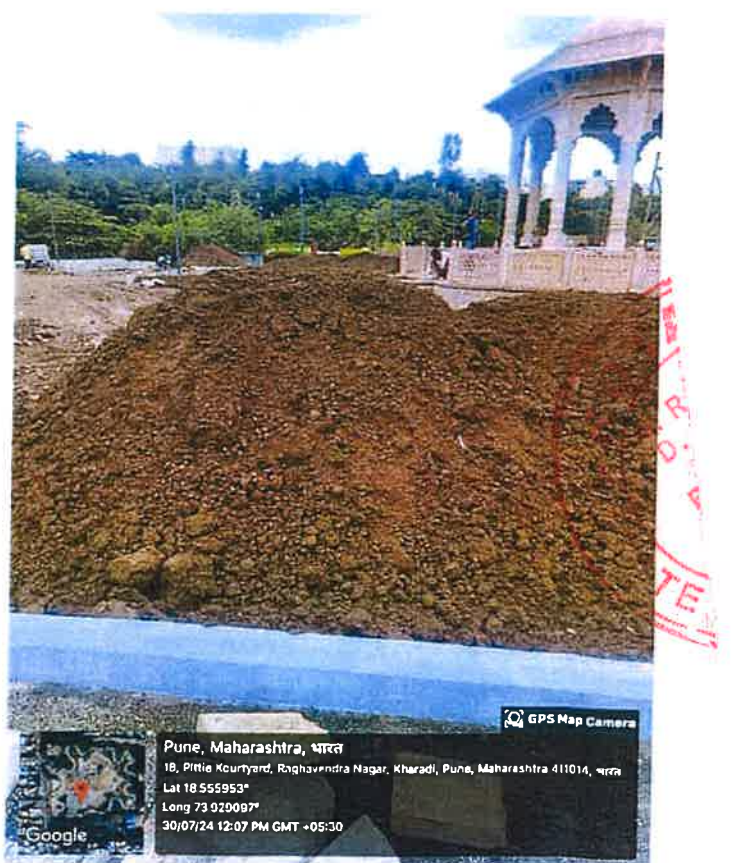
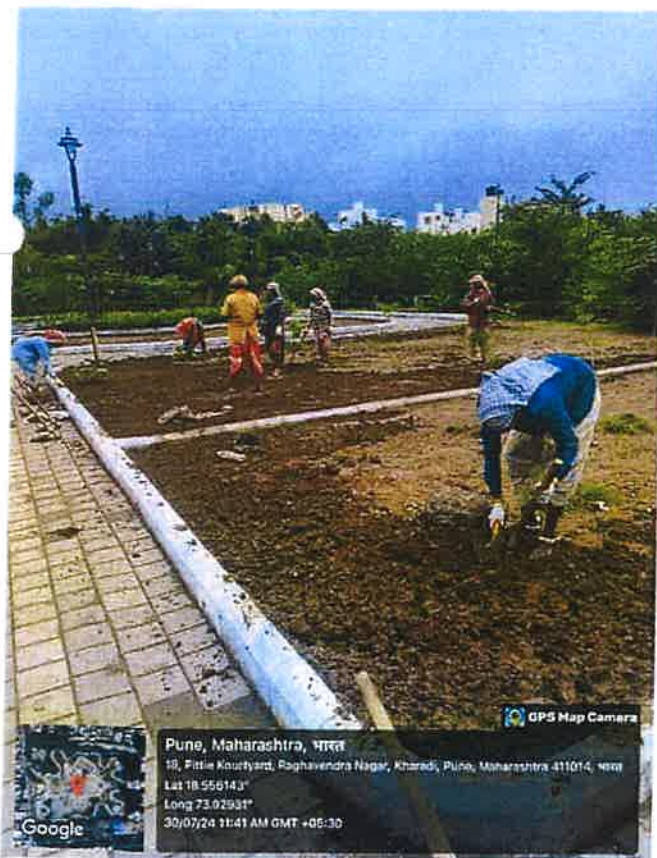
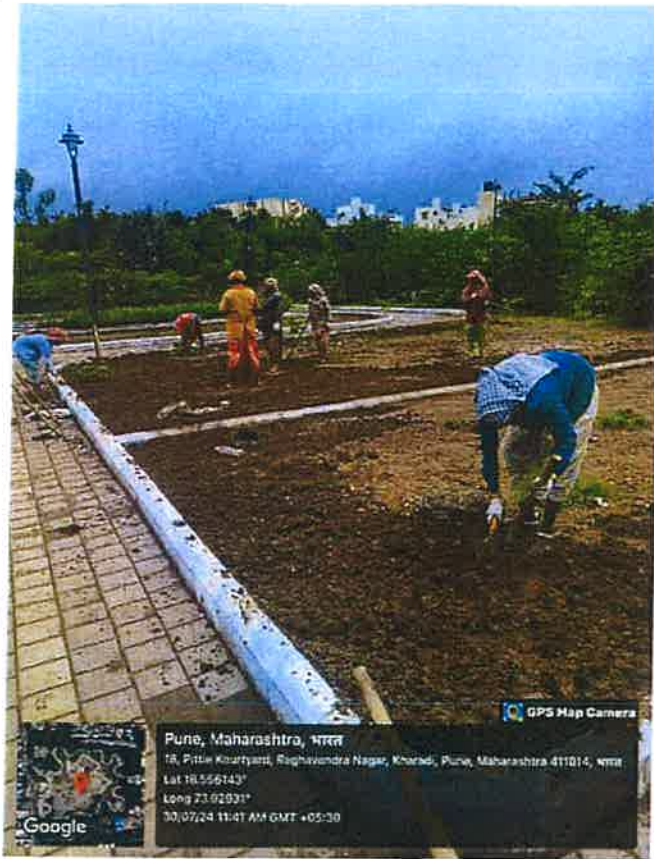
For Vishwaraj Dhairyashil Shitole

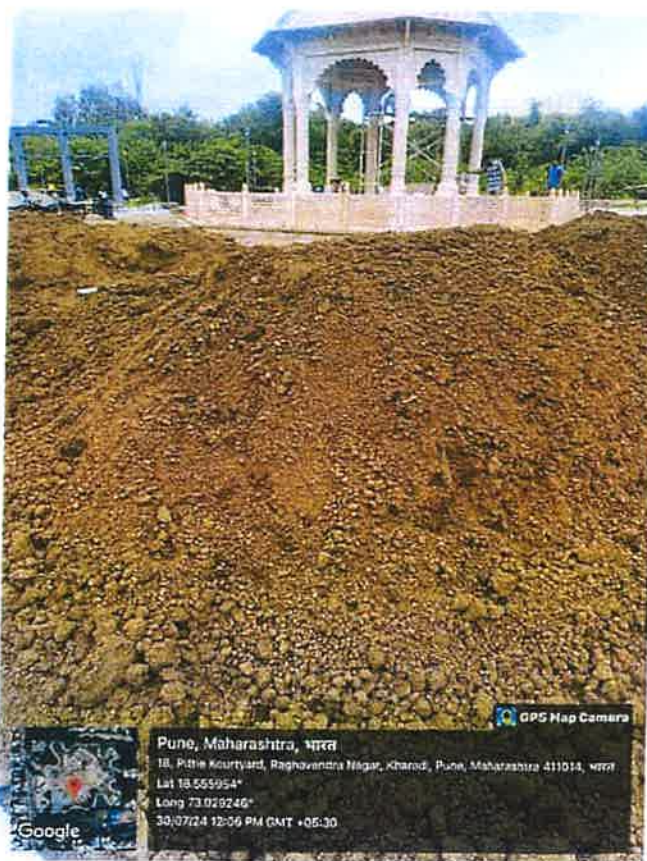
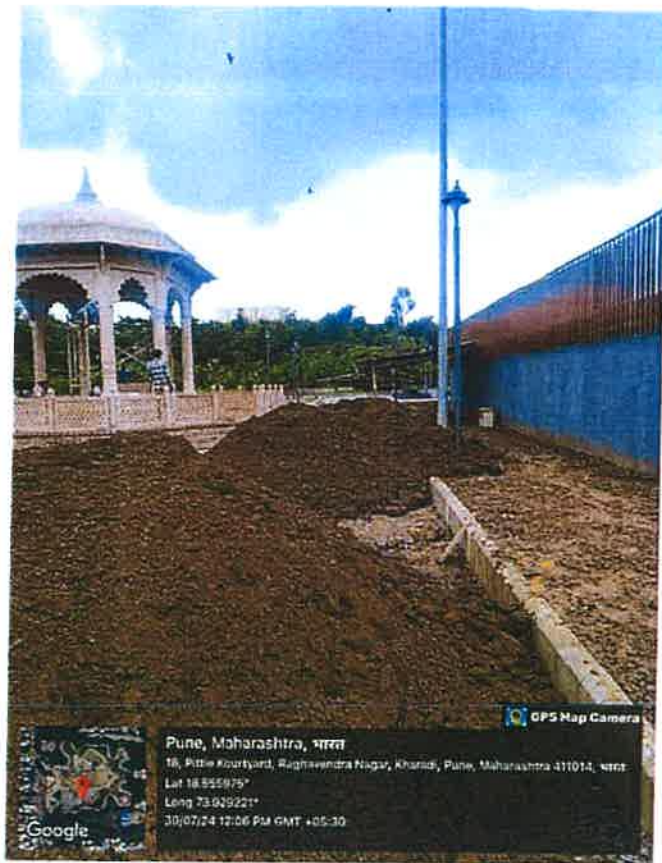
Vshitole
Proprietor



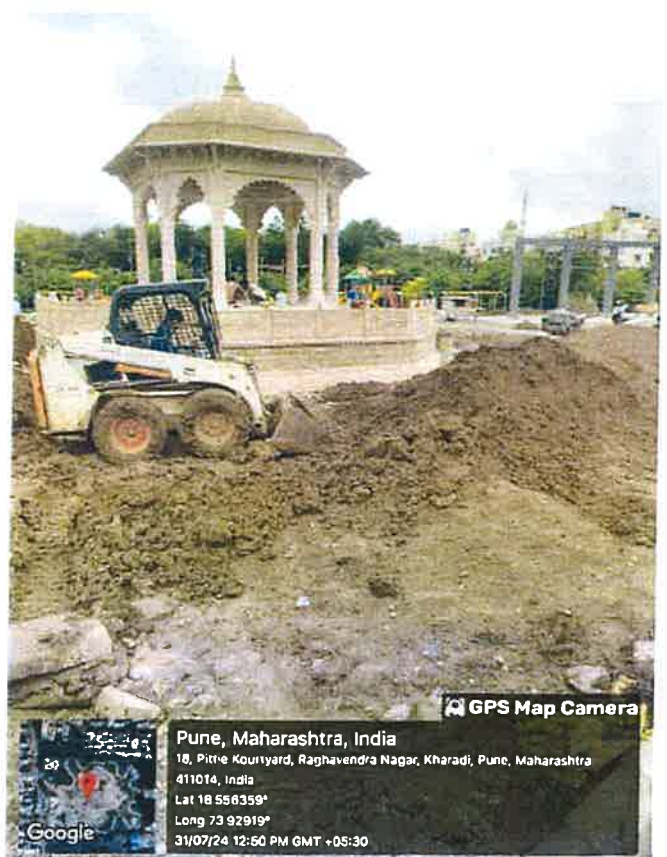
ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.



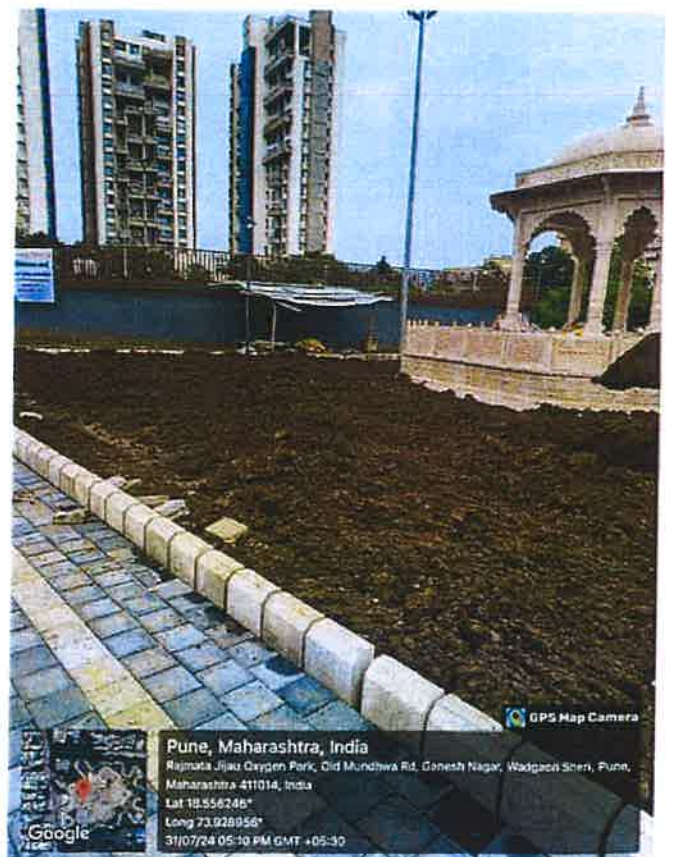


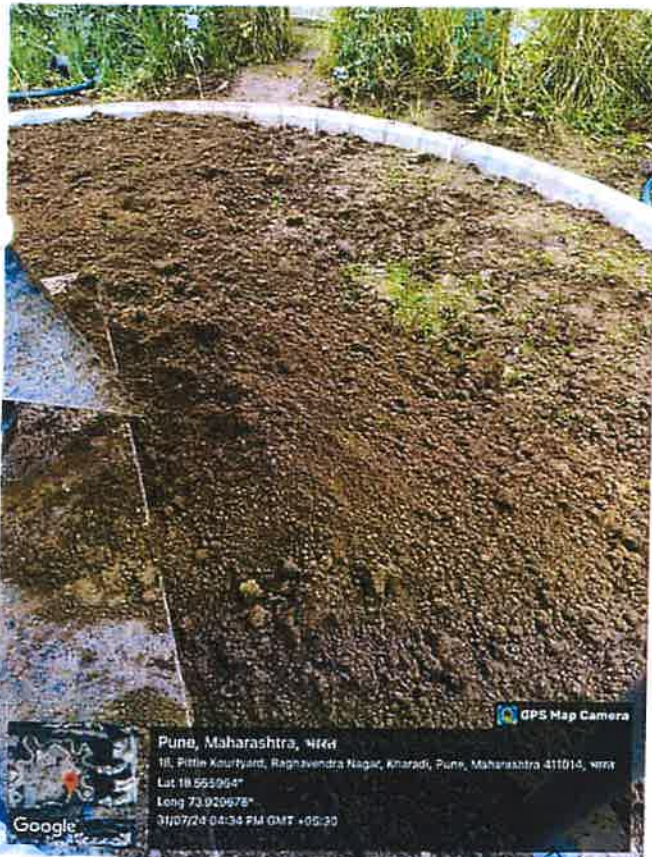


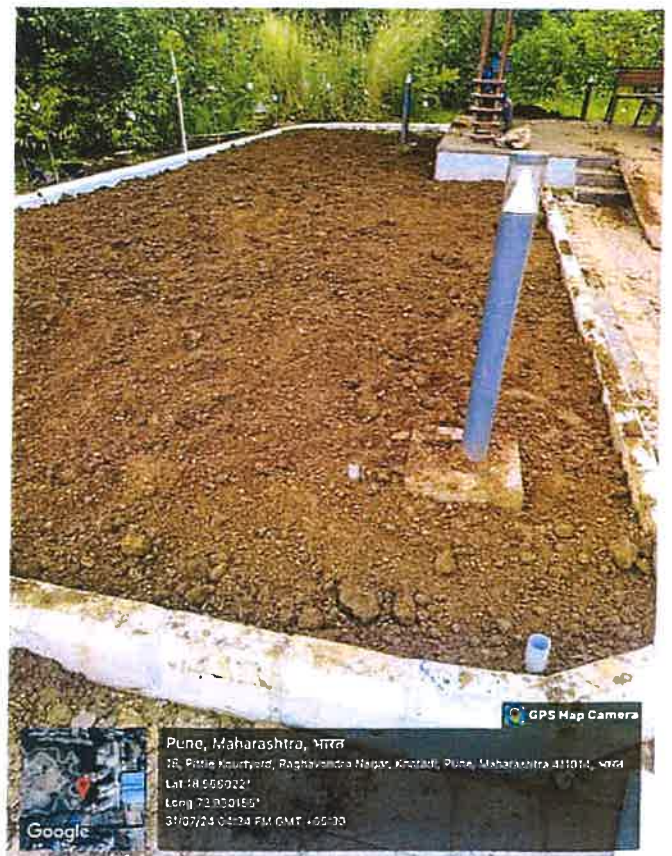
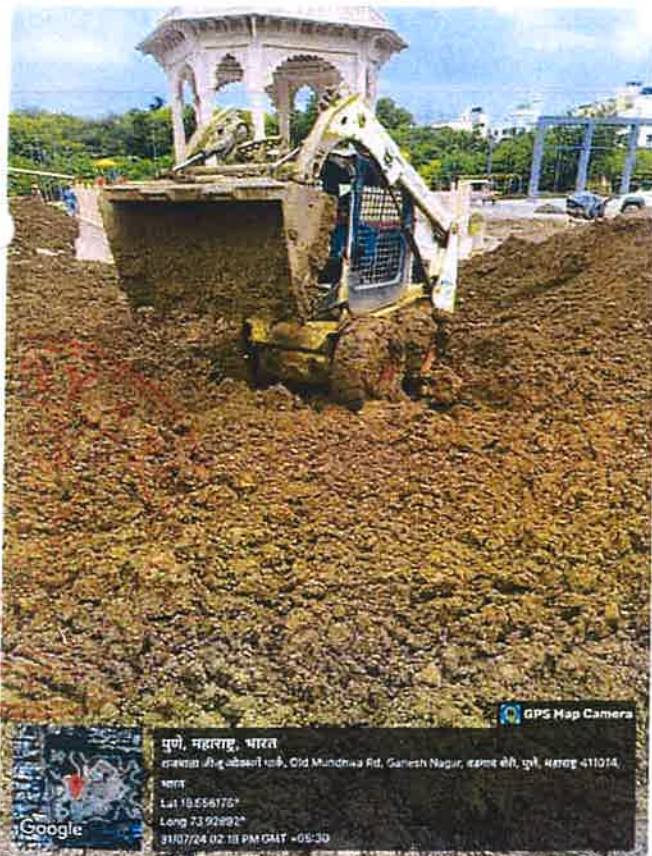
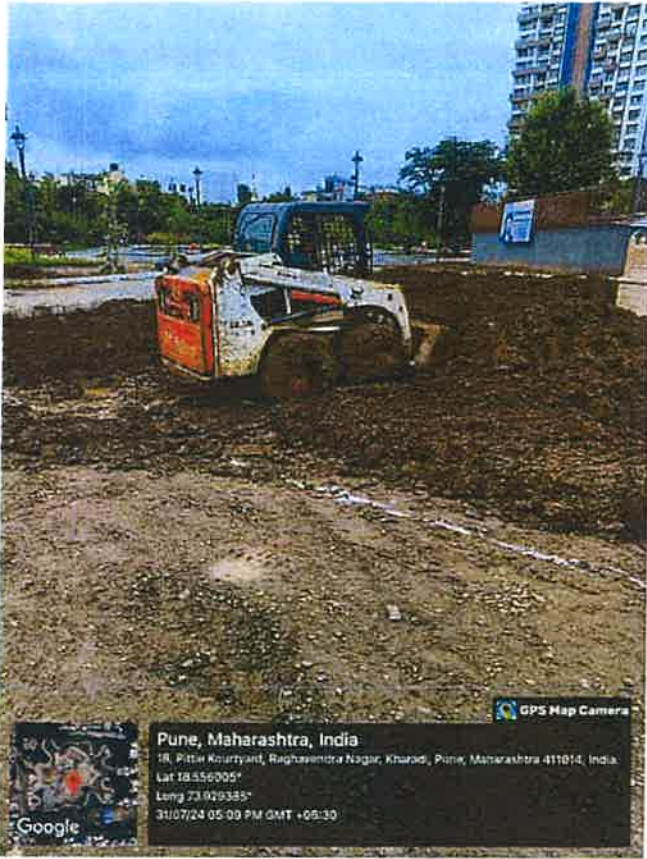


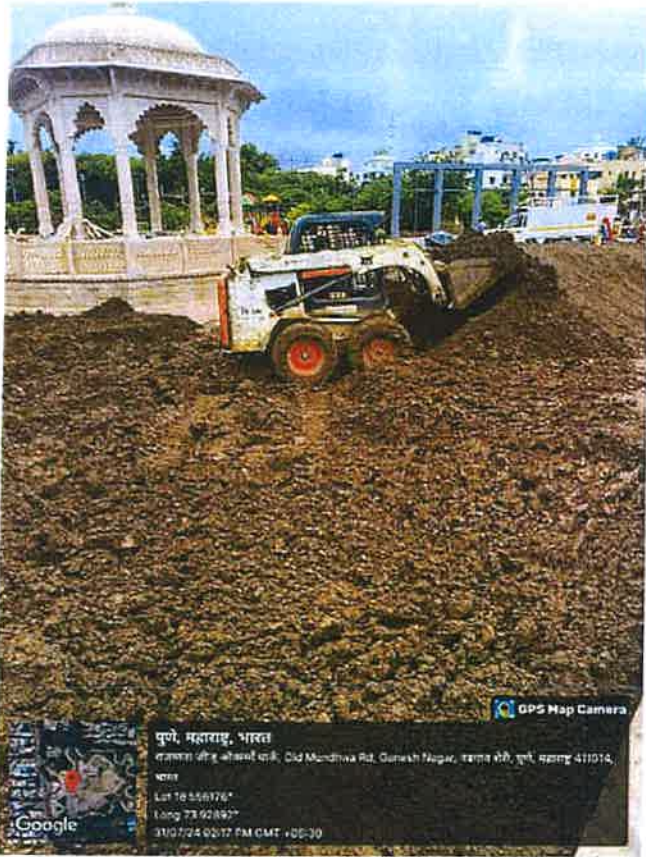


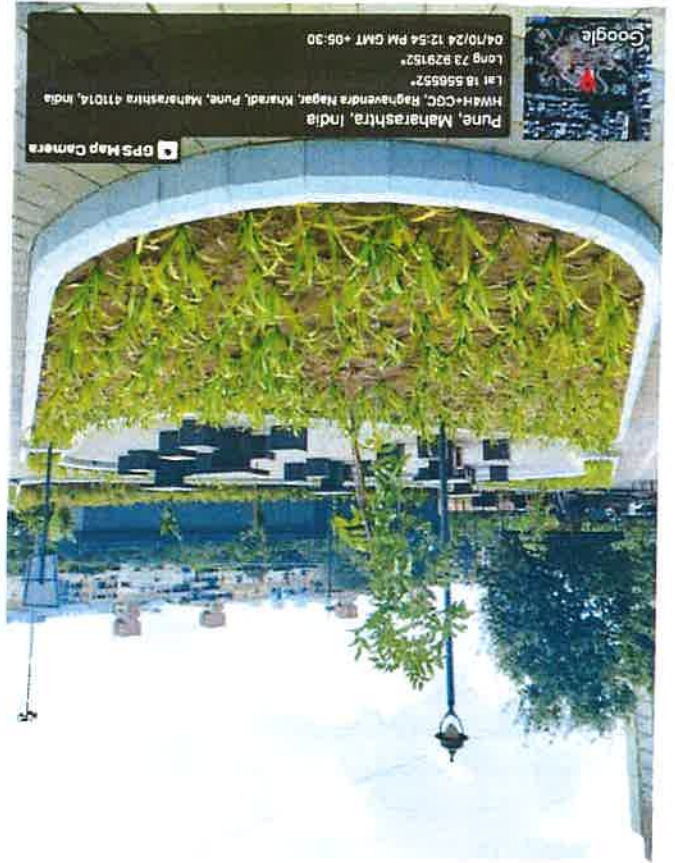
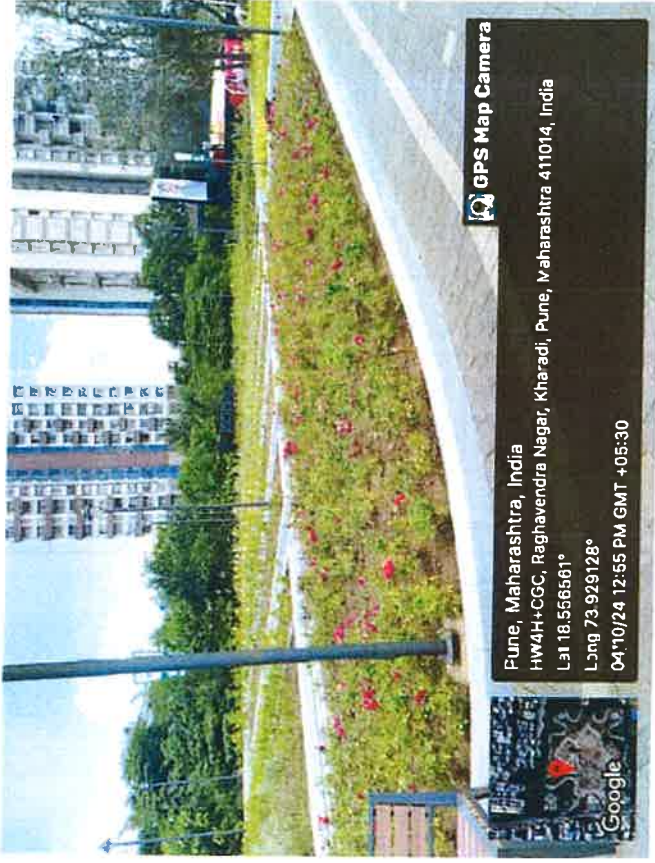


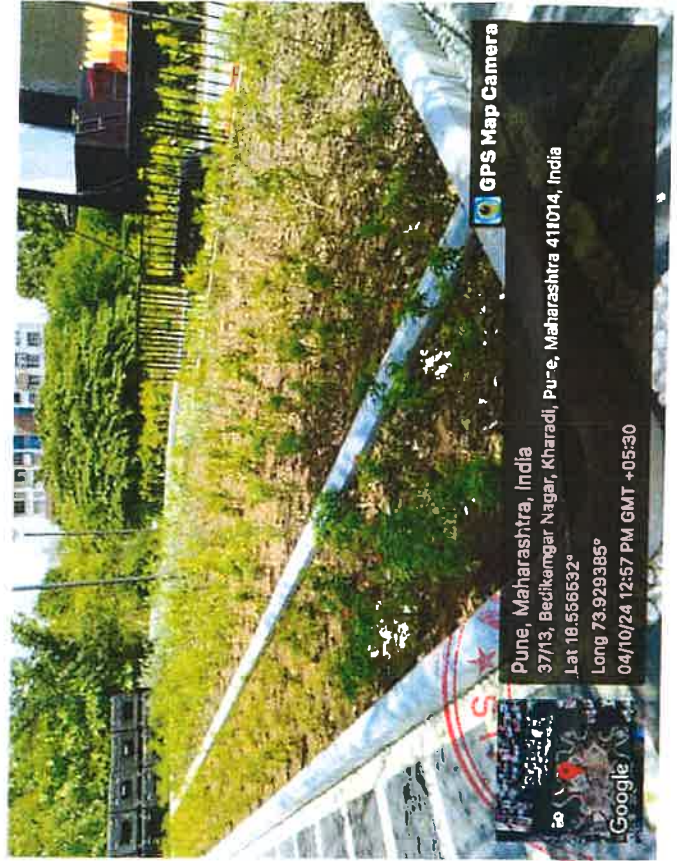
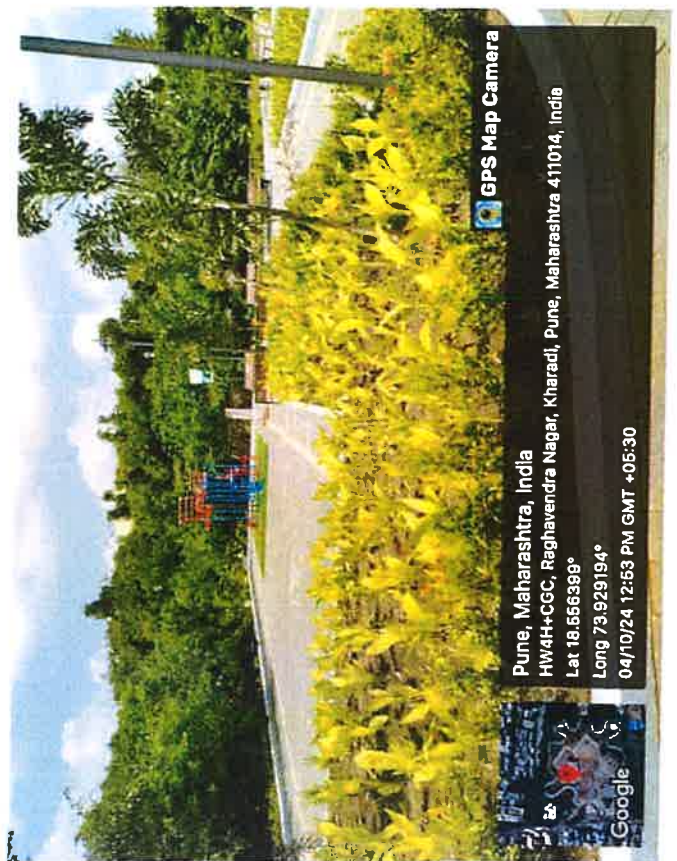


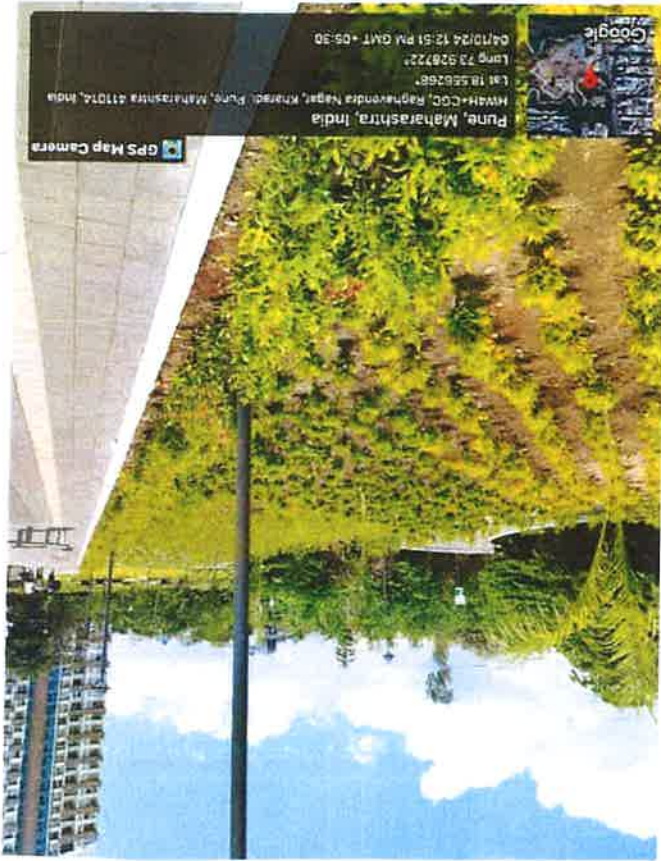


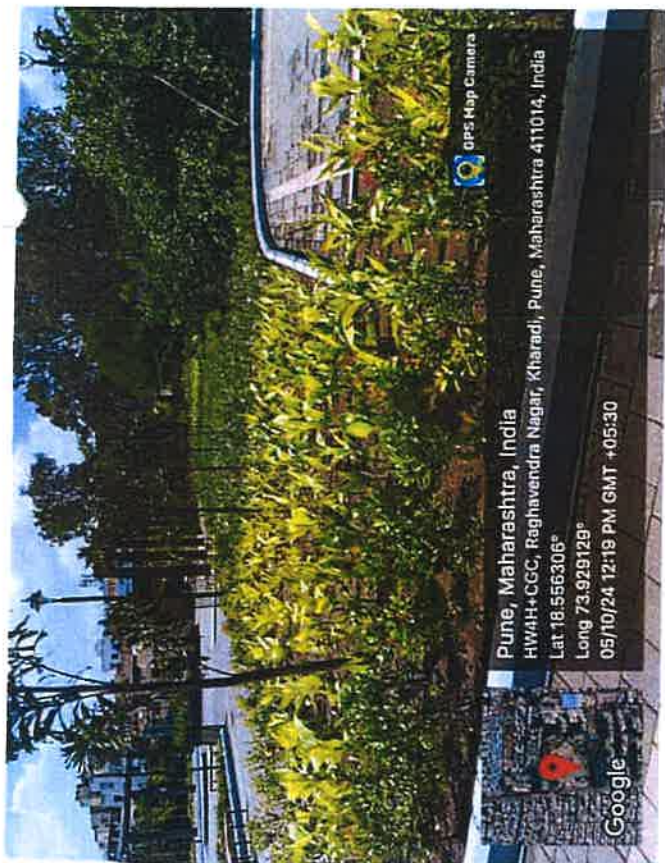




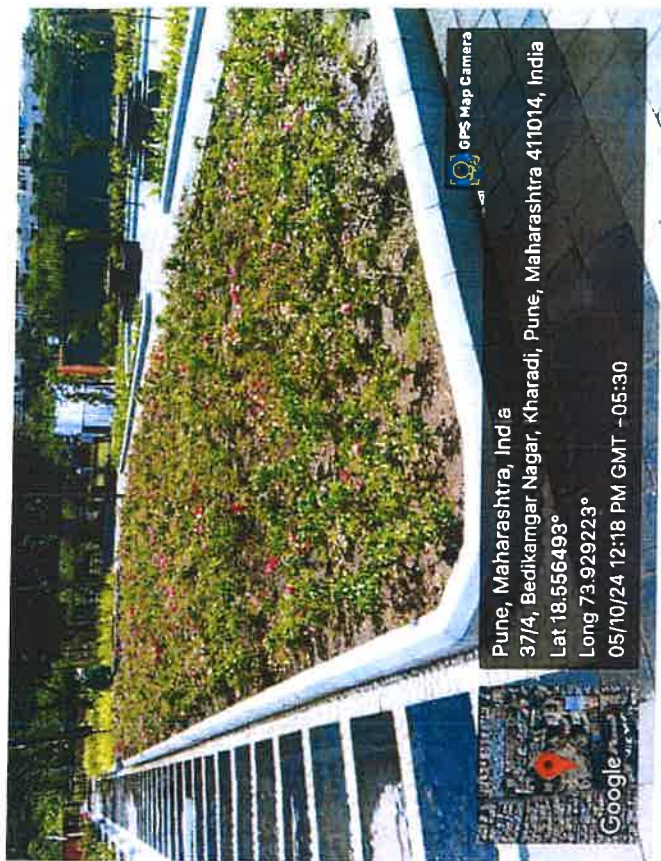


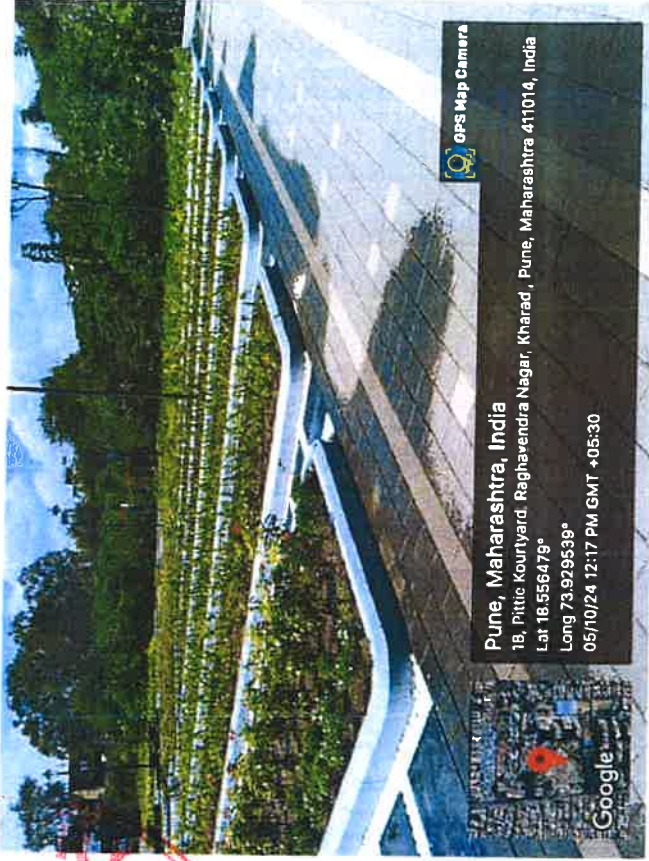
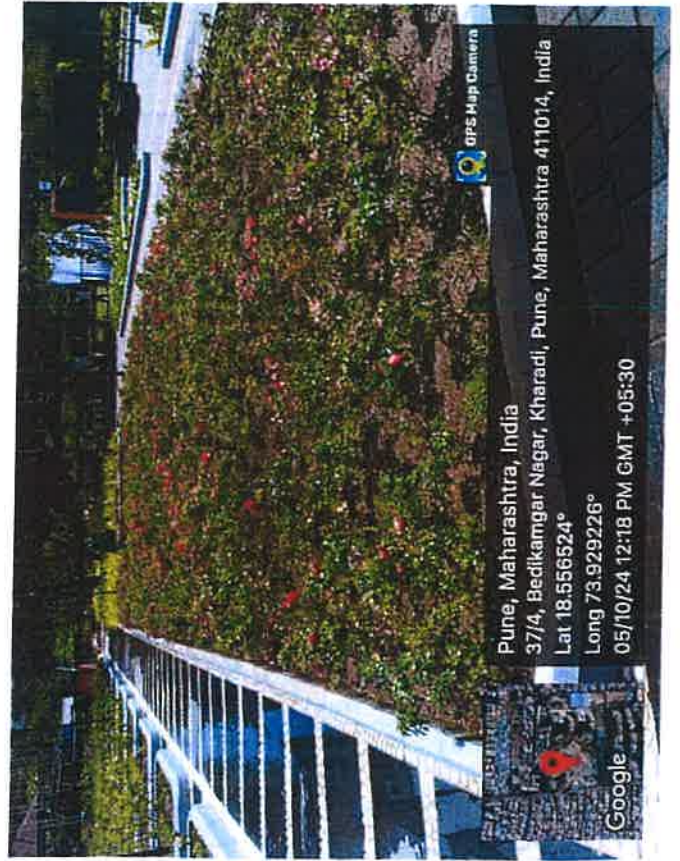






NOTA
 P. RA.
 2024







NO
A.P.

1055

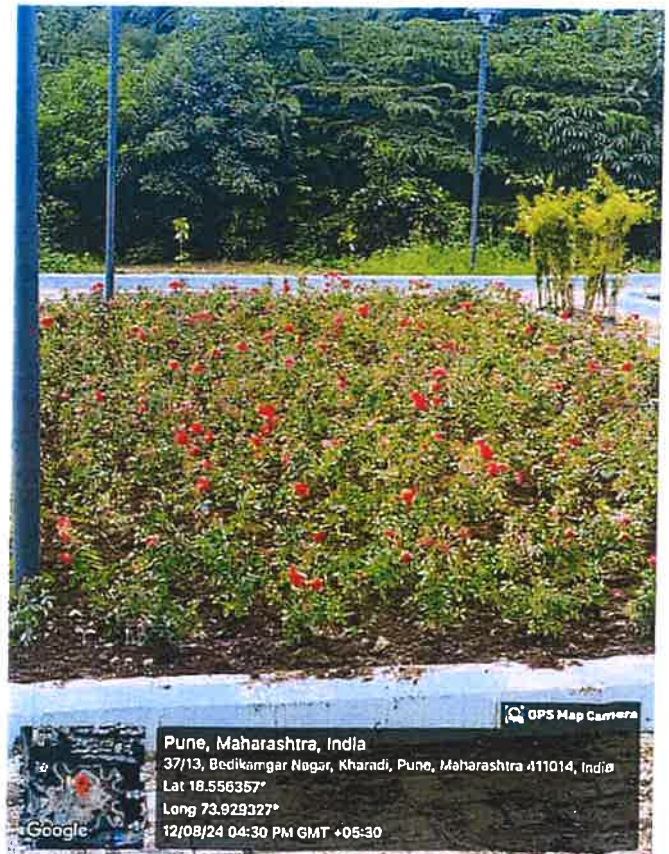
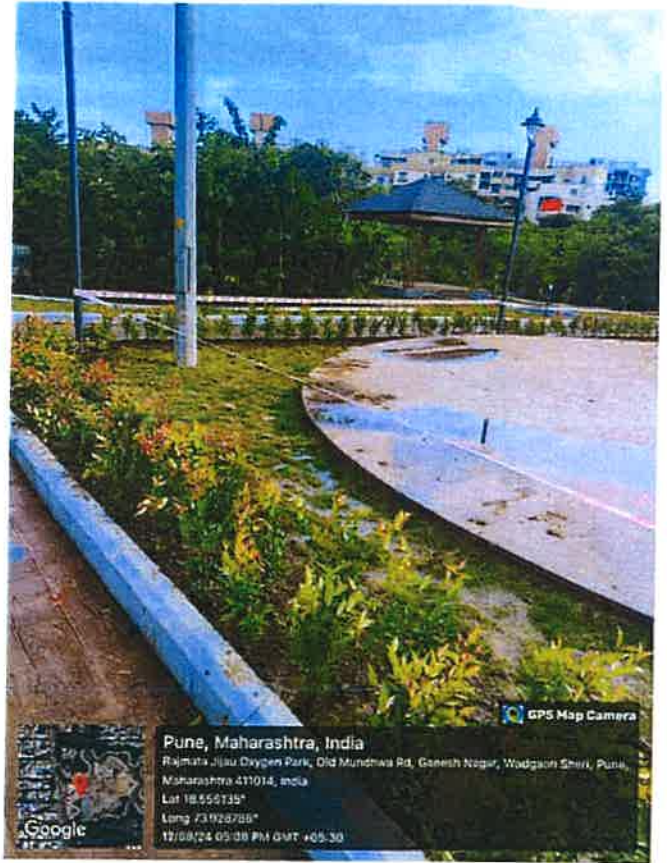
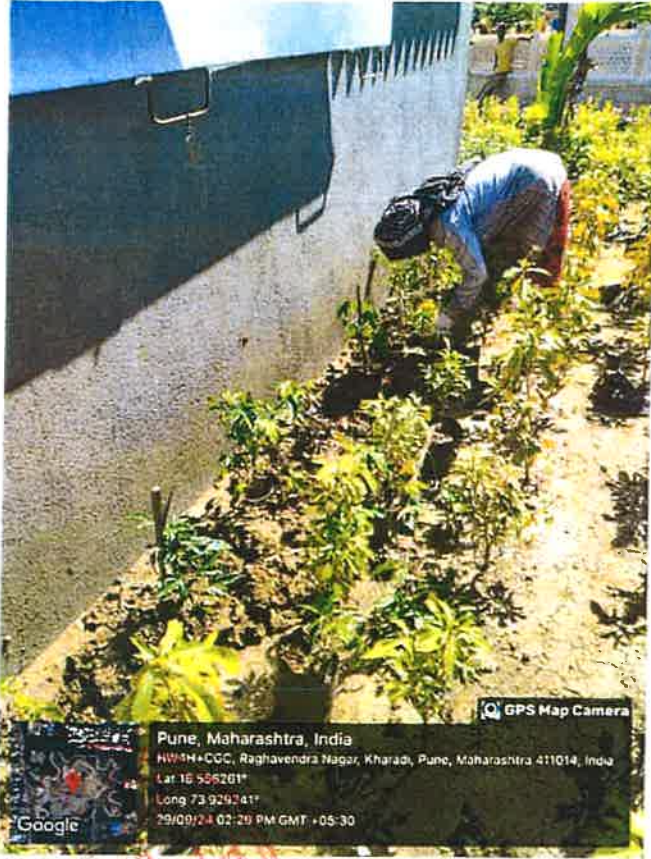


SHID
 AYED
 UNE

TR4

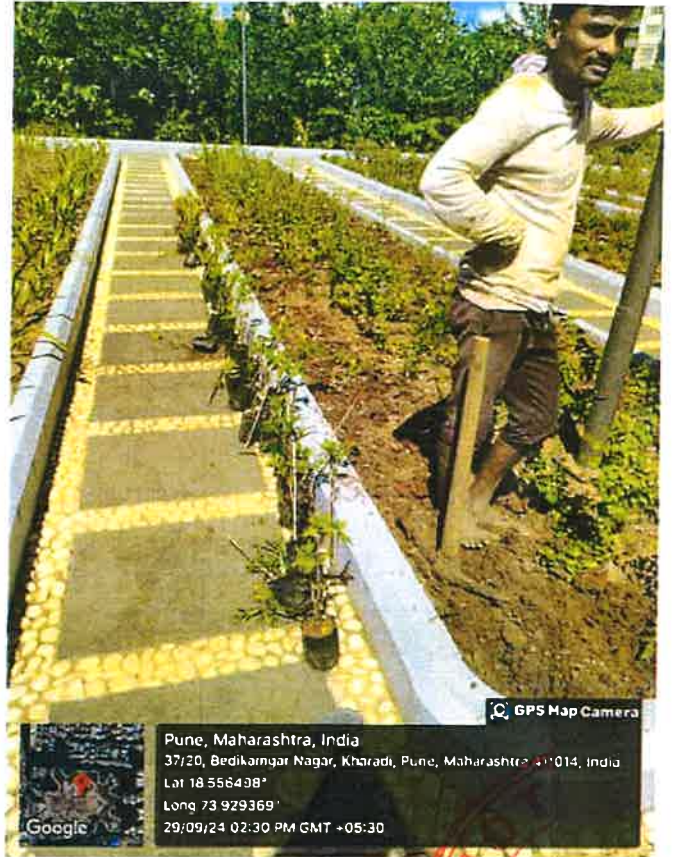


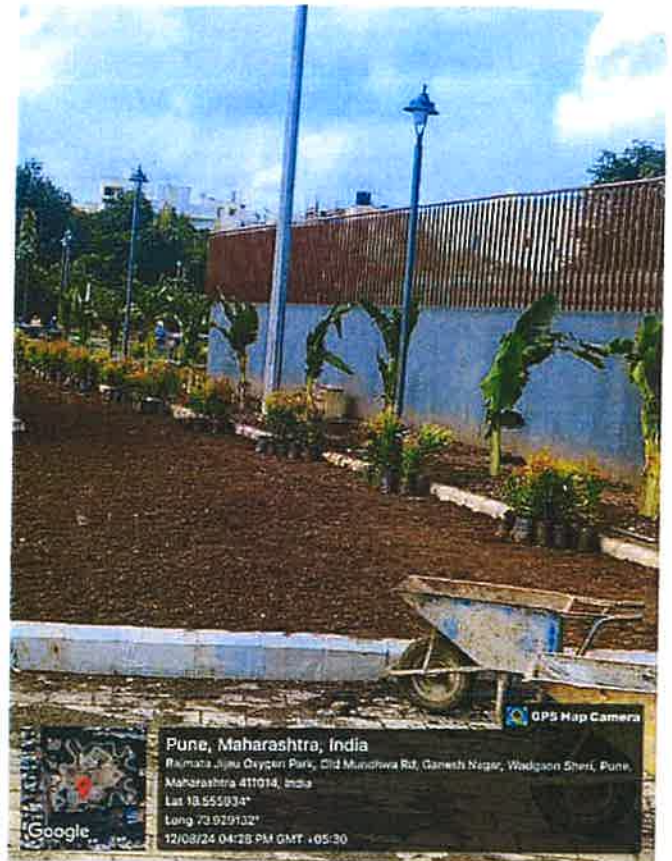
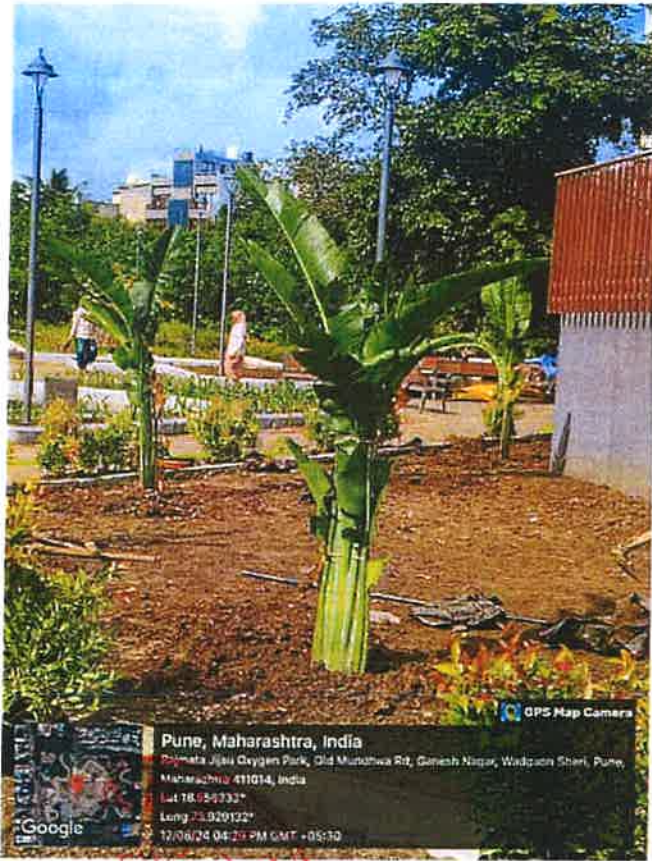
ग्रीन का फोटोग्राफ

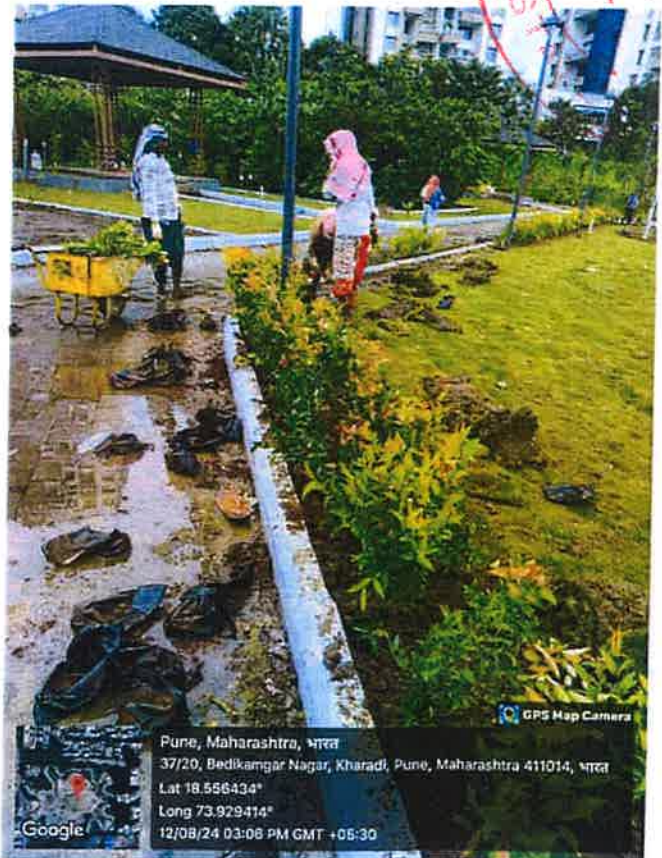
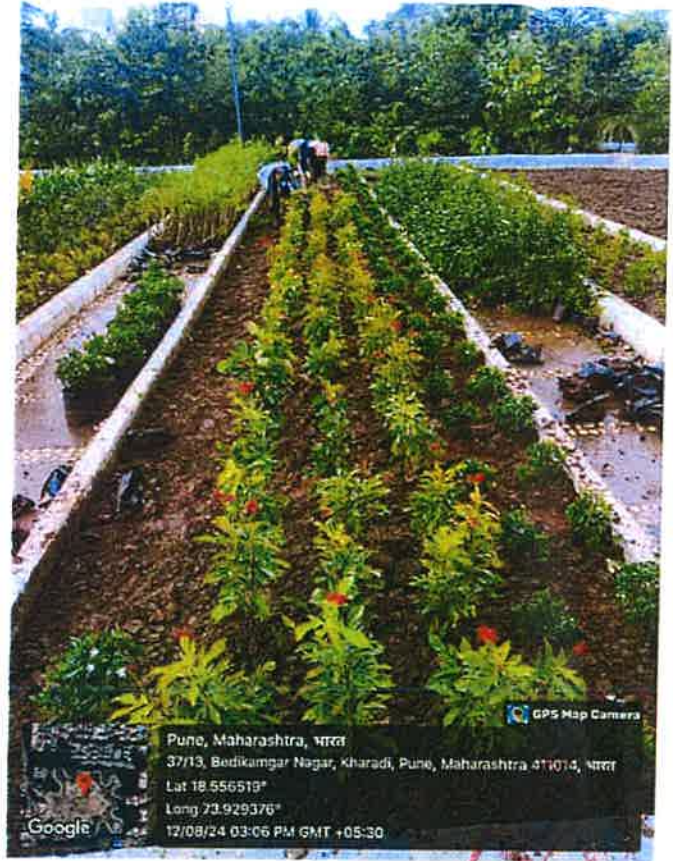


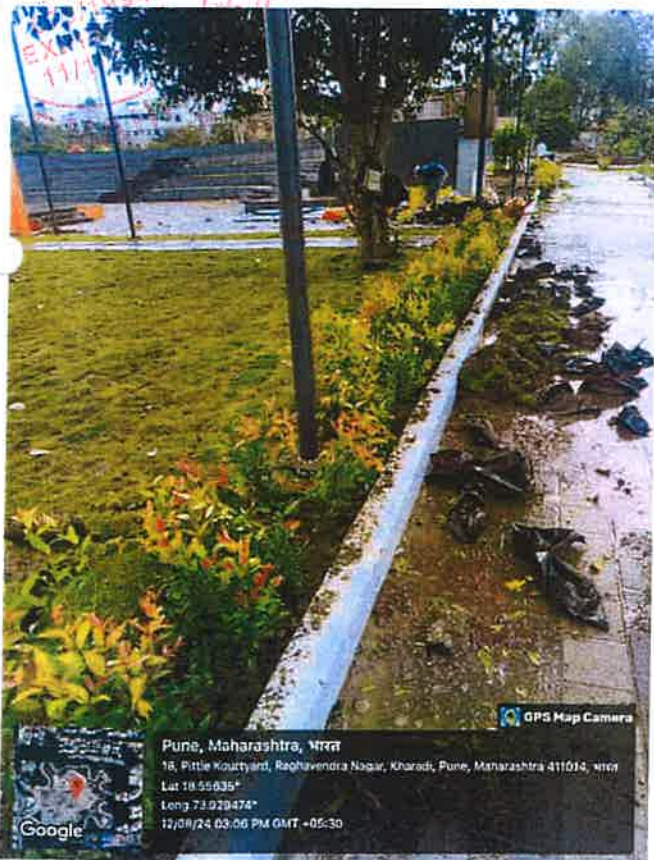
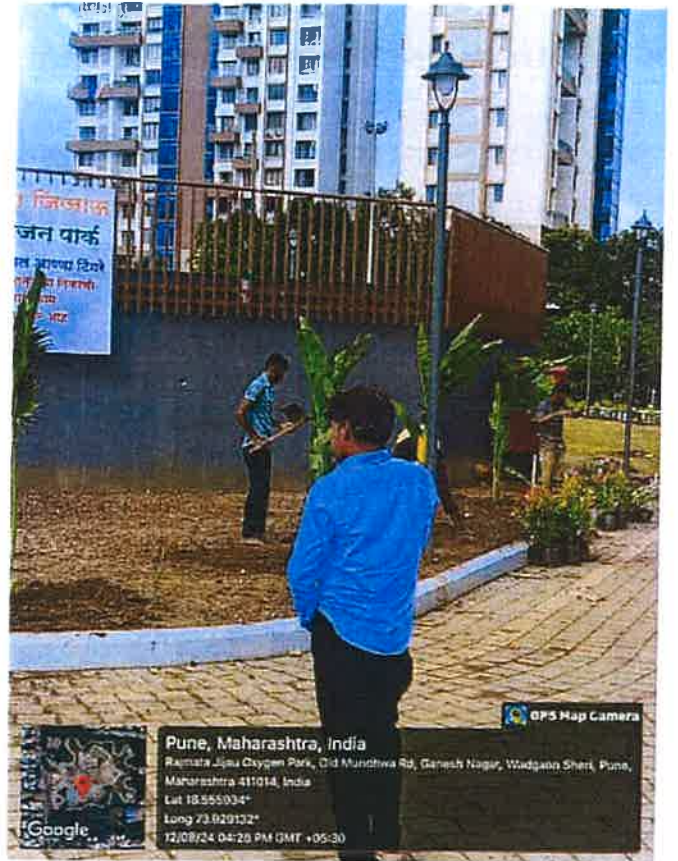
RECEIVED
 NO. 1994
 DATE 12/08/2024
 HAVELI

1958
शिवनी नगरपालिका

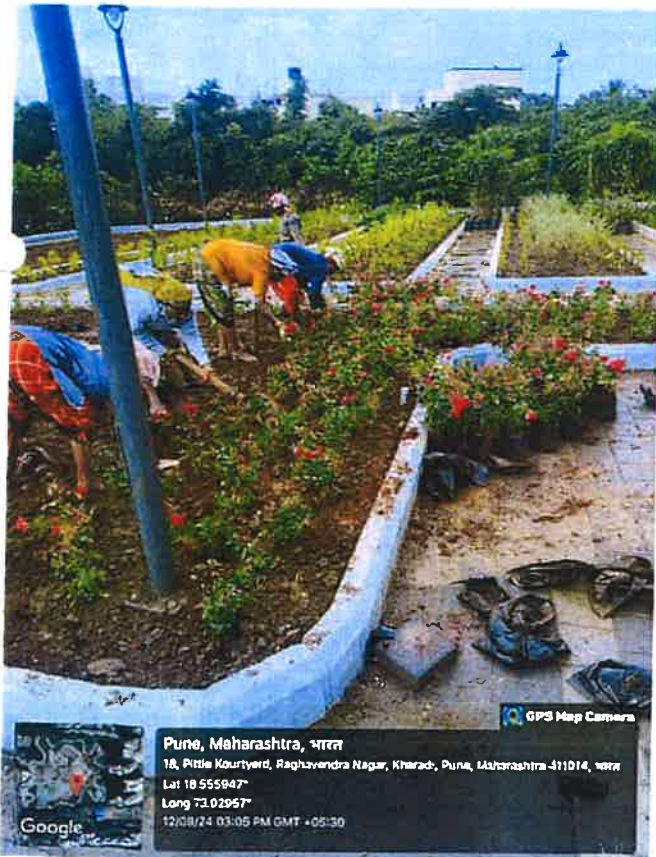


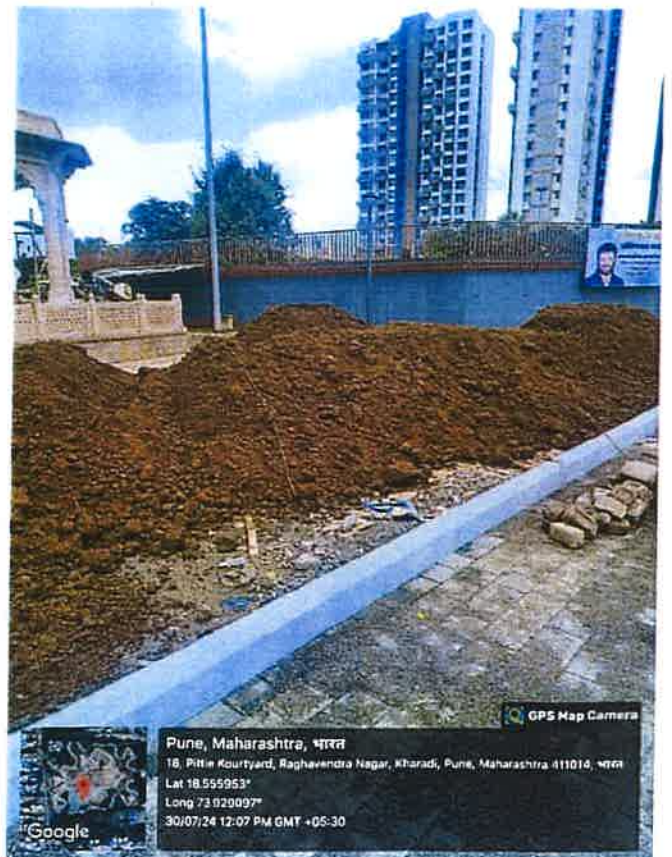


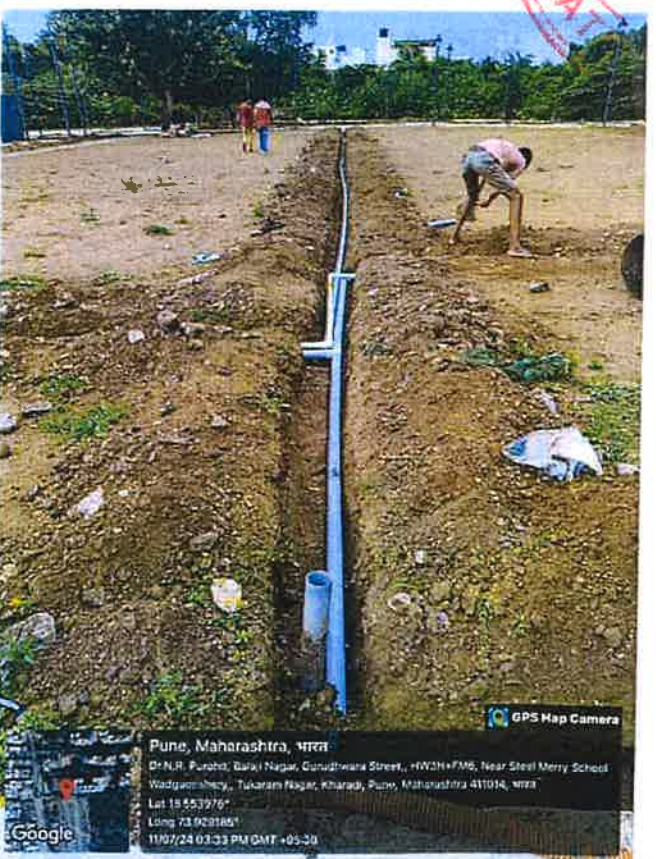
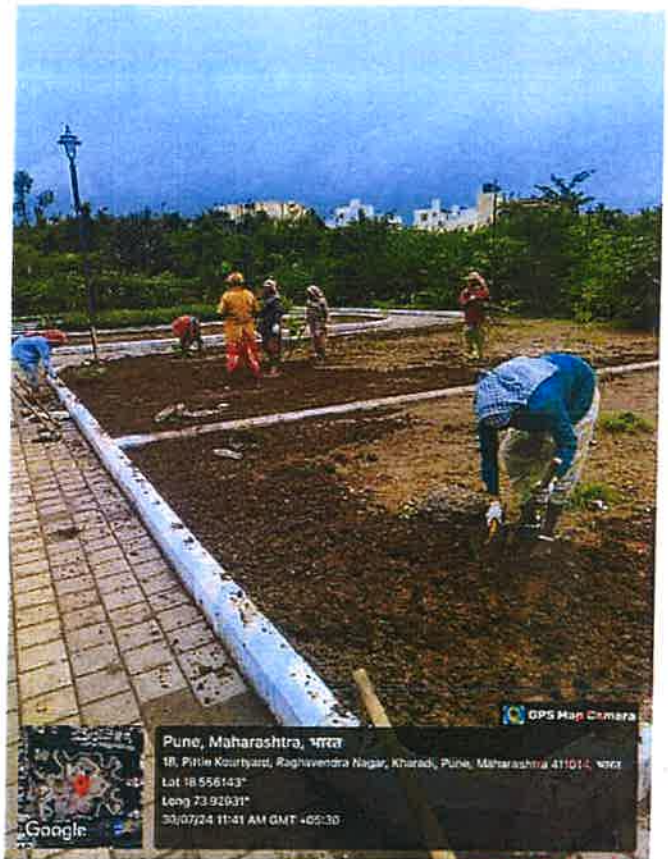




SHRI SHRI MANGAL PARK
PUNE
REGD. NO. 18994
PUNE

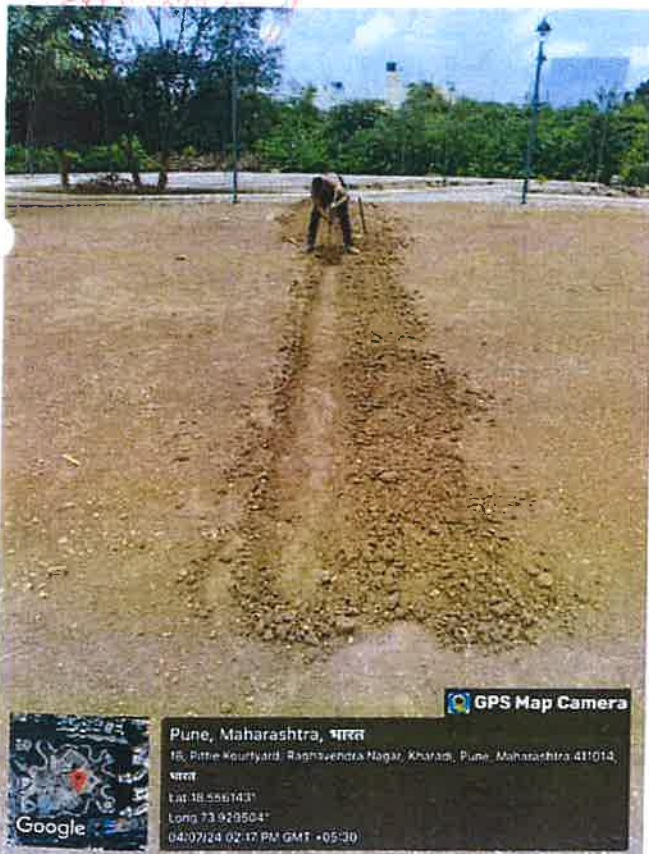








PUNE
 REGD. NO.
 87911904
 EXPIRY DT.

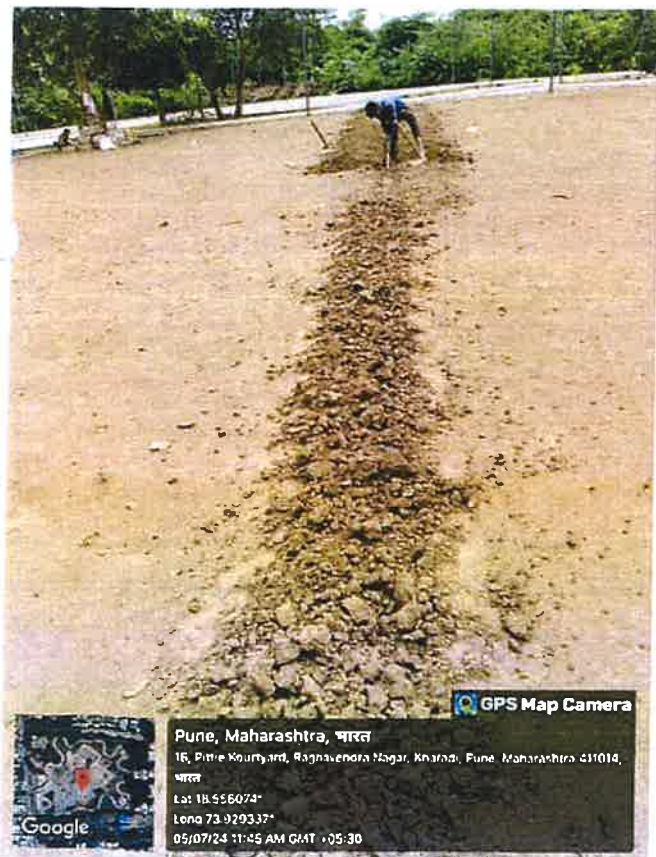




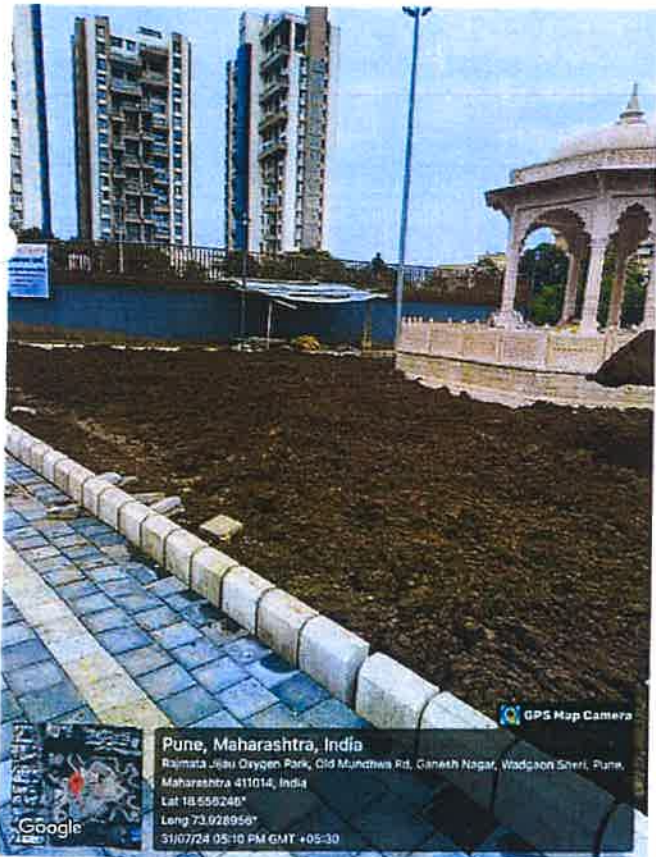


STAYED
 PUNE
 AD. NO.
 1903

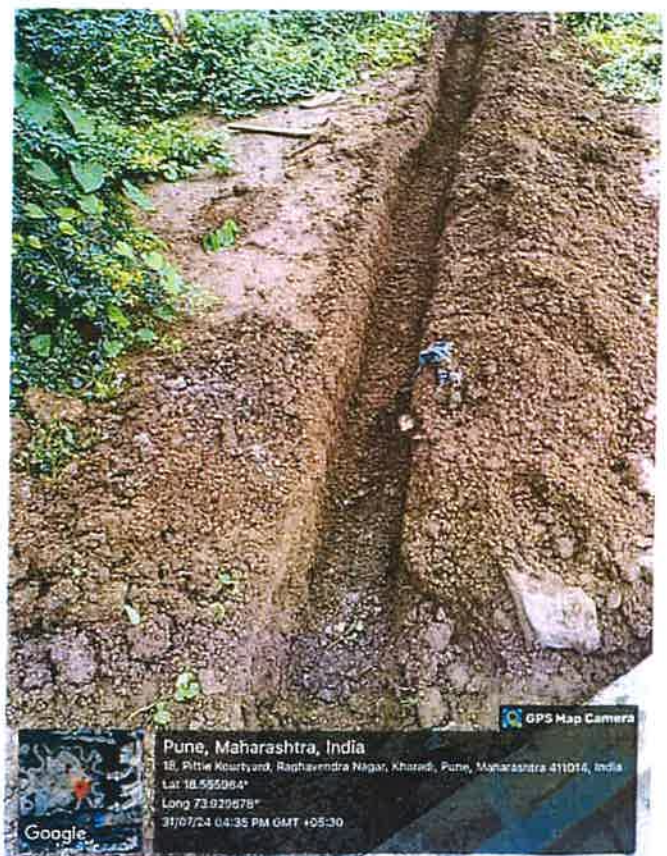




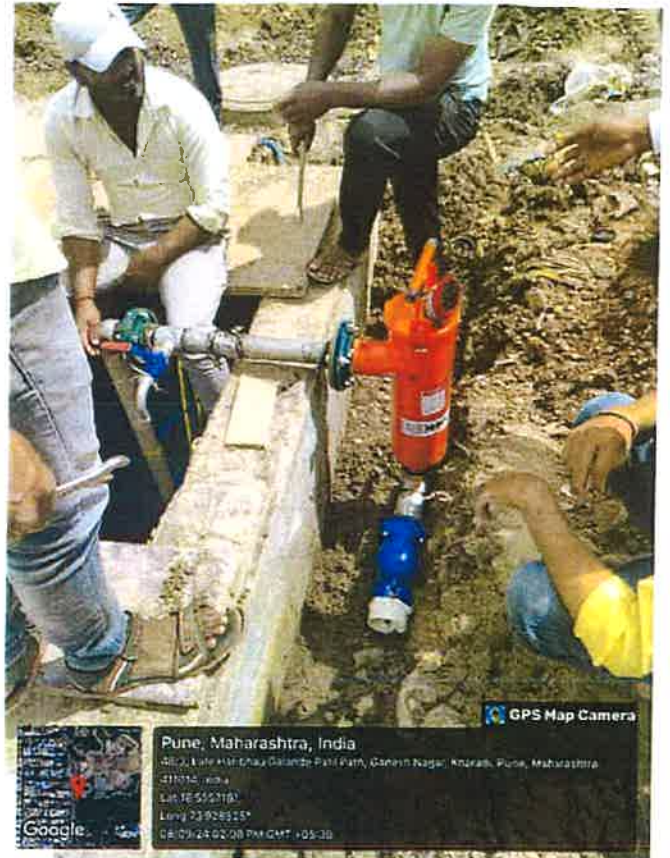




S. A. D. S. RE...











ARY
RASHID
J. SAYED
PUNE
REGD. NO.
97311994
EXPIRY DT.
11/1/2023
OF MAHARASHTRA





उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र. : उकाजा/ ४२३९
दिनांक : १३/०९/२४

मे.न्याती बिल्डर्स प्रा.लि.
न्याती युनिट्री, स.नं.१०३/१२९, प्लॉट बी + सी,
सीटीएस नं. १९९५ व सीटीएस नं. १९९६ बी,
येरवडा, पुणे ४११ ००६

यांजकडेस

विषय: - स.नं.३० (पै) खराडी जुना मुढवा रोड खराडी येथे हॉर्टिकल्चर (वनीकरण) विषयक कामे करणे

संदर्भ- १. मा.मुख्य उद्यान अधिक्षक ठराव क्र.आ/१०१ दि.१०/०७/२०२४
२. आपणाकडील पत्र उद्यान कार्यालय आ.क्र.४१३१ दि.२३/१०/२०२४.

विषयांकीत स.नं.३० (पै) खराडी जुना मुढवा रोड खराडी येथे हॉर्टिकल्चर (वनीकरण) विषयक कामे करणे या कामाची जागेवर प्रत्यक्ष पाहणी केली असता व आपणामार्फत सादर केलेले कामांचे फोटोंच्या आधारे जागेवर ठेकेदार मे.विश्वराज डी.शितोळे यांनी १००% काम पुर्ण केल्याचे दिसून येत आहे.

तरी पुढील योग्य ती कार्यवाही आपलेमार्फत होणेस विनंती आहे.

कळावे,



मुख्य उद्यान अधिक्षक
पुणे महानगरपालिका

Tax Invoice

VISHWARAJ DHAIRYASHIL SHITOLE SHITOLE WASTI NO 2, AT POST - KHADKI, DAUND Pune, Maharashtra, 413130 Mob No-9404997631 GSTIN/UIN: 27EBVPS1007P1ZU State Name : Maharashtra, Code : 27 Consignee (Ship to)	Invoice No.	Dated
	NYATI BUILDERS PRIVATE LIMITED Floor No 5,6,7, S.No 103/129/B/C, CTS No 1995,1996B,NYATI UNITREE, Pune Nagar Road, YERWADA PUNE-411006 GSTIN/UIN : 27AAACN6418N1Z4 State Name : Maharashtra, Code : 27 Buyer (Bill to)	VS/24-25/009 Delivery Note
NYATI BUILDERS PRIVATE LIMITED Floor No 5,6,7, S.No 103/129/B/C, CTS No 1995,1996B,NYATI UNITREE, Pune Nagar Road, YERWADA PUNE-411006 GSTIN/UIN : 27AAACN6418N1Z4 State Name : Maharashtra, Code : 27	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Terms of Delivery	

SI No.	Particulars	HSN/SAC	Amount
1	Contract Sales @18% Afforestation (M+L) CSR Afforestation (M+L) (W O No-CNT/UNITREEEXTN./11/2024)	9954	60,30,350.00
	Output Cgst 9%		5,42,731.50
	Output Sgst 9%		5,42,731.50
Total			₹ 71,15,813.00

Amount Chargeable (in words) E. & O.E

INR Seventy One Lakh Fifteen Thousand Eight Hundred Thirteen Only

HSN/SAC	Taxable Value	CGST		SGST/UTGST		Total Tax Amount
		Rate	Amount	Rate	Amount	
9954	60,30,350.00	9%	5,42,731.50	9%	5,42,731.50	10,85,463.00
Total			5,42,731.50		5,42,731.50	10,85,463.00

Tax Amount (in words) : **INR Ten Lakh Eighty Five Thousand Four Hundred Sixty Three Only**
for VISHWARAJ DHAIRYASHIL SHITOLE

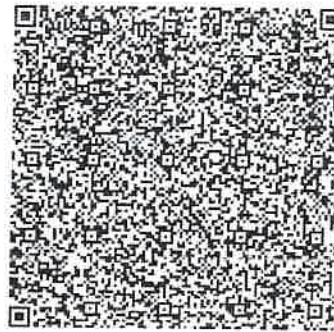
For Vishwaraj Dhairyashil Shitole
Authorised Signatory

This is a Computer Generated Invoice


Proprietor



1984



27EBVPS1007P1ZU

VISHWARAJ DHAIRYASHIL SHITOLE

1.e-Invoice Details

IRN : f32d98c17a048099a6aaeb0f3ba8d7c8d Ack No. : 122423982879317
38ac175bccdd5944db3f78d22891d416

Ack Date : 14-11-2024 16:43:00

2.Transaction Details

Supply type Code : B2B

Document No. : VS/24-25/009

IGST applicable despite Supplier and
Recipient located In same State : No

Place of Supply : MAHARASHTRA

Document Type : Tax Invoice

Document Date : 14-11-2024

3.Party Details

Supplier :

GSTIN : 27EBVPS1007P1ZU
VISHWARAJ DHAIRYASHIL SHITOLE
SHITOLE WASTI NO 2, AT POST - KHADKI, DAUND
DAUND 413130 MAHARASHTRA

Recipient :

GSTIN : 27AAACN6418N1Z4
NYATI BUILDERS PRIVATE LIMITED
Floor No 5,6,7, S.No 103/129/B/C, CTS No 1995,1996B,NYATI UNITREE,
YERAWADA PUNE Place of Supply: MAHARASHTRA
411006 MAHARASHTRA

4.Details of Goods / Services

SINo	Item Description	HSN Code	Quantity	Unit	Unit Price(Rs)	Discount(Rs)	Taxable Amount(Rs)	Tax Rate(GST + Cess State Cess + Cess Non.Advol	Other charges	Total
1	Contract Sales @18%	9954	0	OTH	6030350	0	6030350	18.00 + 0.00 0.00 + 0	0	7115813

Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	State CESS	Discount	Other Charges	Round off Amt	Tot Inv. Amt
6030350.00	542731.50	542731.50	0.00	0.00	0.00	0.00	0.00	0.00	7115813.00

Generated By : 27EBVPS1007P1ZU
Print Date : 14-11-2024 16:43:15



122423982879317

eSign

Digitally Signed by NIC-IRP
on : 2024-11-14 16:43:00



1992



+91-20-6686 3333
 +91-20-6686-3332
 epc@nyatigroup.com
 info@nyatigroup.com
 www.nyatigroup.com

Great
Place
To
Work
Certified
INDIA

प्रति,

मा. मुख्य उद्यान अधिकक,
 उद्यान विभाग,
 पुणे महानगर पालिका,
 शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी,
 येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायमेंट
 क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- पर्यावरण ना-हरकत दाखला क्रं. EC23B038MH110005 दिनांक ११/१०/२०२३.
 (SPECIFIC CONDITIONS- B.-SEIAA CONTIONS-2)

महोदय,

विषयांकित मिळकतीसाठी संदर्भानुसार इन्व्हायमेंट क्लिअरन्स दाखला प्राप्त झाले. त्यामध्ये नमूद
 अटी व शर्तीस अनुसरून आम्ही आपले विभागाकडे पर्यावरण पूरक कामे करणेबाबत प्रस्ताव सादर करीत
 आहोत.

चालू वर्षातील उपलब्ध तरतुदीनुसार जलसंधारण कार्यक्रम (Water Conservation Program
 (जलयुक्त शिवार इ.)) चे काम रक्कम रुपये ७१.१६ लाख वापरण्याची योजना आखली आहे. त्यानुसार
 आम्ही जलसंधारणाचे काम पुणे महानगरपालिके अंतर्गत करण्यास तयार आहोत. तरी आम्हांस आपले
 विभागाकडून सादर कामाबाबत सहकार्य होण्याची विनंती आहे.

कळावे,

आपला विश्वासु

न्याती बिल्डर्स प्रा. ली. तर्फे
 संचालक पियुष नितीन न्याती

उद्यान कार्यलय
 पुणे महानगरपालिका
 आ.क्र. ६४२ दि. ३/०५/२०२४

मुख्य उद्यान अधिकक

सोबत :- पर्यावरण ना- हरकत दाखला

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,
 Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India



उद्यान कार्यालय
पुणे महानगरपालिका

जा.क्र. : ११६४

दिनांक : ११/०६/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिटी, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिटी" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून जलसंधारण विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

संदर्भ :- १) आ.क्र. ६४२ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव


विषयाकित्त मिळकती प्रकल्पाचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून आपणांकडून संदर्भ क्र. १ अन्वये पर्यावरणपूरक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने उद्यान विभागाकडून खाली नमूद उद्यान आरक्षण अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचविण्यात येत असून, सदरचे ठिकाणी काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करावा ही विनंती, ज्यायोगे पुढील आवश्यक ती प्रशासकीय कार्यावाही करून आपणांस काम करण्याची परवानगी देणे सोयीचे होईल.

प्रस्तावीत कामाची जागा

स.नं. १६२/१ पै. लोहगाव, पुणे

कळावे,




19/06/2024

मुख्य उद्यान अधीक्षक

पुणे महानगरपालिका



1084

01/

+91-20-6686 3333

+91-20-6686-3332

info@nyatigroup.com

www.nyatigroup.com

प्रति.

मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- १). आमचा दाखल प्रस्ताव आ. क्रं. ६४२, दिनांक ०३/०५/२०२४
२). आपले विभागाचे पत्र जा. क्रं. ११६४, दिनांक १९/०६/२०२४ अन्वये.

महोदय,


विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही आपल्या विभागाकडे संदर्भ क्रं. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ क्रं. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले असून सादर पत्रात आम्ही खालीलप्रमाणे खुलासा सादर करीत आहोत.

- १) आपण सुचवल्याप्रमाणे आम्ही सर्व्हे नं. १६२/१ पै., लोहेगांव, पुणे येथे पाहणी करून सोबत मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर करीत आहोत.
- २) प्रकरणी प्राप्त इन्व्हायरमेंट क्लिअरन्स नुसार आम्हांस २.८४६४ कोटीचे पर्यावरण पूरक काम करण्याबाबत आदेश प्राप्त आहे. त्यानुसार २५% रक्कम वनीकरण (Afforestation) साठी, २५% रक्कम जलयुक्त शिवार (Water Conservation Program) साठी, २०% रक्कम खेळाच्या मैदानाचा विकास (Play Ground Development) करण्यासाठी, २०% रक्कम सीवरेज लाइन आणि एस टी पी घनकचरा व्यवस्थापन (Sewerage Lines and STP, Solid waste Management) साठी व १०% रक्कम शहरी हवा ध्वनी प्रदूषण नियंत्रण उपक्रम (Urban Air/noise pollution control initiatives) साठी खर्च करावयाचे आदेश आहेत. त्यानुसार आम्ही सादर जलसंधारण विषयक कामासाठी आपले विभागाकडे (७१.१६ लक्षपर्यंत) प्रस्ताव सादर केलेला आहे.

तरी कृपया आम्हास वरील बाबींचे अवलोकन घेऊन मान्यता मिळणेसाठी विनंती आहे.

कळावे,
आपला विश्वासु

न्याती बिजनेस प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती


उद्यान कार्यालय
पुणे महानगरपालिका
आ.क्र.२५३९ नं. २.६।०६/२०२४

मुख्य उद्यान अधीक्षक

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

Real Estate | EPC | Hospitality | Healthcare | Foundation

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

QUOTATION

REF NO -

DATE -

Ref: VS/Q- 52/2024

To

M/s **NYATI BUILDERS PRIVATE LIMITED**Address- Nyati Unitree, Survey No.103/129, Plot B+C of CTS
No.1995 and 1996B Yerwada, Pune - Nagar Road, Pune-
41006

Site - Lohgaon pune.

Subject - Sr.no. 162/1+2 Lohgaon Yethe Jalsandharan Vishyak Kame karne.

Sr No.	Item Description	Quantity	Rate	Unit	Amount
1	Excavation for foundation in earth, soil of all types, sand, gravel and soft murum, including removing the excavated material up to a distance of 50 m. beyond the building area and stacking and spreading as directed, dewatering, preparing the bed for the foundation and necessary back filling, ramming, watering including shoring and strutting etc. complete. (Lift upto 1.5 m.) By Mechanical Means	750	251	cum	188250
2	Excavation for foundation in hard murum including removing the excavated material upto distance of 50 metres beyond the building area and stacking and spreading as directed, dewatering, preparing the bed for the foundation and necessary back filling, ramming, watering including shoring and strutting etc. complete. (Lift upto 1.50 m)	620	383	cum	237460

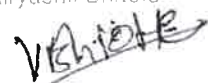


For Vishwaraj Dhairyashil Shitole


Proprietor**ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.**

3	Excavation for foundation in hard murum including removing the excavated material upto a distance of 50 metres beyond the building area and stacking and spreading as directed, dewatering, preparing the bed for the foundation and necessary back filling, ramming, watering including shoring and strutting etc. complete. (Lift from 1.5 to 3.0m)	590	435	cum	256650
4	Excavation for foundation in Soft rock and old cement or lime Cu.M masonry foundations including removing the excavated material upto a distance of 50 metres beyond the building area and stacking as directed, including dewatering, preparing the bed for the foundation and necessary back filling with available earth /murum, ramming, watering including shoring and strutting etc. complete (lift upto 1.5m)	480	450	cum	216000
5	Excavation for foundation in Hard rock by blasting including trimming and leveling the bed by chiseling where necessary and removing the excavated material and stacking it in measurable heaps within a distance of 50 metres from the building area including dewatering and back filling with available earth/murum, watering, ramming, etc. complete. (Lift upto 1.5m)	460	912	cum	419520
6	Labour charges for removing grass, thorny shrubs, Jungli Sq.m shrub, Kubabul and alike grass along roadside making the ground clean by showel and phavaras etc. complete	7500	7	Sqm	52500
7	Providing dry/ trap/ granite/ quartzite/ gneiss rubble stone Cu.M soling 15 cm to 20 cm thick including hand packing and compacting etc. complete.	240	1838	Cum	441120
8	Providing dry rubble stone pitching 23cm thick including all material,quarry spalls,labour etc. complete.Providing dry rubble stone pitching 23cm thick including all material,quarry spalls,labour etc. complete.	2260	405	sqm	915300
9	Transportation of material obtained from excavation including soil, rubble, bricks, RCC concrete, kerb stones, steel railing, iron pipes, channels etc. Obtained from dismantling, loading in a truck of minimum 5 Cum. capacity or designed capacity and transporting within the municipal limits or any designated place of corporation as directed by engineer incharge unloading, stacking or spreading of material etc. complete.1)Lead upto 1 KM	1860	398	cum	740280

No: Ashwaraj Dhairyashil Shilole


 Proprietor

10	Providing and Laying plastic film 500 micron HDPE Geomembrane film confirming to IS 15351-2015 Type II as per specification including laying etc complete	1250	117.1	sqm	146375
11	Providing Second class Burnt Brick masonry with conventional/ I.S. type bricks in cement mortar 1:6 in foundations and plinth of inner walls/ In plinth external walls including bailing out water manually , striking joints on unexposed faces, rakingout joints on exposed faces and watering etc. Complete.	35	8583	CuM	300405
12	Providing rough cast cement plaster externally in two coats to concrete, brick or stone masonry surfaces in all positions with base coat of 12 to 15 mm thick in C.M.1:4 and rough cast treatment 12 mm thick in proportion 1:1 1/2:3 including Scaffolding and fourteen days curing complete.	280	705	SqM	197100
13	Providing and applying two coats of lead/zinc base oil paint/ bituminous paint of approved colour to new structural steel work and iron work in buildings including scaffolding if necessary, cleaning and preparing the surfac etc. complete. (excluding primer coat).	300	89	SqM	26700
14	Providing and laying Cast in situ/Ready Mix cement concrete M-15 of trap/ granite/quartzite/gneiss metal for coping to plinth or parapet, moulded or chamfered as per drawing or as directed including steel centering, plywood/ steel formwork compacting, roughening them if special finish is to be provided, finishing uneven and honey com bed surface and curing etc. complete. The Cement Mortar 1:3 plaster is considered for renderin gun even and honeycom bed surface only. Newly laid concrete shall be covered by gunny bag, plastic, tarpaulin etc. (Wooden centering will not be allowed.) With fine aggregate (Crushed sand VSI Grade)	90	7119	CuM	640710



For Vishwaraj Dhairyashil Shitole

V. Shitole

Proprietor

15	<p>Item no 3: Providing and constructing gabain structures for erosion control, river training works and protection works with wire crates of size 2.0m x 1.0m x 0.30m each divided into 1 m compartments by-cross netting, made from 4 mm galvanized steel wire @ 32Kilogramper 10 One Square Metre having minimum tensile strength of 300Mpa conforming to IS:280 and galvanizing coating conforming to IS 4826, wovan into mesh with double twist, mesh size not exceeding 100 x 100mm, filled with boulders with least dlmension of 200mm, all loose ends to be securely tied with 4mm galvanized steel wire etc. complete</p>	150.00	5025.9	CuM	753885
16	R.C.C. pipes NP2-900mm	5.00	2,630.00	Nos	13150
17	<p>Providing hearting embankment using selected impervious soil from approved Borrow areas (Govt land-) in layers including cost of all materials, machinery, labour, all other operations such as collection of soil, spreading soil in layer of specified thickness, sorting out, breaking clods, levelling, sectioning edges / sides, watering, compacting each layer to density control of not less than 95 percent or as stipulated using vibratory compactor including cost of water etc. complete with lead upto1 km and all lifts as directed.</p>	823.00	213.50	Cum	175710.5

For Vishwaraj Dhairyashil Shitole



Proprietor


18	Construction of embankment for Casing zone with selected material directly from borrow area including cost of all materials,machinery,labour,all other operation such as collection of soil in layer of specified thickness,sorting out,breaking clods,levelling, sectioning egde side watering,compacting each layer to density control of not less than 95 percent or as stipulated using vibratory compactor including watering and with lead up to 1 km & all lifts as directed.	1,250.00	247.00	Cum	308750
			Total		6030165.5
19	Goods and service tax		18.00	%	10,85,429.79
Work Total Cost					71,15,595.29

OK
At
[Signature]

Terms & Conditions: -

Payment Stage-

- 1 75% as an advance along with the work order
- 2 25% after final work completion.

Thanking You,
Yours Faithfully,

For Vishwaraj Dhairyashil Shitole

V. Shitole
Proprietor





+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com

Exhibit D14
1090

Great
Place
To
Work
Certified
INDIA

2298

W.O. No. - CNT/UNITREE EXTN. /12/2024

Date: - 29/06/2024

To,

Vishwaraj Dhairyashil Shitole

Mob. 8806009696

Shitole Wasti No 2, At Post - Khadki, Daund, Pune, Maharashtra- 413130

Subject: Work order for Water Conservation Program to be done at Sr. No. 162/1+2, Lohgaon Pune (M+L)

CNT/402

Dear Sir,

We are pleased to award the above referred work to you i.e. **Vishwaraj Dhairyashil Shitole** (Hereinafter referred as "the Contractor") as per the following mutually agreed terms, conditions to execute the work at Site- **NYATI UNITREE EXTENSION**.

A) Terms & Conditions:

1. Work shall be executed in best workmanlike manner as per approved drawings, standard specifications, and company's fixed guidelines and as per instructions of Site Engineer. If any inferior/ bad quality work is observed, it is require to Re-do by the contractor at his own cost.
2. This is mainly **Material+Labour** oriented work.
3. The rates shall remain unchanged till completion of work. The contractors scope & quantum of work may be increased or reduced as per the Company's requirement & Site conditions, and the contractor shall have No objection for the same, in such case the contracts value will be changed accordingly. If the contractor fails to execute the work under contractor's scope as required by Site In-charge, it will be get done through other agency & 1.5 times the Related Amount will be debited from the contractors account.
4. Time is essence of the project hence work must be completed strictly as per the construction schedule.
5. The R. A. bills shall be prepared & paid as per stages mentioned in schedule of payment & as per mode of release of Payment which is mutually agreed. Advances, whenever paid, shall be adjusted against R.A bills. Payment will be made as per the actual work executed by you and duly certified by Site In charge.
6. If contractor does not register any written complaint to company within 15 days from date of payment received through Cheque, D.D., RTGS for any less payment received due to Debits, penalty charges & any other reason even though without signing on acceptance of payment on bill copy & memo/ debit note by the contractor, under such circumstances it will be considered that the received payment is accepted by the contractor & no further claim of contractor will be entertained.
7. An amount equivalent to "0.00%" of value of work done shall be deducted, as retention amount, from each R.A. bill and the same shall be returned after defect liability period of 12 months from the date of satisfactory completion of work & no defect observed up to defect liability period. If any defect found then the amount required for the same shall be recovered from this retention amount and if the defect amount will be excess then the retention amount then the excess amount can be claim from the contractor. In the event of the labour contractor leaving the job in a haphazard manner or he is terminated for bad workmanship or misbehaviour or for any reason, the said retention amount, will be forfeited.

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,
Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

For Vishwaraj Dhairyashil Shitole

Proprietor

~~1892~~

8. TDS and all other taxes if any applicable shall be deducted from R.A. bills as applicable under the prevailing rules.
9. The contractor shall always keep the work site clean & tidy during the course of the contract.
10. The labour contractor shall be provided with a space for hutment for his labour, deployed by him at site and only the labourer deployed at the said site shall be allowed to stay in such accommodation. The contractor shall be responsible to verify all necessary required details of labour before allow to stay. The Contractor has to take the responsibility of the safety of all family members on site. All the material required for such hutment/shed will be supplied by company on returnable basis and the safety & security of labours shall be the contractor's responsibility. The labour contractor along with all his workmen and such labourer shall vacate the site, with their belonging, immediately after the work at the site is over, after informing the undersigned in advance.
11. Water and electricity shall be provided free of cost at the work site.
12. Contractor shall depute adequate number of supervisors and labourers for proper and timely completion of work. The labour should be ready to work in all the shifts as per the requirement.
13. If any extra work is required to be done contractor shall not refuse to carry out the same and contractor will be paid for the extra work as per approved rates.
14. In the event of any dispute the decision of Managing Director of the company shall be final and shall be binding on the contractor.
15. As per the requirement if there will be any variation i.e. increase or decrease in the quantity of original work order or previous amendment then the company will issue further amendment for such change in quantity and for such amendment the terms and condition, scope of work, statutory requirement or Legal compliance shall be remain same to contractor as mentioned in the main or original work order and the acceptance of the contractor will not required on such amendment.
16. Company reserved all rights for the termination of contract without assigning any reason at any time.

B) Statutory Compliances / Legal Compliances:

1. The Contractor shall responsible to deploy Labour at his own responsibility for the Work at site.
2. The Contractor shall be responsible to maintain all the records & compliances as per the Labour laws and other related laws.
3. The Contractor shall pay all his workers as per the Minimum Wages Act and as per the Payment of wages Act the contractor will be liable to pay any dues and arrears in case of any discrepancy will be found/ recorded.
4. The Contractor has responsible to take Insurance of all his workers present at the site. The contractor shall also responsible for all type of vehicle and machinery using on the site.
5. Contractor has to submit Pan Card, Insurance covering Workman Compensation Act, GST registration copy, Shop Act copy, License copy before raising of first bill.
6. The Contractor shall make sure that all his workers must wear and use the safety equipment's provided to them and shall follow all Safety norms and procedure while working at site. The contractor shall depute such number of Supervisors who will keep a continuous watch on the safety of workers or any person at site and the contractor shall be responsible to ensure that the workers are carrying out work within four corners of all applicable statutory and technical norms relating to safety, hygiene and work standards. If the labourer will not use or refuse to use the safety equipment then the contractor shall not allow any worker to work on site. The Contractor as employer of such labours shall be solely responsible for any accident, disability or death of his workers, labour or any person at the site.
7. The Contractor should make sure that the site is monitored by him personally and shall ensure implementation of all safety measures and shall be solely responsible for any accident, disability or death of the company employees or other contractors or worker of other contractor, or any person occurring at the site due to his negligence or his sub-contractors negligence or his suppliers vehicle negligence the contractor is solely responsible for any financial loss & any legal consequences arising there from.
8. The Contractor shall indemnify the Employer against all actions, losses, liabilities, damages, claims, costs, charges, demands and expenses that arise out of, relate to or are in connection with the loss of, or damage to, any property (including but not limited to property of the Employer) or injury to, or

Bhute
Proprietor

- death of, any person on the site (including but not limited to any employee of the Employer).
9. The Contractor agrees to take all the responsibility for any kind of liabilities (including medical expense or others) regarding accident, non-payments and any other issues of his Labours.
 10. The Contractor agree to follow & to take complete responsibility for compliance rules and regulations as mentioned in The Minimum Wages Act, The Workman Compensation act, Building and other Constructions worker Act, Employee state insurance Act, Employee Provident Fund Act, including of all applicable statutory rules, regulations and laws.
 11. The Contractor shall not, under any circumstances, deploy any worker/labour below the age of 18, male or female at the work site. The contractor shall follow all the applicable rules and regulation relating to the women labour. In case, the contractor does deploy, then the contractor will be doing so solely at his own risk, costs and consequences where of shall be borne by the contractor alone.
 12. Contractor shall have government ID proof & residence proof of all his Labors.
 13. No sub-contracting shall be allowed by labour contractor without our permission and if the same is done the company shall treat all persons coming to the site on basis of such sub-contracting as trespassers.
 14. The Contractor is responsible for all types of activities and work carried out by the sub-contractor or any person on behalf of the contractor.
 15. The contractor shall responsible to takes all the necessary steps relating to the safety, health and security of all the labours or workmen or any person on the site.
 16. The Contractor hereby declare that he & his Labours do not suffer from any Covid-19 related Symptoms.
 17. The Contractor follow and comply the requirement of Govt. /competent Authority for the transit of labour from outstation if any. Will be solely responsible and liable for prosecution if any false information provided.
 18. The Contractor will strictly follow all Covid-19 safety Rules & regulations, precautions as per guidelines given by government/WHO & solely responsible and liable for safety & health of his & his labours.

From the above it is understood that the **Nyati Builders Pvt Ltd** shall stand fully indemnified by the contractor in respect of any claim, liability & legal consequences arising in respect of the labour engaged by the contractor, whether on account of wages or accidents, including any person & the labour engaged through sub-contractors by the contractor.

Please sign the duplicate copy of this Work Order as token of your acceptance and return it to us.

Thanking you.

Yours faithfully,

For Nyati Builders Pvt Ltd

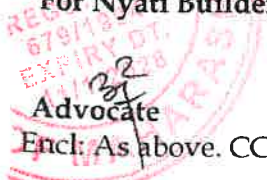
For Vishwaraj Dhairyashil Shitole



Authorized Signatory

That the contractor has been read out the contents, terms & conditions of these presents in their/his known language and that he/they have understood and have accepted the same.

For Nyati Builders Pvt Ltd



Advocate

Encl: As above. CC: 1) Site In-charge.

Accepted

 Contractor

Accepted
 For Vishwaraj Dhairyashil Shitole


 Contractor
 Proprietor

~~1094~~
SCHEDULE OF RATE

SrNo	Labour_Name	Unit	Qty	Rate	Amount
1	Water Conservation Program (M+L) CSR Water Conservation Program (M+L)	Job	1.0000	6030165.00	6030165.00

Note: -

- 1) Detail quantity & rate for above work as per attached Annexure I.
- 2) Above rate is inclusive of ESIC, PF & Other statutory compliance & its expenses which is in contractor scope.
- 3) GST Will be extra on above.
- 4) Contractor should start the work only after getting order by PMC for said work, also contractor will do the work as per mentioned in Annexure I. If Contractor not followed & make any deviation then he should be liable for any legal consequences & Penalty there after decided by concern authorities.
- 5) Work to be done at Sr. No. 162/1+2, Lohgaon Pune

Payment Terms: -

1. 50% advance will be given along with work order & same will be recover after completion of 50% work completion certify by PMC Authority by giving certificate of same.
2. 25% advance will be given further after 50% work completion certificate of PMC Authority which is to be submitted by contractor.
3. Balance 25% will be given after 100% work completion certificate by PMC Authority which is to be submitted by contractor.

Date of Commencement: As per instructions given by NBPL.

Date of Completion: As per instructions given by NBPL.

Penalty for Delay: Any delay in work as mentioned in duration of work will applicable for penalty/debit as decided by company.

For Nyati Builders Pvt Ltd

Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole

Contractor

Proprietor



1995

Water Conservation Program - Sr. No. 162/1+2, Lohgaon PuneANNEXURE I

Sr No.	Item Description	Quantity	Rate	Unit	Amount
1	Excavation For Foundation In Earth, Soil Of All Types, Sand, Gravel And Soft Murum, Including Removing The Excavated Material Up To A Distance Of 50 M. Beyond The Building Area And Stacking And Spreading As Directed, Dewatering, Preparing The Bed For The Foundation And Necessary Back Filling, Ramming, Watering Including Shoring And Strutting Etc. Complete. (Lift Upto 1.5 M.) By Mechanical Means	750	251	Cum	188250
2	Excavation For Foundation In Hard Murum Including Removing The Excavated Material Upto Distance Of 50 Metres Beyond The Building Area And Stacking And Spreading As Directed, Dewatering, Preparing The Bed For The Foundation And Necessary Back Filling, Ramming, Watering Including Shoring And Strutting Etc. Complete. (Lift Upto 1.50 M)	620	383	Cum	237460
3	Excavation For Foundation In Hard Murum Including Removing The Excavated Material Upto A Distance Of 50 Metres Beyond The Building Area And Stacking And Spreading As Directed, Dewatering, Preparing The Bed For The Foundation And Necessary Back Filling, Ramming, Watering Including Shoring And Strutting Etc. Complete. (Lift From 1.5 To 3.0m)	590	435	Cum	256650
4	Excavation For Foundation In Soft Rock And Old Cement Or Lime Cu.M Masonry Foundations Including Removing The Excavated Material Upto A Distance Of 50 Metres Beyond The Building Area And Stacking As Directed, Including Dewatering, Preparing The Bed For The Foundation And Necessary Back Filling With Available Earth /Murum, Ramming, Watering Including Shoring And Strutting Etc. Complete (Lift Upto 1.5m)	480	450	Cum	216000

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole

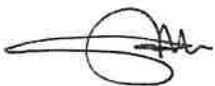


Contractor

Proprietor

Sr No.	Item Description	Quantity	Rate	Unit	Amount
5	Excavation For Foundation In Hard Rock By Blasting Including Trimming And Leveling The Bed By Chiseling Where Necessary And Removing The Excavated Material And Stacking It In Measurable Heaps Within A Distance Of 50 Metres From The Building Area Including Dewatering And Back Filling With Available Earth/Murum, Watering, Ramming, Etc. Complete. (Lift Upto 1.5m)	460	912	Cum	419520
6	Labour Charges For Removing Grass, Thorney Shrubs, Jungli Sq.M Shrub, Kubabul And Alike Grass Along Roadside Making The Ground Clean By Showel And Phavaras Etc. Complete	7500	7	Sqm	52500
7	Providing Dry/ Trap/ Granite/ Quartzite/ Gneiss Rubble Stone Cu.M Soling 15 Cm To 20 Cm Thick Including Hand Packing And Compacting Etc. Complete.	240	1838	Cum	441120
8	Providing Dry Rubble Stone Pitching 23cm Thick Including All Material, Quarry Spalls, Labour Etc. Complete. Providing Dry Rubble Stone Pitching 23cm Thick Including All Material, Quarry Spalls, Labour Etc. Complete.	2260	405	Sqm	915300
9	Transportation Of Material Obtained From Excavation Including Soil, Rubble, Bricks, Rcc Concrete, Kerb Stones, Steel Railing, Iron Pipes, Channels Etc. Obtained From Dismantling, Loading In A Truck Of Minimum 5 Cum. Capacity Or Designed Capacity And Transporting Within The Municipal Limits Or Any Designated Place Of Corporation As Directed By Engineer Incharge Unloading, Stacking Or Spreading Of Material Etc. Complete. 1) Lead Upto 1 Km	1860	398	Cum	740280
10	Providing And Laying Plastic Film 500 Micron Hdpe Geomembrane Film Confirming To Is 15351-2015 Type Ii As Per Specification Including Laying Etc Complete	1250	117.1	Sqm	146375

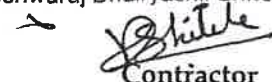
For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole



Contractor

Proprietor

1997

Sr No.	Item Description	Quantity	Rate	Unit	Amount
11	Providing Second Class Burnt Brick Masonry With Conventional/ I.S. Type Bricks In Cement Mortar 1:6 In Foundations And Plinth Of Inner Walls/ In Plinth External Walls Including Bailing Out Water Manually , Striking Joints On Unexposed Faces, Rakingout Joints On Exposed Faces And Watering Etc. Complete.	35	8583	Cum	300405
12	Providing Rough Cast Cement Plaster Externally In Two Coats To Concrete, Brick Or Stone Masonry Surfaces In All Positions With Base Coat Of 12 To 15 Mm Thick In C.M.1:4 And Rough Cast Treatment 12 Mm Thick In Proportion 1:1 1/2:3 Including Scaffolding And Fourteen Days Curing Complete.	280	705	Sqm	197400
13	Providing And Applying Two Coats Of Lead/Zinc Base Oil Paint/ Bituminous Paint Of Approved Colour To New Structural Steel Work And Iron Work In Buildings Including Scaffolding If Necessary, Cleaning And Preparing The Surfac Etc. Complete. (Excluding Primer Coat).	300	89	Sqm	26700
14	Providing And Laying Cast In Situ/Ready Mix Cement Concrete M-15 Of Trap/ Granite/Quartzite/Gneiss Metal For Coping To Plinth Or Parapet, Moulded Or Chamfered As Per Drawing Or As Directed Including Steel Centering, Plywood/ Steel Formwork Compacting, Roughening Them If Special Finish Is To Be Provided, Finishing Uneven And Honey Com Bed Surface And Curing Etc. Complete.The Cement Mortar 1:3 Plaster Is Considered For Renderin Gun Even And Honeycom Bed Surface Only.Newly Laid Concrete Shall Be Covered By Gunny Bag,Plastic, Tarpaulin Etc.(Wooden Centering Will Not Be Allowed.) With Fine Aggregate (Crushed Sand Vsi Grade)	90	7119	Cum	640710

For Nyati Builders Pvt Ltd



Authorized Signatory

Accepted

For Vishwaraj Dhairyashij Shitole

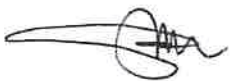


Contractor
Proprietor

1998

Sr No.	Item Description	Quantity	Rate	Unit	Amount
15	Item No 3: Providing And Constructing Gabain Structures For Erosion Control, River Training Works And Protection Works With Wire Crates Of Size 2.0m X 1.0m X 0.30m Each Divided Into 1 M Compartments By-Cross Netting, Made From 4 Mm Galvanized Steel Wire @ 32kilogramper 10 One Square Metre Having Minimum Tensile Strength Of 300mpa Conforming To Is:280 And Galvanizing Coating Conforming To Is 4826, Wovan Into Mesh With Double Twist, Mesh Size Not Exceeding 100 X 100mm, Filled With Boulders With Least Dimension Of 200mm, All Loose Ends To Be Securely Tied With 4mm Galvanized Steel Wire Etc. Complete	150.00	5025.9	Cum	753885
16	R.C.C. Pipes Np2-900mm	5.00	2,630.00	Nos	13150
17	Providing Hearting Embankment Using Selected Impervious Soil From Approved Borrow Areas (Govt Land-) In Layers Including Cost Of All Materials, Machinery, Labour, All Other Operations Such As Collection Of Soil, Spreading Soil In Layer Of Specified Thickness, Sorting Out, Breaking Clods, Levelling, Sectioning Edges / Sides, Watering, Compacting Each Layer To Density Control Of Not Less Than 95 Percent Or As Stipulated Using Vibratory Compactor Including Cost Of Water Etc. Complete With Lead Upto1 Km And All Lifts As Directed.	823.00	213.50	Cum	175710.5
18	Construction Of Embankment For Casing Zone With Selected Material Directly From Borrow Area Including Cost Of All Materials, Machinery, Labour, All Other Operation Such As Collection Of Soil In Layer Of Specified Thickness, Sorting Out, Breaking Clods, Levelling, Sectioning Egde Side Watering, Compacting Each Layer To Density Control Of Not Less Than 95 Percent Or As Stipulated Using Vibratory Compactor Including Watering And With Lead Up To 1 Km & All Lifts As Directed.	1,250.00	247.00	Cum	308750
			Total		6030165.5

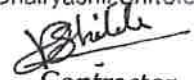
For Nyati Builders Pvt Ltd



Authorized Signatory

Accepted

For Vishwaraj Dhairyashil Shitole


Contractor
Proprietor

Terms & Conditions:

1. The expenses towards freight, loading, unloading of machineries & tools & tackles, Labour etc are inclusive in Rate.
2. If part work is allotted to other contractors, contractor should have no objection for the same, so contractor should confirm the work allotted to him in coordination with site in charge.
3. In case of any reduction in scope of work or termination, bill will be finalised strictly as per the payable percentage of completed stage of work & duly certified by the Site In charge. No other claims shall be entertained for payment.
4. Payment will be made as per the actual quantity executed at site & duly certified by Site In charge.
5. Above rates include scope which is mentioned in scope of work & Terms & Conditions.
6. The approved item rates will remain unchanged throughout the completion of work irrespective of any quantity.
7. Above rates are applicable for any height, lead & lift as per site conditions & drawings.
8. Your scope of work may be reduced as per the Nyati Builders Pvt Ltd requirement & Site conditions and you shall have no objection for the same.
9. If Any Work done by other agency of your scope then such amount will be deducted from your bill with additional penalty charges & you should have no objection for the same.
10. If Nyati Builders Pvt Ltd is not satisfied of your performance in terms of quality, speed & other non-acceptable issue, company is free to allot the remaining or part work to other agency & you should have no objection for the same.
11. GST as applicable shall be paid extra provided that contractor should submit all the required details & compliance as per the prevailing rules. If contractor fails to provide & comply the same then payment shall not be released.
12. Next RA Bill will not be released unless contractor paid GST of previous bill.

For Nyati Builders Pvt Ltd

Authorised Signatory



Accepted

For Vishwaraj Dhairyashil Shitole

Contractor

Proprietor

~~2000~~SELF DECLARATION

My self Vishwaraj Dhairyashil Shitole Proprietor/Partner of Vishwaraj Dhairyashil Shitole

I/We have allotted work of Water Conservation Program work of Project Nyady Undre Sam. Building _____ vide work order no. CNT/UNITREE EXTN-1/12/2024 Dtd.- 29/6/24

I/ We agreed all terms & conditions, scope of work, specifications, rates, area & mode of measurement, safety clauses/ conditions as mentioned in work order, also I/ We have seen all drawings (Architectural/ Structural) including plan, elevation & section.

I/ We hereby agree approved rate & payment schedule/ stages & I/ We will execute the work till final completion of Water conservation program work allotted to me without demanding any rate escalation & I/ We commit for timely completion of work as per the schedule.

If I/ We fail above commitment then you are free to terminate me without any notice & forfeit my balance payment & retention amount & agreed penalty as decided by you, I have no objection for the same.

Thanking You,

For Vishwaraj Dhairyashil Shitole

Signature: [Signature] Proprietor

Name: Vishwaraj Dhairyashil Shitole

Date: 2/7/24





उद्यान कार्यालय
पुणे महानगरपालिका

जा.क्र. : १९९८

दिनांक : १९/०७/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिट्री, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिट्री" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून जलसंधारण विषयक विकास विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

- संदर्भ :- १) आ.क्र. ६४२ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव
२) जा.क्र. ११६४ दि. १९/०६/२०२४ अन्वयेचे उद्यान विभागाचे पत्र
३) आ.क्र. १५३१ दि. २६/०६/२०२४ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव
४) मा. मुख्य उद्यान अधीक्षक यांची ठ. क्र. आ/१०० दि. १०/०७/२०२४ अन्वयेचा मान्यता

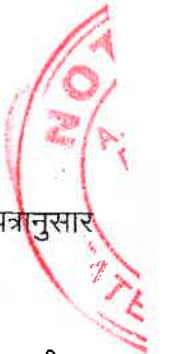
विषयार्कित मिळकतीचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून मे. न्याती बिल्डर्स प्रा. लि. यांनी संदर्भ क्र. १ अन्वये त्यांना आदेशीत असलेल्या कामांमधुन जलसंधारण विषयक नियंत्रकविषयक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने संदर्भ क्र. २ अन्वये उद्यान विभागाकडून स.नं.१६२/१, लोहगाव येथील उद्यान आरक्षण अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचवुन काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करण्यास कळविण्यात आले होते. त्यानुसार संदर्भ क्र. ३ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव उद्यान विभागाकडे दाखल झालेला आहे. सदरच्या प्राप्त प्रस्तावास अनुसरून संदर्भ क्र. ४ अन्वयेच्या मान्यतेनुसार सदरचे काम आपल्या स्व निधीमधुन करण्यास खालील अटी व शर्तीनुसार मान्यता देण्यात येत आहे.

प्रस्तावीत उद्यानाची जागा

स.नं.१६२/१, लोहगाव,

सदरचे काम पुर्ण करण्याची मुदत पत्राचे तारखेपासून २ महीने राहिल. तरी आपण सदरची मान्यतेचे पत्रानुसार आपण काम सुरु करत असल्याचे पत्रोत्तर तातडीने उद्यान विभागाकडे दाखल करावे ही विनंती.

सदरचे उद्यानाची विकसनाची कामे करताना खालील अटी व शर्ती बंधनकारक राहतील. सदरच्या अटी व शर्तीचा भंग होत असल्याचे आढळल्यास उद्यान विभाग, पुणे महानगरपालिका यांना सदरची परवानगी रद्द करण्याचा सर्वाधीकार राहतील.



- १) प्रस्तावीत काम सुरु करताना व चालु असताना उद्यानात येणाऱ्या नागरीकांना कोणताही धोका अथवा नुकसान/अडचण होणार नाही याची दक्षता घेणार, त्यासाठी आवश्यक त्या उपाययोजना करणार.
- २) प्रस्तावीत काम करताना उद्यानातील इतर सोयी सुविधांचे नुकसान होणार नाही, याची दक्षता घेणार अथवा त्याची योग्य पद्धतीने दुरुस्ती करून देणार.
- ३) प्रस्तावीत करण्यात येणाऱ्या कामाचे कामगार, ठेकेदार, मालाचे पुरवठादार यांची कोणतीही वित्तीय अथवा कायदेशीर जबाबदारी पुणे मनपाची राहणार नाही.
- ४) प्रस्तावीत काम करणाऱ्या कामगारांच्या सुरक्षेची जबाबदारी विकसक यांची राहिल.
- ५) विकसक यांचेकडून कोणत्याही अटी व शर्तीचा भंग होत असल्याचे आढळल्यास अथवा काम योग्य रीतीने होत नसल्याचे आढळून आल्यास, सदर काम थांबविण्याचे अथवा दिलेली परवानगी रद्द करण्याचे अधिकार पुणे महानगरपालिका राखून ठेवत आहे.
- ६) प्रस्तावीत काम करत असताना उद्यान विभागाकडील हॉर्टिकल्चर सुपरवायजर, सहाय्यक उद्यान अधीक्षक, उद्यान अधीक्षक, अभियंता यांनी केलेल्या सुचनांनुसार काम करणे आवश्यक राहिल. तसेच करण्यात येणाऱ्या कामाची देखभाल व दुरुस्ती काम पूर्ण झाल्यापासून किमान ६ महिने कालावधीपर्यंत विना मोबदला करणे बंधनकारक राहिल.
- ७) प्रस्तावीत काम करणाऱ्या कामगारांना, ठेकेदारांना उद्यानामध्ये वास्तव्य/रहिवास करता येणार नाही.
- ८) प्रस्तावीत कामाचा प्रगती अहवाल प्रत्येक पातळीवर उद्यान विभागास लेखी स्वरूपात फोटोसह सादर करणार.
- ९) प्रस्तावीत करण्यात येणाऱ्या कामाचे पूर्ण झाल्याचे फोटोसह लेखी पत्राद्वारे उद्यान विभागाकडे कळविल्या नंतर, सदरच्या कामाची उद्यान विभागाकडील अधिकारी यांनी समक्ष पाहणी केल्यानंतर जागेवर काम समाधानकारकरित्या पूर्ण झाले असल्याचे दिसून आल्यानंतरच उद्यान विभाग, पुणे महानगरपालिका यांचेकडून काम पूर्णत्वाचा दाखला दिला जाईल.
- १०) सदरच्या आपल्या स्वनिधीमधून करण्यात येणाऱ्या आपणांकडून करण्यात येणाऱ्या सर्व काम, माल मटेरीयल, उत्पन्न यावर आपला कोणताही व कसलाही मालकी अथवा कायदेशीर अधिकार राहणार नाही, सदरच्या जलसंधारण, वृक्षारोपन व इतर कामांमधून मधुन भविष्यात कोणतेही उत्पन्न प्राप्त झाल्यास, त्यावर संपुर्णपणे व केवळ उद्यान विभाग, पुणे महानगरपालिका यांचा अधिकार राहिल.
- ११) सदरचे करण्यात येणाऱ्या कामामध्ये उद्यान विभागाकडून काही बदल सुचविल्यास त्यानुसार बदल करणे अत्यावश्यक राहिल.
- १२) सदरचे काम पूर्ण झाल्यानंतर व आपणांस कामाचे पूर्णत्वाचे पत्र दिल्यानंतर, भविष्यात अत्यावश्यक वाटल्यास सदरच्या कामामध्ये कोणताही बदल करण्याचा अथवा संपुर्ण काम काढून टाकण्याचा सर्वाधिकार उद्यान विभाग, पुणे महानगरपालिका राखून ठेवत आहे.



7/1/19
19/10/19
मुख्य उद्यान अधीक्षक
पुणे महानगरपालिका



+91-20-6686 3333
+91-20-6686-3332
info@nyatigroup.com
www.nyatigroup.com

प्रति,

मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- पर्यावरण ना-हरकत दाखला क्रं. EC23B038MH110005 दिनांक ११/१०/२०२३.
(SPECIFIC CONDITIONS- B.-SEIAA CONTIONS-2)

महोदय,

विषयांकित मिळकतीसाठी संदर्भानुसार इन्व्हायमेंट क्लिअरन्स दाखला प्राप्त झाले. त्यामध्ये नमूद अटी व शर्तीस अनुसरून आम्ही आपले विभागाकडे पर्यावरण पूरक कामे करणेबाबत प्रस्ताव सादर करीत आहोत.

चालू वर्षातील उपलब्ध तरतुदीनुसार खेळाच्या मैदानाचा विकास (Play Ground Development) चे काम रक्कम रुपये ५६.९३ लाख वापरण्याची योजना आखली आहे. त्यानुसार आम्ही शहरी पर्यावरण आणि स्वच्छताचे काम पुणे महानगरपालिके अंतर्गत करण्यास तयार आहोत. तरी आम्हांस आपले विभागाकडून सदर कामाबाबत सहकार्य होण्याची विनंती आहे.

कळावे,

आपला विश्वासु

न्याती बििल्डर्स प्रा. ली. तर्फे
संचालक प्रियुष नितीन न्याती

सोबत :- पर्यावरण ना- हरकत दाखला

उद्यान कार्यालय
पुणे महानगरपालिका

डा. प्र. द. ६४४ दि. ३/५/२४

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

2025



उद्यान कार्यालय

पुणे महानगरपालिका

जा.क्र. : १३६४

दिनांक : २६/६/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिटी, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :-स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिटी" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून (Pay Ground Development) विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

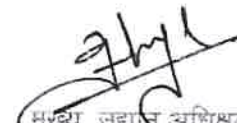
संदर्भ :- १) आ.क्र. ६४४ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव

विषयार्कित मिळकती प्रकल्पाचे एन्व्हायर्नल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमूद अटी व शर्तीस अनुसरून आपणांकडून संदर्भ क्र. १ अन्वये पर्यावरणपूरक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने उद्यान विभागाकडून खाली नमूद उद्यान आरक्षणा अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचविण्यात येत असून, सदरचे ठिकाणी काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करावा ही विनंती, ज्यायोगे पुढील आवश्यक ती प्रशासकीय कार्यावाही करून आपणांस काम करण्याची परवानगी देणे सोयीचे होईल.

प्रस्तावीत कामाची जागा

स.नं.२२७ रोहन मिथिल्ला लोहेगाव,पुणे




मुख्य उद्यान अधीक्षक
पुणे महानगरपालिका



+91-20-6686 3333
+91-20-6686-3332
info@nyatigroup.com
www.nyatigroup.com

प्रति,

मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- १). आमचा दाखल प्रस्ताव आ. क्रं. ६४४, दिनांक ०३/०५/२०२४
२). आपले विभागाचे पत्र जा. क्रं. १३६४, दिनांक २६/०६/२०२४ अन्वये.

महोदय,

विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही आपल्या विभागाकडे संदर्भ क्रं. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ क्रं. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले असून सदर पत्रात आम्ही खालीलप्रमाणे खुलासा सादर करीत आहोत.

- १) आपण सुचवल्याप्रमाणे आम्ही सर्व्हे नं. २२७, रोहन मिथिला, लोहगाव, पुणे येथे पाहणी करून सोबत मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर करीत आहोत.
- २) प्रकरणी प्राप्त इन्व्हायरमेंट क्लिअरन्स नुसार आम्हांस २.८४६४ कोटीचे पर्यावरण पूरक काम करण्याबाबत आदेश प्राप्त आहे. त्यानुसार २५% रक्कम वनीकरण (Afforestation) साठी, २५% रक्कम जलयुक्त शिवार (Water Conservation Program) साठी, २०% रक्कम खेळाच्या मैदानाचा विकास (Play Ground Development) करण्यासाठी, २०% रक्कम सीवरेज लाइन आणि एस टी पी घनकचरा व्यवस्थापन (Sewerage Lines and STP, Solid waste Management) साठी व १०% रक्कम शहरी हवा ध्वनी प्रदूषण नियंत्रण उपक्रम (Urban Air/noise pollution control initiatives) साठी खर्च करावयाचे आदेश आहेत. त्यानुसार आम्ही सदर **खेळाच्या मैदानाचा विकास** विषयक कामासाठी आपले विभागाकडे (५६.९३ लक्षपर्यंत) प्रस्ताव सादर केलेला आहे.

तरी कृपया आम्हास वरील बाबींचे अवलोकन घेऊन मान्यता मिळणेसाठी विनंती आहे.

कळावे,
आपला विश्वासु

(Handwritten signature)

न्याती बिल्डर्स प्रा ली तर्फे
संचालक पिपुष नितीन न्याती

पुणे महानगरपालिका
दि. २७/०६/२४

मुख्य उद्यान अधीक्षक

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

Real Estate | EPC | Hospitality | Healthcare | Foundation

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB - 8806009696, 9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO -

DATE -

QUOTATION

Ref: VS/Q- 60/2024

To

M/s NYATI BUILDERS PRIVATE LIMITED

Address- Nyati Unitree, Survey No.103/129, Plot B+C of CTS No.1995 and
1996B Yerwada, Pune - Nagar Road, Pune-41006

Site - Lohagaon pune.

Subject - Sr No. 227 Lohagaon yethil Udyanat Play Ground Tayar Karne.

Sr No.	Product Description	Quantity	Rate	Unit	Amount
1	MPPS1.5 MTR	1	639400	Nos	639400
2	COMBINATION SET	1	35296	Nos	35296
3	FOUR SEATER ARCH SWING	1	85260	Nos	85260
4	SPRING RIDER WHALE	2	20000	Nos	40000
5	SPRING RIDER DUCK	2	20000	Nos	40000
6	SPRING RIDER PONY	3	20000	Nos	60000
7	FOUR SEATER MGR	1	47230	Nos	47230
8	MULTI SEATER SEE - SAW	4	28160	Nos	112640
9	MINI WAVE SLIDE	2	29500	Nos	59000
10	EPDM 36MM	640	3260	SQM	2086400
11	MPPG2.1MTR	1	998140	Nos	998140
12	LOOP RUNG	1	31200	Nos	31200
13	DOUBLE ARCH SWING	2	45800	Nos	91600

ADD - SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.

For Vishwaraj Dhairyashil Shitole


Proprietor

14	Providing and laying Cast in situ/Ready Mix cement concrete M-15 of trap/ granite/quartzite/gneiss metal for coping to plinth or parapet, moulded or chamfered as per drawing or as directed including steel centering, plywood/ steel formwork compacting, roughening them if special finish is to be provided, finishing uneven and honey com bed surface and curing etc. complete. The Cement Mortar 1:3 plaster is considered for rendering even and honeycom bed surface only. Newly laid concrete shall be covered by gunny bag, plastic, tarpaulin etc. (Wooden centering will not be allowed.) With fine aggregate (Crushed sand VSI Grade)	47	7119	CUM	334593
15	Filling in plinth and floors with contractors material/brought from outside and approved by Engineer incharge in layers of 15 cm to 20 cm including watering and compaction etc. complete.	90	885	CUM	79650
16	Excavation	145	251	Cum	36395
17	Transportation	120	398	Cum	47760
			Total		4824564.00
18	Goods and service tax		18.00		8,68,421.52
Work Total Cost					56,92,985.52

Terms & Conditions: -**Payment Stage-**

- 1 75% as an advance along with the work order
- 2 25% after final work completion.

Thanking You,
Yours Faithfully,

For Vishwaraj Dhairyashil Shitole

For Vishwaraj D Shitole

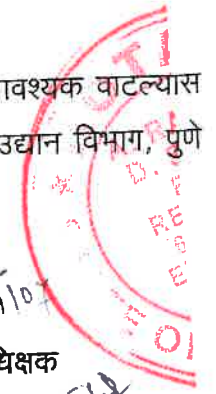
V. Shitole
Proprietor



- १) प्रस्तावीत काम सुरु करताना व चालु असताना उद्यानात येणाऱ्या नागरीकांना कोणताही धोका अथवा नुकसान/ अडचण होणार नाही याची दक्षता घेणार, त्यासाठी आवश्यक त्या उपाययोजना करणार.
- २) प्रस्तावीत काम करताना उद्यानातील इतर सोयी सुविधांचे नुकसान होणार नाही, याची दक्षता घेणार अथवा त्याची योग्य पद्धतीने दुरुस्ती करून देणार.
- ३) प्रस्तावीत करण्यात येणाऱ्या कामाचे कामगार, ठेकेदार, मालाचे पुरवठादार यांची कोणतीही वित्तीय अथवा कायदेशीर जबाबदारी पुणे मनपाची राहणार नाही.
- ४) प्रस्तावीत काम करणाऱ्या कामगारांच्या सुरक्षेची जबाबदारी विकसक यांची राहिल.
- ५) विकसक यांचेकडून कोणत्याही अटी व शर्तीचा भंग होत असल्याचे आढळल्यास अथवा काम योग्य रीतीने होत नसल्याचे आढळून आल्यास, सदर काम थांबविण्याचे अथवा दिलेली परवानगी रद्द करण्याचे अधिकार पुणे महानगरपालिका राखून ठेवत आहे.
- ६) प्रस्तावीत काम करत असताना उद्यान विभागाकडील हॉर्टिकल्चर सुपरवायजर, सहाय्यक उद्यान अधीक्षक, उद्यान अधीक्षक, अभियंता यांनी केलेल्या सुचनांनुसार काम करणे आवश्यक राहिल. तसेच करण्यात येणाऱ्या कामाची देखभाल व दुरुस्ती काम पुर्ण झाल्यापासून किमान ६ महिने कालावधीपर्यंत विना मोबदला करणे बंधनकारक राहिल.
- ७) प्रस्तावीत काम करणाऱ्या कामगारांना, ठेकेदारांना उद्यानामध्ये वास्तव्य/रहिवास करता येणार नाही.
- ८) प्रस्तावीत कामाचा प्रगती अहवाल प्रत्येक पातळीवर उद्यान विभागास लेखी स्वरूपात फोटोसह सादर करणार.
- ९) प्रस्तावीत करण्यात येणाऱ्या कामाचे पुर्ण झाल्याचे फोटोसह लेखी पत्राद्वारे उद्यान विभागाकडे कळविल्या नंतर, सदरच्या कामाची उद्यान विभागाकडील अधिकारी यांनी समक्ष पाहणी केल्यानंतर जागेवर काम समाधानकारकरित्या पुर्ण झाले असल्याचे दिसून आल्यानंतरच उद्यान विभाग, पुणे महानगरपालिका यांचेकडून काम पुर्णत्वाचा दाखला दिला जाईल.
- १०) सदरच्या आपल्या स्वनिधीमधून करण्यात येणाऱ्या आपणांकडून करण्यात येणाऱ्या सर्व काम, माल मटेरीयल, उत्पन्न यावर आपला कोणताही व कसलाही मालकी अथवा कायदेशीर अधिकार राहणार नाही, सदरच्या जलसंधारण, वृक्षारोपन व इतर कामांमधून मधुन भविष्यात कोणतेही उत्पन्न प्राप्त झाल्यास, त्यावर संपुर्णपणे व केवळ उद्यान विभाग, पुणे महानगरपालिका यांचा अधिकार राहिल.
- ११) सदरचे करण्यात येणाऱ्या कामामध्ये उद्यान विभागाकडून काही बदल सुचविल्यास त्यानुसार बदल करणे अत्यावश्यक राहिल.
- १२) सदरचे काम पुर्ण झाल्यानंतर व आपणांस कामाचे पुर्णत्वाचे पत्र दिल्यानंतर, भविष्यात अत्यावश्यक वाटल्यास सदरच्या कामामध्ये कोणताही बदल करण्याचा अथवा संपुर्ण काम काढून टाकण्याचा सर्वाधिकार उद्यान विभाग, पुणे महानगरपालिका राखून ठेवत आहे.

कळावे,

मुख्य उद्यान अधीक्षक
पुणे महानगरपालिका





+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com

Exhibit D2
2020



W.O. No. - CNT/UNITREE EXTN. /14/2024

CNT/402

Date: - 23/07/2024

To,

Vishwaraj Dhairyashil Shitole

Mob. 8806009696

Shitole Wasti No 2, At Post - Khadki, Daund, Pune, Maharashtra- 413130

Subject: Work order for Play ground development at Sr. No 227, Lohagaon,Pune.

Dear Sir,

We are pleased to award the above referred work to you i.e. **Vishwaraj Dhairyashil Shitole (Hereinafter referred as "the Contractor")** as per the following mutually agreed terms, conditions to execute the work at **Site- NYATI UNITREE EXTENSION .**

A) Terms & Conditions:

1. Work shall be executed in best workmanlike manner as per approved drawings, standard specifications, and company's fixed guidelines and as per instructions of Site Engineer. If any inferior/ bad quality work is observed, it is require to Re-do by the contractor at his own cost.
2. This is mainly **Material+Labour** oriented work.
3. The rates shall remain unchanged till completion of work. The contractors scope & quantum of work may be increased or reduced as per the Company's requirement & Site conditions, and the contractor shall have No objection for the same, in such case the contracts value will be changed accordingly. If the contractor fails to execute the work under contractor's scope as required by Site In-charge, it will be get done through other agency & 1.5 times the Related Amount will be debited from the contractors account.
4. Time is essence of the project hence work must be completed strictly as per the construction schedule.
5. The R. A. bills shall be prepared & paid as per stages mentioned in schedule of payment & as per mode of release of Payment which is mutually agreed. Advances, whenever paid, shall be adjusted against R.A bills. Payment will be made as per the actual work executed by you and duly certified by Site In charge.
6. If contractor does not register any written complaint to company within 15 days from date of payment received through Cheque, D.D., RTGS for any less payment received due to Debits, penalty charges & any other reason even though without signing on acceptance of payment on bill copy & memo/ debit note by the contractor, under such circumstances it will be considered that the received payment is accepted by the contractor & no further claim of contractor will be entertained.
7. An amount equivalent to "0.00%" of value of work done shall be deducted, as retention amount, from each R.A. bill and the same shall be returned after defect liability period of 12 months from the date of satisfactory completion of work & no defect observed up to defect liability period. If any defect found then the amount required for the same shall be recovered from this retention amount and if the defect amount will be excess then the retention amount then the excess amount can be claim from the contractor. In the event of the labour contractor leaving the job in a haphazard manner or he is terminated for bad workmanship or misbehaviour or for any reason, the said retention amount, will be forfeited.

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,

Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

For Vishwaraj Dhairyashil Shitole

2019

8. TDS and all other taxes if any applicable shall be deducted from R.A. bills as applicable under the prevailing rules.
9. The contractor shall always keep the work site clean & tidy during the course of the contract.
10. The labour contractor shall be provided with a space for hutment for his labour, deployed by him at site and only the labourer deployed at the said site shall be allowed to stay in such accommodation. The contractor shall be responsible to verify all necessary required details of labour before allow to stay. The Contractor has to take the responsibility of the safety of all family members on site. All the material required for such hutment/shed will be supplied by company on returnable basis and the safety & security of labours shall be the contractor's responsibility. The labour contractor along with all his workmen and such labourer shall vacant the site, with their belonging, immediately after the work at the site is over, after informing the undersigned in advance.
11. Water and electricity shall be provided free of cost at the work site.
12. Contractor shall depute adequate number of supervisors and labourers for proper and timely completion of work. The labour should be ready to work in all the shifts as per the requirement.
13. If any extra work is required to be done contractor shall not refuse to carry out the same and contractor will be paid for the extra work as per approved rates.
14. In the event of any dispute the decision of Managing Director of the company shall be final and shall be binding on the contractor.
15. As per the requirement if there will be any variation i.e. increase or decrease in the quantity of original work order or previous amendment then the company will issue further amendment for such change in quantity and for such amendment the terms and condition, scope of work, statutory requirement or Legal compliance shall be remain same to contractor as mentioned in the main or original work order and the acceptance of the contractor will not required on such amendment.
16. Company reserved all rights for the termination of contract without assigning any reason at any time.

B) Statutory Compliances / Legal Compliances:

1. The Contractor shall responsible to deploy Labour at his own responsibility for the Work at site.
2. The Contractor shall be responsible to maintain all the records & compliances as per the Labour laws and other related laws.
3. The Contractor shall pay all his workers as per the Minimum Wages Act and as per the Payment of wages Act the contractor will be liable to pay any dues and arrears in case of any discrepancy will be found/ recorded.
4. The Contractor has responsible to take Insurance of all his workers present at the site. The contractor shall also responsible for all type of vehicle and machinery using on the site.
5. Contractor has to submit Pan Card, Insurance covering Workman Compensation Act, GST registration copy, Shop Act copy, License copy before raising of first bill.
6. The Contractor shall make sure that all his workers must wear and use the safety equipment's provided to them and shall follow all Safety norms and procedure while working at site. The contractor shall depute such number of Supervisors who will keep a continuous watch on the safety of workers or any person at site and the contractor shall be responsible to ensure that the workers are carrying out work within four corners of all applicable statutory and technical norms relating to safety, hygiene and work standards. If the labourer will not use or refuse to use the safety equipment then the contractor shall not allow any worker to work on site. The Contractor as employer of such labours shall be solely responsible for any accident, disability or death of his workers, labour or any person at the site.
7. The Contractor should make sure that the site is monitored by him personally and shall ensure implementation of all safety measures and shall be solely responsible for any accident, disability or death of the company employees or other contractors or worker of other contractor, or any person occurring at the site due to his negligence or his sub-contractors negligence or his suppliers vehicle negligence the contractor is solely responsible for any


Proprietor

~~2012~~

financial loss & any legal consequences arising there from.

8. The Contractor shall indemnify the Employer against all actions, losses, liabilities, damages, claims, costs, charges, demands and expenses that arise out of, relate to or are in connection with the loss of, or damage to, any property (including but not limited to property of the Employer) or injury to, or death of, any person on the site (including but not limited to any employee of the Employer).
9. The Contractor agrees to take all the responsibility for any kind of liabilities (including medical expense or others) regarding accident, non-payments and any other issues of his Labours.
10. The Contractor agree to follow & to take complete responsibility for compliance rules and regulations as mentioned in The Minimum Wages Act, The Workman Compensation act, Building and other Constructions worker Act , Employee state insurance Act, Employee Provident Fund Act, including of all applicable statutory rules, regulations and laws.
11. The Contractor shall not, under any circumstances, deploy any worker/labour below the age of 18, male or female at the work site. The contractor shall follow all the applicable rules and regulation relating to the women labour. In case, the contractor does deploy, then the contractor will be doing so solely at his own risk, costs and consequences where of shall be borne by the contractor alone.
12. Contractor shall have government ID proof & residence proof of all his Labours.
13. No sub-contracting shall be allowed by labour contractor without our permission and if the same is done the company shall treat all persons coming to the site on basis of such sub-contracting as trespassers.
14. The Contractor is responsible for all types of activities and work carried out by the sub-contractor or any person on behalf of the contractor.
15. The contractor shall responsible to takes all the necessary steps relating to the safety, health and security of all the labours or workmen or any person on the site.
16. The Contractor hereby declare that he & his Labours do not suffer from any Covid-19 related Symptoms.
17. The Contractor follow and comply the requirement of Govt. /competent Authority for the transit of labour from outstation if any. Will be solely responsible and liable for prosecution if any false information provided.
18. The Contractor will strictly follow all Covid-19 safety Rules & regulations, precautions as per guidelines given by government/WHO & solely responsible and liable for safety & health of his & his labours.

From the above it is understood that the **Nyati Builders Pvt Ltd** shall stand fully indemnified by the contractor in respect of any claim, liability & legal consequences arising in respect of the labour engaged by the contractor, whether on account of wages or accidents, including any person & the labour engaged through sub-contractors by the contractor.

Please sign the duplicate copy of this Work Order as token of your acceptance and return it to us.

Thanking you.

Yours faithfully,

For Nyati Builders Pvt Ltd

Authorised Signatory

That the contractor has been read out the contents, terms & conditions of these presents in their/his known language and that he/they have understood and have accepted the same.

For Nyati Builders Pvt Ltd

Advocate

Encl: As above. CC: 1) Site In-charge.

Accepted

For Vishwaraj Dhairyashil Shitole

Contractor Proprietor

Accepted

For Vishwaraj Dhairyashil Shitole

Contractor Proprietor

2018

SCHEDULE OF RATE

SrNo	Labour_Name	Unit	Qty	Rate	Amount
1	Playground Development (M+L) CSR Playground Development (M+L)	Job	1.0000	4824564.00	4824564.00

Note: -

- 1) Detail quantity & rate for above work as per attached Annexure I.
- 2) Above rate is inclusive of ESIC, PF & Other statutory compliance & its expenses which is in contractor scope.
- 3) GST Will be extra on above.
- 4) Contractor should start the work only after getting order by PMC for said work, also contractor will do the work as per mentioned in Annexure I. If Contractor not followed & make any deviation then he should be liable for any legal consequences & Penalty there after decided by concern authorities.
- 5) Work to be done at Sr.No 227 Lohagaon,Pune

Payment Terms: -

1. 50% advance will be given along with work order & same will be recover after completion of 50% work completion certify by PMC Authority by giving certificate of same.
2. 25% advance will be given further after 50% work completion certificate of PMC Authority which is to be submitted by contractor.
3. Balance 25% will be given after 100% work completion certificate by PMC Authority which is to be submitted by contractor.

Date of Commencement: As per instructions given by NBPL.

Date of Completion: As per instructions given by NBPL.

Penalty for Delay: Any delay in work as mentioned in duration of work will applicable for penalty/debit as decided by company.

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole

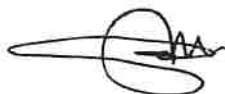


Proprietor
Contractor

~~2024~~
Play ground development at Sr. No 227, Lohagaon, Pune.
ANNEXURE I

Sr No.	Product Description	Quantity	Rate	Unit	Amount
1	MPPS1.5 MTR	1	639400	Nos	639400
2	COMBINATION SET	1	35296	Nos	35296
3	FOUR SEATER ARCH SWING	1	85260	Nos	85260
4	SPRING RIDER WHALE	2	20000	Nos	40000
5	SPRING RIDER DUCK	2	20000	Nos	40000
6	SPRING RIDER PONY	3	20000	Nos	60000
7	FOUR SEATER MGR	1	47230	Nos	47230
8	MULTI SEATER SEE - SAW	4	28160	Nos	112640
9	MINI WAVE SLIDE	2	29500	Nos	59000
10	EPDM 36MM	640	3260	SQM	2086400
11	MPPS2.1MTR	1	998140	Nos	998140
12	LOOP RUNG	1	31200	Nos	31200
13	DOUBLE ARCH SWING	2	45800	Nos	91600
14	Providing and laying Cast in situ/Ready Mix cement concrete M-15 of trap/ granite/quartzite/gneiss metal for coping to plinth or parapet, moulded or chamfered as per drawing or as directed including steel centering, plywood/ steel formwork compacting, roughening them if special finish is to be provided, finishing uneven and honey com bed surface and curing etc. complete. The Cement Mortar 1:3 plaster is considered for renderin gun even and honeycom bed surface only. Newly laid concrete shall be covered by gunny bag, plastic, tarpaulin etc. (Wooden centering will not be allowed.) With fine aggregate (Crushed sand VSI Grade)	47	7119	CUM	334593
15	Filling in plinth and floors with contractors material/ brought from outside and approved by Engineer incharge in layers of 15 cm to 20 cm including watering and compaction etc. complete.	90	885	CUM	79650
16	Excavation	145	251	Cum	36395
17	Transportation	120	398	Cum	47760
			Total		4824564.00

For Nyati Builders Pvt Ltd



Authorized Signatory

Accepted

For Vishwaraj Dhairyashil Shitole



Contractor Proprietor

2015

Terms & Conditions:

1. The expenses towards freight, loading, unloading of machineries & tools & tackles, Labour etc are inclusive in Rate.
2. If part work is allotted to other contractors, contractor should have no objection for the same, so contractor should confirm the work allotted to him in coordination with site in charge.
3. In case of any reduction in scope of work or termination, bill will be finalised strictly as per the payable percentage of completed stage of work & duly certified by the Site In charge. No other claims shall be entertained for payment.
4. Payment will be made as per the actual quantity executed at site & duly certified by Site In charge.
5. Above rates include scope which is mentioned in scope of work & Terms & Conditions.
6. The approved item rates will remain unchanged throughout the completion of work irrespective of any quantity.
7. Above rates are applicable for any height, lead & lift as per site conditions & drawings.
8. Your scope of work may be reduced as per the **Nyati Builders Pvt Ltd** requirement & Site conditions and you shall have no objection for the same.
9. If Any Work done by other agency of your scope then such amount will be deducted from your bill with additional penalty charges & you should have no objection for the same.
10. If **Nyati Builders Pvt Ltd** is not satisfied of your performance in terms of quality, speed & other non-acceptable issue, company is free to allot the remaining or part work to other agency & you should have no objection for the same.
11. GST as applicable shall be paid extra provided that contractor should submit all the required details & compliance as per the prevailing rules. If contractor fails to provide & comply the same then payment shall not be released.
12. Next RA Bill will not be released unless contractor paid GST of previous bill.

For Nyati Builders Pvt Ltd

Authorised Signatory**Accepted**

For Vishwaraj Dhairyashil Shitole


Contractor Proprietor

SELF DECLARATION

My self Vishwaraj Dhairyashil Shitole Proprietor/Partner of Vishwaraj Dhairyashil Shitole

I/We have allotted work of play ground development work of Project Nyctur Unitree Extension Building _____ vide work order no. CNT/UNITREE EXTN./14/2024 Dtd.- 23/2/24

I/ We agreed all terms & conditions, scope of work, specifications, rates, area & mode of measurement, safety clauses/ conditions as mentioned in work order, also I/ We have seen all drawings (Architectural/ Structural) including plan, elevation & section.

I/ We hereby agree approved rate & payment schedule/ stages & I/ We will execute the work till final completion of play ground development work allotted to me without demanding any rate escalation & I/ We commit for timely completion of work as per the schedule.

If I/ We fail above commitment then you are free to terminate me without any notice & forfeit my balance payment & retention amount & agreed penalty as decided by you, I have no objection for the same.

Thanking You,



For Vishwaraj Dhairyashil Shitole

Signature: [Signature]

Name:

Proprietor

Date:



+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com

Great
Place
To
Work
Certified
INDIA

प्रति,

मा. मुख्य उद्यान अधिक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- पर्यावरण ना-हरकत दाखला क्रं. EC23B038MH110005 दिनांक ११/१०/२०२३.
(SPECIFIC CONDITIONS- B.-SEIAA CONTIONS-2)

महोदय,

विषयांकित मिळकतीसाठी संदर्भानुसार इन्व्हायमेंट क्लिअरन्स दाखला प्राप्त झाले. त्यामध्ये नमूद अटी व शर्तीस अनुसरून आम्ही आपले विभागाकडे पर्यावरण पूरक कामे करणेबाबत प्रस्ताव सादर करीत आहोत.

चालू वर्षातील उपलब्ध तरतुदीनुसार सीवरेज लाइन आणि एस टी पी, घनकचरा व्यवस्थापन (Sewerage Line and STP, Solid Waste Management) चे काम रक्कम रुपये ५६.९३ लाख वापरण्याची योजना आखली आहे. त्यानुसार आम्ही सीवरेज लाइन आणि एस टी पी, घनकचरा व्यवस्थापनाचे काम पुणे महानगरपालिके अंतर्गत करण्यास तयार आहोत. तरी आम्हांस आपले विभागाकडून सदर कामाबाबत सहकार्य होण्याची विनंती आहे.

कळावे,

आपला विश्वासु

न्याती बिजनेस प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती

उद्यान कार्यालय
पुणे महानगरपालिका
अ.क्र. ६४६ दि. ०३/१०/२०२४

मुख्य उद्यान अधिक्षक.

सोबत :- पर्यावरण ना- हरकत दाखला

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,

Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India



उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र. : 22६५
दिनांक : १४/०८/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिटी, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिटी" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने, पर्यावरण पूरक कामे पुणे महानगरपालिकेच्या उद्यानात आपल्या स्वनिधीतून सीवरेज लाईन आणि एस. टी. पी., घनकचरा व्यवस्थापन चे विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत


संदर्भ :- १) आ.क्र. ६४६ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव

विषयाकित मिळकती चे प्रकल्पाचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून आपणांकडून संदर्भ क्र. १ अन्वये पर्यावरणपूरक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने उद्यान विभागाकडून खाली नमूद पुणे महानगरपालिकेच्या ताब्यातील जागा सुचविण्यात येत असून, सदरचे ठिकाणी सीवरेज लाईनचे काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करावा ही विनंती, ज्यायोगे पुढील आवश्यक ती प्रशासकीय कार्यावाही करून आपणांस काम करण्याची परवानगी देणे सोयीचे होईल.

प्रस्तावीत कामाची जागा

स्व. राजीव गांधी प्राणी संग्राहालय, कात्रज, पुणे

कळावे,


13/08/2024
मुख्य उद्यान अधीक्षक
पुणे महानगरपालिका
A. R. A.
STATE



+91-20-6686 3333

+91-20-6686-3332

info@nyatigroup.com

www.nyatigroup.com

प्रति,

मा. मुख्य उद्यान अधिक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा,
पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स
अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- १). आमचा दाखल प्रस्ताव आ. क्रं. ६४६, दिनांक ०३/०५/२०२४
२). आपले विभागाचे पत्र जा. क्रं. २२६५, दिनांक १४/०८/२०२४ अन्वये.

महोदय,

विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही
आपल्या विभागाकडे संदर्भ क्रं. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ
क्रं. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले असून सदर पत्रात आम्ही खालीलप्रमाणे खुलासा सादर
करीत आहोत.

- १) आपण सुचवल्याप्रमाणे आम्ही स्व. राजीव गांधी प्राणी संग्रहालय, कात्रज, पुणे येथे पाहणी करून सोबत
मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर करीत आहोत.
- २) प्रकरणी प्राप्त इन्व्हायरमेंट क्लिअरन्स नुसार आम्हांस २.८४६४ कोटीचे पर्यावरण पूरक काम करण्याबाबत
आदेश प्राप्त आहे. त्यानुसार, २५% रक्कम वनीकरण (Afforestation) साठी, २५% रक्कम जलयुक्त
शिवार (Water Conservation Program) साठी, २०% रक्कम खेळाच्या मैदानाचा विकास (Play
Ground Development) करण्यासाठी, २०% रक्कम सीवरेज लाइन आणि एस टी पी घनकचरा
व्यवस्थापन (Sewerage Lines and STP, Solid waste Management) साठी व १०% रक्कम शहरी
हवा ध्वनी प्रदूषण नियंत्रण उपक्रम (Urban Air/noise pollution control initiatives) साठी खर्च
करावयाचे आदेश आहेत. त्यानुसार आम्ही सदर सीवरेज लाइन आणि एस टी पी घनकचरा व्यवस्थापन
विषयक कामासाठी आपले विभागाकडे (५६.९२ लक्षपर्यंत) प्रस्ताव सादर केलेला आहे.

तरी कृपया आम्हास वरील बाबींचे अवलोकन घेऊन मान्यता मिळणेसाठी विनंती आहे.

कळावे,
आपला विश्वासु

न्याती बिल्डर्स प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती

उद्यान कार्यालय
पुणे महानगरपालिका
आ. क्र. २६२८ दि. १९/०८/२०२४

मुख्य उद्यान अधिक्षक

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

Real Estate | EPC | Hospitality | Healthcare | Foundation

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO -

DATE -

QUOTATION

Ref: VS/Q- 60/2024

To

M/s NYATI BUILDERS PRIVATE LIMITED

Address- Nyati Unitree, Survey No.103/129, Plot B+C of CTS
No.1995 and 1996B Yerwada, Pune - Nagar Road, Pune-41006

Site - Kataraj pune.

Subject - Sawr. Rajiv Gandhi Prani Sagharalay Yethe Sewerage Line & STP, Solid Waste Management Vishyak Kame Karne.

NO	DESCRIPTION OF ITEM	QTY	RATE	UNIT	AMOUNT
1	Providing ISI standard R.C.C. pipes In standard lengths of following class and diameter suitable for either collar joints or rubber ring joints, excluding GST lev-ied by GOI & GOM In all respect including inspec- tion charges, transport to departmental stores, unloading and stacking etc. complete as per IS-458/1988. Note :Only 85% rate is payable till satisfactory hydraulic testing is given.d) Class 'NP-II' - 900 mm.	820	2630	Running Metre	2156600
2	Excavation for foundation / pipe trenches in earth, soils of all types, sand, gravel and soft murum, including removing the excavated material upto a distance of 50 metres and lifts as below, stacking and spreading as directed, normal dewatering, preparing the bed for foundation and excluding backfilling, etc. complete. (Bd-A-1/259) Lift 10.5 M to 12 M Excavation for foundation / pipe trenches In earth, soils of all types, sand, gravel and soft murum	120	262	Cubic Metre	31440



ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.

For Vishwaraj Dhairyashil Shitole

VShitole

Proprietor

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO	DESCRIPTION	DATE			
3	Excavation for foundation / pipe trenches in soft rock and old cement and lime masonry foundation by chiselling, wedging, line drilling by mechanical means or by all means other than blasting including removing the excavated material upto a distance of 50 M beyond the area and lifts as below, stacking as directed by Engineer-in-charge, normal dewatering, preparing the bed for foundation and excluding backfilling, etc. complete. (Bd-A 4/259) Lift 10.5 to 12.0 M Excavation for foundation / pipe trenches in soft rock and old cement and lime masonry foundation by chiselling, wedging, line drilling by mechanical means or by all means other than blasting	120	783	Cubic Metre	93960
4	Excavation for foundation / pipe trenches in hard rock and concrete road by chiselling, wedging, line drilling by mechanical means or by all means other than blasting including trimming and levelling the bed, removing the excavated material upto a distance of 50 metres beyond the area and lifts as below, stacking as directed by Engineer-in-charge, normal dewatering, excluding backfilling, etc. complete by all means. (Bd-A-6/259) Lift 10.5 to 12.0 M Excavation for foundation / pipe trenches in hard rock and concrete road by chiselling, wedging, line drilling by mechanical means or by all means other than blasting	1280	1250	Cubic Metre	1600000
5	Transportation of material obtained from excavation including soil, rubble, bricks, RCC concrete, kerb stones, steel railing, iron pipes, channels etc. Obtained from dismantling, loading in a truck of minimum 5 Cum. capacity or designed capacity and transporting within the municipal limits or any designated place of corporation as directed by engineer incharge unloading, stacking or spreading of material etc. complete.5)Lead upto 5 KM.	225	378	Cubic Metre	85050
6	Refilling the trenches with available excavated stuff with soft material first over pipeline and then hard material in 15 cm layers with all leads and lifts including consolidation, surcharging, etc. complete. Refilling the trenches with available excavated stuff with soft material first over pipeline and then hard material in 15 cm layers with all leads and lifts	1272	88	Running Metre	111936

ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.

Vishwaraj Dhairyashil Shitole



Proprietor

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

REF ID	DESCRIPTION	DATE	QUANTITY	UNIT	AMOUNT
7	Lowering, laying and jointing in proper grade and alignment R.C.C. pipes in C.M.1:1 proportion jointing material or socketed R.C.C. pipes with rubber joints (including cost of rubber ring) including cost of conveyance from stores to site of work, cost of jointing material, labour, etc. complete as directed by Engineerin- charge (For all class of pipes.) as per IS-783-1985.15)900 mm	820	468	Number	383760
8	Providing and constructing on sewer line, B. B. masonry circular manhole with concentric cone 1.2 M dia. at bottom and 0.5 M dia. at top and upto a depth of 2.00 M with 23 cm. thick in 230 X 100 X 75 mm brick masonry in CM 1:5 proportion plastering both inside and outside in CM 1:3 with cement finish, half round RCC pipe of required dia excluding excavation including PCC1:3:6 in bed 100 mm thick , haunches and channels in 1:2:4 proportion concrete, finishing channels in smooth rendering, providing C.I. dapuri type steps each weighing 5.5 kg., 100 mm thick 1:2:4 coping on the top of the masonry & below frame including providing and fixing approved make and quality S.F.R.C. frame and cover of 56 cm dia. heavy duty 225 kg. etc. complete as directed by Engineerin- charge. Note : The rate of this item is inclusive of hydraulic testing of chamber. Providing and constructing on sewer, B. B. masonry circular manhole with concentric cone	13	27823	Number	361699
			TOTAL		4824445
9	Goods and service tax		ADD GST 18%		868400.1
			TOTAL AMOUNT		5692845.1

Terms & Conditions: -

Payment Stage-

- 1 75% as an advance along with the work order
- 2 25% after final work completion.

Thanking You,
Yours Faithfully,

For Vishwaraj D Shitole

For Vishwaraj Dhairyashil Shitole
For Vishwaraj Dhairyashil Shitole

Vishwaraj D Shitole
Proprietor



ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.



+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com

Exhibit D26

2027

Great
Place
To
Work.
Certified
INDIA

2330

CNT/402

W.O. No. - CNT/UNITREE EXTN./15/2024

Date: - 21/08/2024

To,

Vishwaraj Dhairyashil Shitole

Mob. 8806009696

Shitole Wasti No 2, At Post - Khadki, Daund, Pune, Maharashtra- 413130

Subject: Work order for Sewerage Line, STP & Solid Waste Management- Katraj, Pune

Dear Sir,

We are pleased to award the above referred work to you i.e. **Vishwaraj Dhairyashil Shitole (Hereinafter referred as "the Contractor")** as per the following mutually agreed terms, conditions to execute the work at **Site- NYATI UNITREE EXTENSION.**

A) Terms & Conditions:

1. Work shall be executed in best workmanlike manner as per approved drawings, standard specifications, and company's fixed guidelines and as per instructions of Site Engineer. If any inferior/ bad quality work is observed, it is require to Re-do by the contractor at his own cost.
2. This is mainly **Material+Labour** oriented work.
3. The rates shall remain unchanged till completion of work. The contractors scope & quantum of work may be increased or reduced as per the Company's requirement & Site conditions, and the contractor shall have No objection for the same, in such case the contracts value will be changed accordingly. If the contractor fails to execute the work under contractor's scope as required by Site In-charge, it will be get done through other agency & 1.5 times the Related Amount will be debited from the contractors account.
4. Time is essence of the project hence work must be completed strictly as per the construction schedule.
5. The R. A. bills shall be prepared & paid as per stages mentioned in schedule of payment & as per mode of release of Payment which is mutually agreed. Advances, whenever paid, shall be adjusted against R.A bills. Payment will be made as per the actual work executed by you and duly certified by Site In charge.
6. If contractor does not register any written complaint to company within 15 days from date of payment received through Cheque, D.D., RTGS for any less payment received due to Debits, penalty charges & any other reason even though without signing on acceptance of payment on bill copy & memo/ debit note by the contractor, under such circumstances it will be considered that the received payment is accepted by the contractor & no further claim of contractor will be entertained.
7. An amount equivalent to "0.00%" of value of work done shall be deducted, as retention amount, from each R.A. bill and the same shall be returned after defect liability period of 12 months from the date of satisfactory completion of work & no defect observed up to defect liability period. If any defect found then the amount required for the same shall be recovered from this retention amount and if the defect amount will be excess then the retention amount then the excess amount can be claim from the contractor. In the event of the labour contractor leaving the job in a haphazard manner or he is terminated for bad workmanship or misbehaviour or for any reason, the said retention amount, will be forfeited.

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,

Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

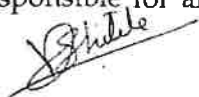
V. Shitole

~~2029~~

8. TDS and all other taxes if any applicable shall be deducted from R.A. bills as applicable under the prevailing rules.
9. The contractor shall always keep the work site clean & tidy during the course of the contract.
10. The labour contractor shall be provided with a space for hutment for his labour, deployed by him at site and only the labourer deployed at the said site shall be allowed to stay in such accommodation. The contractor shall be responsible to verify all necessary required details of labour before allow to stay. The Contractor has to take the responsibility of the safety of all family members on site. All the material required for such hutment/shed will be supplied by company on returnable basis and the safety & security of labours shall be the contractor's responsibility. The labour contractor along with all his workmen and such labourer shall vacant the site, with their belonging, immediately after the work at the site is over, after informing the undersigned in advance.
11. Water and electricity shall be provided free of cost at the work site.
12. Contractor shall depute adequate number of supervisors and labourers for proper and timely completion of work. The labour should be ready to work in all the shifts as per the requirement.
13. If any extra work is required to be done contractor shall not refuse to carry out the same and contractor will be paid for the extra work as per approved rates.
14. In the event of any dispute the decision of Managing Director of the company shall be final and shall be binding on the contractor.
15. As per the requirement if there will be any variation i.e. increase or decrease in the quantity of original work order or previous amendment then the company will issue further amendment for such change in quantity and for such amendment the terms and condition, scope of work, statutory requirement or Legal compliance shall be remain same to contractor as mentioned in the main or original work order and the acceptance of the contractor will not required on such amendment.
16. Company reserved all rights for the termination of contract without assigning any reason at any time.

B) Statutory Compliances / Legal Compliances:

1. The Contractor shall responsible to deploy Labour at his own responsibility for the Work at site.
2. The Contractor shall be responsible to maintain all the records & compliances as per the Labour laws and other related laws.
3. The Contractor shall pay all his workers as per the Minimum Wages Act and as per the Payment of wages Act the contractor will be liable to pay any dues and arrears in case of any discrepancy will be found/ recorded.
4. The Contractor has responsible to take Insurance of all his workers present at the site. The contractor shall also responsible for all type of vehicle and machinery using on the site.
5. Contractor has to submit Pan Card, Insurance covering Workman Compensation Act, GST registration copy, Shop Act copy, License copy before raising of first bill.
6. The Contractor shall make sure that all his workers must wear and use the safety equipment's provided to them and shall follow all Safety norms and procedure while working at site. The contractor shall depute such number of Supervisors who will keep a continuous watch on the safety of workers or any person at site and the contractor shall be responsible to ensure that the workers are carrying out work within four corners of all applicable statutory and technical norms relating to safety, hygiene and work standards. If the labourer will not use or refuse to use the safety equipment then the contractor shall not allow any worker to work on site. The Contractor as employer of such labours shall be solely responsible for any accident, disability or death of his workers, labour or any person at the site.
7. The Contractor should make sure that the site is monitored by him personally and shall ensure implementation of all safety measures and shall be solely responsible for any accident, disability or death of the company employees or other contractors or worker of other contractor, or any person occurring at the site due to his negligence or his sub-contractors negligence or his suppliers vehicle negligence the contractor is solely responsible for any

> 

financial loss & any legal consequences arising there from.

8. The Contractor shall indemnify the Employer against all actions, losses, liabilities, damages, claims, costs, charges, demands and expenses that arise out of, relate to or are in connection with the loss of, or damage to, any property (including but not limited to property of the Employer) or injury to, or death of, any person on the site (including but not limited to any employee of the Employer).
9. The Contractor agrees to take all the responsibility for any kind of liabilities (including medical expense or others) regarding accident, non-payments and any other issues of his Labours.
10. The Contractor agree to follow & to take complete responsibility for compliance rules and regulations as mentioned in The Minimum Wages Act, The Workman Compensation act, Building and other Constructions worker Act , Employee state insurance Act, Employee Provident Fund Act, including of all applicable statutory rules, regulations and laws.
11. The Contractor shall not, under any circumstances, deploy any worker/labour below the age of 18, male or female at the work site. The contractor shall follow all the applicable rules and regulation relating to the women labour. In case, the contractor does deploy, then the contractor will be doing so solely at his own risk, costs and consequences where of shall be borne by the contractor alone.
12. Contractor shall have government ID proof & residence proof of all his Labours.
13. No sub-contracting shall be allowed by labour contractor without our permission and if the same is done the company shall treat all persons coming to the site on basis of such sub-contracting as trespassers.
14. The Contractor is responsible for all types of activities and work carried out by the sub-contractor or any person on behalf of the contractor.
15. The contractor shall responsible to takes all the necessary steps relating to the safety, health and security of all the labours or workmen or any person on the site.
16. The Contractor hereby declare that he & his Labours do not suffer from any Covid-19 related Symptoms.
17. The Contractor follow and comply the requirement of Govt. /competent Authority for the transit of labour from outstation if any. Will be solely responsible and liable for prosecution if any false information provided.
18. The Contractor will strictly follow all Covid-19 safety Rules & regulations, precautions as per guidelines given by government/WHO & solely responsible and liable for safety & health of his & his labours.

From the above it is understood that the Nyati Builders Pvt Ltd shall stand fully indemnified by the contractor in respect of any claim, liability & legal consequences arising in respect of the labour engaged by the contractor, whether on account of wages or accidents, including any person & the labour engaged through sub-contractors by the contractor.

Please sign the duplicate copy of this Work Order as token of your acceptance and return it to us.

Thanking you.

Yours faithfully,

For Nyati Builders Pvt Ltd

Authorised Signatory

That the contractor has been read out the contents, terms & conditions of these presents in their/his known language and that he/they have understood and have accepted the same.

For Nyati Builders Pvt Ltd

Accepted

Contractor

Accepted

Contractor

Advocate

Encl: As above. CC: 1) Site In-charge.

SCHEDULE OF RATE

SrNo	Labour_Name	Unit	Qty	Rate	Amount
1	Sewerage line & STP CSR Sewerage line & STP	Job	1.0000	4824445.00	4824445.00

Note: -

- 1) Detail quantity & rate for above work as per attached Annexure I.
- 2) Above rate is inclusive of ESIC, PF & Other statutory compliance & its expenses which is in contractor scope.
- 3) GST Will be extra on above.
- 4) Contractor should start the work only after getting order by PMC for said work, also contractor will do the work as per mentioned in Annexure I. If Contractor not followed & make any deviation then he should be liable for any legal consequences & Penalty there after decided by concern authorities.
- 5) Work to be done at Sawr. Rajiv Gandhi Prani Sangrahalay, Katraj ,Pune.

Payment Terms: -

1. 50% advance will be given along with work order & same will be recover after completion of 50% work completion certify by PMC Authority by giving certificate of same.
2. 25% advance will be given further after 50% work completion certificate of PMC Authority which is to be submitted by contractor.
3. Balance 25% will be given after 100% work completion certificate by PMC Authority which is to be submitted by contractor.

Date of Commencement: As per instructions given by NBPL.

Date of Completion: As per instructions given by NBPL.

Penalty for Delay: Any delay in work as mentioned in duration of work will applicable for penalty/debit as decided by company.

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted



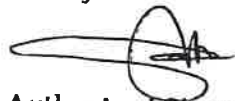
Contractor

Sawr. Rajiv Gandhi Prani Sangrahalay, Katraj, Pune.

ANNEXURE I

ITEM NO	DESCRIPTION OF ITEM	QTY	RATE	UNIT	AMOUNT
1	Providing ISI standard R.C.C. pipes in standard lengths of following class and diameter suitable for either collar joints or rubber ring joints, excluding GST lev-ied by GOI & GOM in all respect including inspec- tion charges, transport to departmental stores, unloading and stacking etc. complete as per IS-458/1988. Note :Only 85% rate is payable till satisfactory hydraulic testing is given.d) Class 'NP-II' - 900 mm.	820	2630	Running Metre	2156600
2	Excavation for foundation / pipe trenches in earth, soils of all types, sand, gravel and soft murum, including removing the excavated material upto a distance of 50 metres and lifts as below, stacking and spreading as directed, normal dewatering, preparing the bed for foundation and excluding backfilling, etc. complete. (Bd-A-1/259) Lift 10.5 M to 12 M Excavation for foundation / pipe trenches in earth, soils of all types, sand, gravel and soft murum.	120	262	Cubic Metre	31440
3	Excavation for foundation / pipe trenches in soft rock and old cement and lime masonry foundation by chiselling, wedging, line drilling by mechanical means or by all means other than blasting including removing the excavated material upto a distance of 50 M beyond the area and lifts as below, stacking as directed by Engineer-in-charge, normal dewatering, preparing the bed for foundation and excluding backfilling, etc. complete. (Bd-A 4/259) Lift 10.5 to 12.0 M Excavation for foundation / pipe trenches in soft rock and old cement and lime masonry foundation by chiselling, wedging, line drilling by mechanical means or by all means other than blasting	120	783	Cubic Metre	93960
4	Excavation for foundation / pipe trenches in hard rock and concrete road by chiselling, wedging, line drilling by mechanical means or by all means other than blasting including trimming and levelling the bed, removing the excavated material upto a distance of 50 metres beyond the area and lifts as below, stacking as directed by Engineer-in-charge, normal dewatering, excluding backfilling, etc. complete by all means. (Bd-A-6/259) Lift 10.5 to 12.0 M Excavation for foundation / pipe trenches in hard rock and concrete road by chiselling, wedging, line drilling by mechanical means or by all means other than blasting	1280	1250	Cubic Metre	1600000
5	Transportation of material obtained from excavation including soil, rubble, bricks, RCC concrete, kerb stones, steel railing, iron pipes, channels etc. Obtained from dismantling, loading in a truck of minimum 5 Cum. capacity or designed capacity and transporting within the municipal limits or any designated place of corporation as directed by engineer incharge unloading, stacking or spreading of material etc. complete.5)Lead upto 5 KM.	225	378	Cubic Metre	85050
6	Refilling the trenches with available excavated stuff with soft material first over pipeline and then hard material in 15 cm layers with all leads and lifts including consolidation, surcharging, etc. complete.Refilling the trenches with available excavated stuff with soft material first over pipeline and then hard material in 15 cm layers with all leads and lifts	1272	88	Running Metre	111936

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted



Contractor

ITEM NO	DESCRIPTION OF ITEM	QTY	RATE	UNIT	AMOUNT
7	Lowering, laying and jointing in proper grade and alignment R.C.C. pipes in C.M.1:1 proportion jointing material or socketed R.C.C. pipes with rubber joints (including cost of rubber ring) including cost of conveyance from stores to site of work, cost of jointing material, labour, etc. complete as directed by Engineerin- charge (For all class of pipes.) as per IS- 783-1985.15)900 mm	820	468	Number	383760
8	Providing and constructing on sewer line, B. B. masonry circular manhole with concentric conc 1.2 M dia. at bottom and 0.5 M dia. at top and upto a depth of 2.00 M with 23 cm. thick in 230 X 100 X 75 mm brick masonry in CM 1:5 proportion plastering both inside and outside in CM 1:3 with cement finish, half round RCC pipe of required dia excluding excavation including PCC1:3:6 in bed 100 mm thick , haunches and channels in 1:2:4 proportion concrete, finishing channels in smooth rendering, providing C.I. dapuri type steps each weighing 5.5 kg., 100 mm thick 1:2:4 coping on the top of the masonry & below frame including providing and fixing approved make and quality S.F.R.C. frame and cover of 56 cm dia. heavy duty 225 kg. etc. complete as directed by Engineerin- charge. Note : The rate of this item isinclusive of hydraulic testing of chamber.Providing and constructing on sewer, B. B. masonry circular manhole with concentric cone	13	27823	Number	361699
				TOTAL	4824445

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted



Contractor



Terms & Conditions:

1. The expenses towards freight, loading, unloading of machineries & tools & tackles, Labour etc are inclusive in Rate.
2. If part work is allotted to other contractors, contractor should have no objection for the same, so contractor should confirm the work allotted to him in coordination with site in charge.
3. In case of any reduction in scope of work or termination, bill will be finalised strictly as per the payable percentage of completed stage of work & duly certified by the Site In charge. No other claims shall be entertained for payment.
4. Payment will be made as per the actual quantity executed at site & duly certified by Site In charge.
5. Above rates include scope which is mentioned in scope of work & Terms & Conditions.
6. The approved item rates will remain unchanged throughout the completion of work irrespective of any quantity.
7. Above rates are applicable for any height, lead & lift as per site conditions & drawings.
8. Your scope of work may be reduced as per the Nyati Builders Pvt Ltd requirement & Site conditions and you shall have no objection for the same.
9. If Any Work done by other agency of your scope then such amount will be deducted from your bill with additional penalty charges & you should have no objection for the same.
10. If Nyati Builders Pvt Ltd is not satisfied of your performance in terms of quality, speed & other non-acceptable issue, company is free to allot the remaining or part work to other agency & you should have no objection for the same.
11. GST as applicable shall be paid extra provided that contractor should submit all the required details & compliance as per the prevailing rules. If contractor fails to provide & comply the same then payment shall not be released.
12. Next RA Bill will not be released unless contractor paid GST of previous bill.

For Nyati Builders Pvt Ltd

Authorised Signatory

Accepted
7
Contractor
NYATI BUILDERS PVT LTD

SELF DECLARATION

My self Vishwaraj Dhaisyashil Shitole Proprietor/Partner of Vishwaraj Dhaisyashil Shitole

I/We have allotted work of Sewerage line, STP & Solid Waste Management work of Project
Nyati's Unitree Extn. Building _____ vide work order no.
CNT/UNITREE EXTN. /15/ 2024 Dtd.- 21/8/24

I/ We agreed all terms & conditions, scope of work, specifications, rates, area & mode of measurement, safety clauses/ conditions as mentioned in work order, also I/ We have seen all drawings (Architectural/ Structural) including plan, elevation & section.

I/ We hereby agree approved rate & payment schedule/ stages & I/ We will execute the work till final completion of Sewerage line, STP & Solid Waste Management work allotted to me without demanding any rate escalation & I/ We commit for timely completion of work as per the schedule.

If I/ We fail above commitment then you are free to terminate me without any notice & forfeit my balance payment & retention amount & agreed penalty as decided by you, I have no objection for the same.

Thanking You,

Signature: Shitole

Name:

Date:





उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र.: 3436
दिनांक: 30/10/2028

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिटी, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिटी" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने, पर्यावरण पूरक कामे पुणे महानगरपालिकेच्या उद्यानात मे. न्याती बिल्डर्स प्रा. लि. यांचे स्वनिधीतून सीवरेज लाईन आणि एस. टी. पी., घनकचरा व्यवस्थापन चे विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

- संदर्भ :- १) आ.क्र. ६४६ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव
२) उद्यान विभागाचे जा.क्र. २२६५ दि. १४/०८/२०२४ अन्वयेचे पत्र
३) आ.क्र. २६२९ दि. १९/०८/२०२४ अन्वयेचे मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव
४) ठ. क्र. २०४ दि. २९/०८/२०२४ अन्वयेची मान्यता

विषयाकित्त मिळकतीचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून मे. न्याती बिल्डर्स प्रा. लि. यांनी संदर्भ क्र. १ अन्वये त्यांना आदेशीत असलेल्या कामांमधुन सीवरेज लाईन आणि एस. टी. पी., घनकचरा व्यवस्थापन विषयक नियंत्रकविषयक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने संदर्भ क्र. २ अन्वये उद्यान विभागाकडुन स्व. राजीव गांधी प्राणी संग्रहालय, कात्रज येथील आरक्षण अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचवुन काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करण्यास कळविण्यात आले होते. त्यानुसार संदर्भ क्र. ३ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव उद्यान विभागाकडे दाखल झालेला आहे. सदरच्या प्रस्तावावर प्राप्त प्राप्त मान्यतेनुसार खालील अटी व शर्ती नुसार आपणास काम करण्याची परवानगी देण्यात येत आहे.

सदरच्या मान्यतेनुसार खालील अटी बंधनकारक आहे.

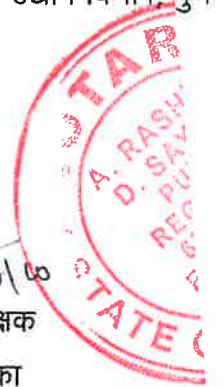
- १) प्रस्तावीत काम सुरु करताना व चालु असताना उद्यानात येणाऱ्या, प्राणी संग्रहालयातील नागरीकांना, प्राण्यांना कोणताही धोका अथवा नुकसान/ अडचण होणार नाही याची दक्षता घेणार, त्यासाठी आवश्यक त्या उपाययोजना करणार.
- २) प्रस्तावीत काम करताना उद्यानातील, प्राणी संग्रहालयातील इतर सोयी सुविधांचे नुकसान होणार नाही, याची दक्षता घेणार अथवा त्याची योग्य पद्धतीने दुरुस्ती करुन देणार.
- ३) प्रस्तावीत करण्यात येणाऱ्या कामाचे कामगार, ठेकेदार, मालाचे पुरवठादार यांची कोणतीही वित्तिय अथवा कायदेशीर जबाबदारी पुणे मनपाची राहणार नाही.

- ४) प्रस्तावीत काम करणाऱ्या कामगारांच्या सुरक्षेची जबाबदारी विकसक यांची राहिल.
- ५) विकसक यांचेकडून कोणत्याही अटी व शर्तीचा भंग होत असल्याचे आढळल्यास अथवा काम योग्य रीतीने होत नसल्याचे आढळून आल्यास, सदर काम थांबविण्याचे अथवा दिलेली परवानगी रद्द करण्याचे अधिकार पुणे महानगरपालिका राखून ठेवत आहे.
- ६) प्रस्तावीत काम करत असताना उद्यान विभागाकडील हॉर्टिकल्चर सुपरवायजर, सहाय्यक उद्यान अधीक्षक, उद्यान अधीक्षक, अभियंता तसेच प्राणी संग्रहालयाचे संचालक यांनी केलेल्या सुचनांनुसार काम करणे आवश्यक राहिल. तसेच करण्यात येणाऱ्या कामाची देखभाल व दुरुस्ती काम पुर्ण झाल्यापासुन किमान ६ महिने कालावधीपर्यंत विना मोबदला करणे बंधनकारक राहिल.
- ७) प्रस्तावीत काम करणाऱ्या कामगारांना, ठेकेदारांना उद्यानामध्ये वास्तव्य/रहिवास करता येणार नाही.
- ८) प्रस्तावीत कामाचा प्रगती अहवाल प्रत्येक पातळीवर उद्यान विभागास लेखी स्वरूपात फोटोसह सादर करणार.
- ९) प्रस्तावीत करण्यात येणाऱ्या कामाचे पुर्ण झाल्याचे फोटोसह लेखी पत्राद्वारे उद्यान विभागाकडे कळविल्यानंतर, सदरच्या कामाची उद्यान विभागाकडील अधिकारी यांनी समक्ष पाहणी केल्यानंतर जागेवर काम समाधानकारकरित्या पुर्ण झाले असल्याचे दिसुन आल्यानंतरच उद्यान विभाग, पुणे महानगरपालिका यांचेकडून काम पुर्णत्वाचा दाखला दिला जाईल.
- १०) सदरच्या आपल्या स्वनिधीमधुन करण्यात येणाऱ्या आपणांकडून करण्यात येणाऱ्या सर्व काम, माल मटेरीयल, उत्पन्न यावर आपला कोणताही व कसलाही मालकी अथवा कायदेशीर अधिकार राहणार नाही, सदरच्या जलसंधारण, वृक्षारोपन व इतर कामांमधुन मधुन भविष्यात कोणतेही उत्पन्न प्राप्त झाल्यास, त्यावर संपुर्णपणे व केवळ उद्यान विभाग, पुणे महानगरपालिका यांचा अधिकार राहिल.
- ११) सदरचे करण्यात येणाऱ्या कामामध्ये उद्यान विभागाकडून काही बदल सुचविल्यास त्यानुसार बदल करणे अत्यावश्यक राहिल.
- १२) सदरचे काम पुर्ण झाल्यानंतर व आपणांस कामाचे पुर्णत्वाचे पत्र दिल्यानंतर, भविष्यात अत्यावश्यक वाटल्यास सदरच्या कामामध्ये कोणताही बदल करण्याचा अथवा संपुर्ण काम काढुन टाकण्याचा सर्वाधिकार उद्यान विभाग, पुणे महानगरपालिका राखून ठेवत आहे.

तरी वरील सर्व अटी व शर्तीनुसार काम करावे.

कळावे,

२१/११/२०२३
मुख्य उद्यान अधीक्षक
पुणे महानगरपालिका





+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com



प्रति,

मा. मुख्य उद्यान अधिकक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा,
पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायमेंट क्लिअरन्स
अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- पर्यावरण ना-हरकत दाखला क्रं. EC23B038MH110005 दिनांक ११/१०/२०२३. (SPECIFIC
CONDITIONS- B.-SEIAA CONTIONS-2)

महोदय,

विषयांकित मिळकतीसाठी संदर्भानुसार इन्व्हायमेंट क्लिअरन्स दाखला प्राप्त झाले. त्यामध्ये नमूद
अटी व शर्तीस अनुसरून आम्ही आपले विभागाकडे पर्यावरण पूरक कामे करणेबाबत प्रस्ताव सादर करीत
आहोत.

चालू वर्षातील उपलब्ध तरतुदीनुसार शहरी हवा/ध्वनी प्रदूषण नियंत्रण उपक्रम (Urban air/ noise
pollution control initiatives) चे काम रक्कम रुपये २८.४६ लाख वापरण्याची योजना आखली आहे.
त्यानुसार आम्ही शहरी हवा/ध्वनी प्रदूषण नियंत्रण उपक्रमाचे काम पुणे महानगरपालिके अंतर्गत करण्यास
तयार आहोत. तरी आम्हांस आपले विभागाकडून सदर कामाबाबत सहकार्य होण्याची विनंती आहे.

कळवे,

आपला विश्वासु

न्याती बिल्डर्स प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती

मुख्य कार्यालय
पुणे महानगरपालिका
आ.क्र. ६४६ दि. ३१/०५/२०२४

मुख्य उद्यान

सोबत :- पर्यावरण ना- हरकत दाखला

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,
Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

2024



उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र. : ११६५

दिनांक : १९/०६/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिटी, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिटी" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून शहरी हवा/ध्वनी प्रदूषण नियंत्रण विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

संदर्भ :- १) आ.क्र. ६४७ दि. ०३/०५/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव

विषयार्कित मिळकती प्रकल्पाचे एनव्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून आपणांकडून संदर्भ क्र. १ अन्वये पर्यावरणपूरक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने उद्यान विभागाकडून खाली नमूद उद्यान आरक्षण अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचविण्यात येत असून, सदरचे ठिकाणी काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करावा ही विनंती, ज्यायोगे पुढील आवश्यक ती प्रशासकीय कार्यावाही करून आपणांस काम करण्याची परवानगी देणे सोयीचे होईल.

प्रस्तावीत कामाची जागा

स्वामी विवेकानंद उद्यान, विमाननगर, लोहगाव, पुणे

कळावे,


 19/06/2024
 मुख्य उद्यान अधिकारी
 पुणे महानगरपालिका




2021

0/0

+91-20-6686 3333

+91-20-6686-3332

info@nyatigroup.com

www.nyatigroup.com

प्रति,

मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी " कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- १). आमचा दाखल प्रस्ताव आ. क्रं. ६४७, दिनांक ०३/०५/२०२४
२). आपले विभागाचे पत्र जा. क्रं. ११६५, दिनांक १९/०६/२०२४ अन्वये.

महोदय,


विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही आपल्या विभागाकडे संदर्भ क्रं. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ क्रं. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले असून सादर पत्रात आम्ही खालीलप्रमाणे खुलासा सादर करित आहोत.

- १) आपण सुचवल्याप्रमाणे आम्ही स्वामी विवेकानंद उद्यान, विमाननगर, लोहगाव, पुणे येथे पाहणी करून सोबत मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर करित आहोत.
- २) प्रकरणी प्राप्त इन्व्हायरमेंट क्लिअरन्स नुसार आम्हांस २.८४६४ कोटीचे पर्यावरण पूरक काम करण्याबाबत आदेश प्राप्त आहे. त्यानुसार २५% रक्कम वनीकरण (Afforestation) साठी, २५% रक्कम जलयुक्त शिवार (Water Conservation Program) साठी, २०% रक्कम खेळाच्या मैदानाचा विकास (Play Ground Development) करण्यासाठी, २०% रक्कम सीवरेज लाइन आणि एस टी पी घनकचरा व्यवस्थापन (Sewerage Lines and STP, Solid waste Management) साठी व १०% रक्कम शहरी हवा ध्वनी प्रदूषण नियंत्रण उपक्रम (Urban Air/noise pollution control initiatives) साठी खर्च करावयाचे आदेश आहेत. त्यानुसार आम्ही सादर शहरी हवा / ध्वनी प्रदूषण नियंत्रण विषयक कामासाठी आपले विभागाकडे (२.८४६ लक्षपर्यंत) प्रस्ताव सादर केलेला आहे.

तरी कृपया आम्हास वरील बाबींचे अवलोकन घेऊन मान्यता मिळणेसाठी विनंती आहे.

कळावे,
आपला विश्वासु

न्याती बिल्डर्स प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती


उद्यान कार्यालय
पुणे महानगर पालिका
आ. क्रं. १५३३ दि. २६/०६/२०२४

मुख्य उद्यान अधीक्षक

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 193/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Niagar Road, Pune 411005, India

Real Estate | EPC | Hospitality | Healthcare | Foundation

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO -

DATE -

QUOTATION

Ref: VS/Q- 53/2024

To

M/s NYATI BUILDERS PRIVATE LIMITED

Address- Nyati Unitree, Survey No.103/129, Plot B+C of CTS
No.1995 and 1996B Yerwada, Pune - Nagar Road, Pune-
41006

Site - Vimannagar pune.

Subject - Swamivivekanand Udayn Vimannagar Udyanat Udyanvishyak Kame Karne.

Sr No.	Item Description	Quantity	Rate	Unit	Amount
1	Preparation of shrubery	300	789	Sqm	236700
2	Preparation of Lawn	2240	655	Sqm	1467200
3	Providing, laying and fixing P.V.C. pipe of 40mm	120.00	316	Rmt	37920
4	Providing, laying and fixing P.V.C. pipe of 50mm	180.00	443	Rmt	79740
5	Providing, laying and fixing P.V.C. pipe of 75mm	120.00	453	Rmt	54360
6	65 mm dia. CPVC pipe SCH - 40	120.00	850	Rmt	102000
7	Valve Boxes 12", Rectanglar shape with openable top green cover Make - Jain /Toro /Nelson/ Rain Bird	4.00	2,375.00	Per No	9500
8	Clean master 25 m3/hr Make - Jain /Amiad / Kisan/ Metafim	1.00	26,850.00	Per No	26850
9	PVC Service saddle 40 mm x 1/2 ", 10 kg/cm2 Make - Jain / Finolex / Kisan	95.00	50.00	Per No	4750
10	Gear driven Pop-up sprinkler	30.00	5600	Per No	168000
11	Spray Pop-up sprinkler	65.00	959	Per No	62335

ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.

For Vishwaraj Dhalryashii Shitole


Proprietor

12	Solenoid Valves of size 2" with flow control and Female BSP inlet-Outlet Make - Hunter /Toro / Nelson / Rain Bird	4.00	4,980.00	Per No	19920
13	12 Stations Outdoor Irrigation Controller with 230VAC internal Transformer PCC -1201-E Make - Hunter /Toro / Nelson / Rain Bird	1.00	23,310.00	Per No	23310
14	2C x 14AWC Cable Make – Hunter / Rainbird / Netafin / Toro	600.00	146.00	Meter	87600
15	Bowerwell survey	1.00	1,824.00	Each	1824
16	Bowerwell 150mm	80.00	257.00	rmt	20560
17	Casing pipe 150mm	15.00	608.00	rmt	9120
			Total		2411689
18	Goods and service tax		18.00	%	4,34,104.02
Work Total Cost					(28,45,793.02)

Terms & Conditions: -**Payment Stage-**

- 1 75% as an advance along with the work order
- 2 25% after final work completion.

Thanking You,
Yours Faithfully,

For Vishwaraj D Shitole

For Vishwaraj Dhairyashil Shitole

V. Shitole
Proprietor





+91-20-6686 3333
+91-20-6686-3332
epc@nyatigroup.com
info@nyatigroup.com
www.nyatigroup.com

Exhibit D32
2044



2345

W.O. No. - CNT/UNITREE EXTN. /13/2024

CNT/402

Date: - 29/06/2024

To,

Vishwaraj Dhairyashil Shitole

Mob. 8806009696

Shitole Wasti No 2, At Post - Khadki, Daund, Pune, Maharashtra- 413130

Subject: Work order for Urban air/noise pollution control initiatives to be done at Swami Vivekanand Udyan, Vimannagar, Lohegaon, Pune

Dear Sir,

We are pleased to award the above referred work to you i.e. **Vishwaraj Dhairyashil Shitole** (Hereinafter referred as "the Contractor") as per the following mutually agreed terms, conditions to execute the work at Site- **NYATI UNITREE EXTENSION**.

A) Terms & Conditions:

1. Work shall be executed in best workmanlike manner as per approved drawings, standard specifications, and company's fixed guidelines and as per instructions of Site Engineer. If any inferior/ bad quality work is observed, it is require to Re-do by the contractor at his own cost.
2. This is mainly **Material+Labour** oriented work.
3. The rates shall remain unchanged till completion of work. The contractors scope & quantum of work may be increased or reduced as per the Company's requirement & Site conditions, and the contractor shall have No objection for the same, in such case the contracts value will be changed accordingly. If the contractor fails to execute the work under contractor's scope as required by Site In-charge, it will be get done through other agency & 1.5 times the Related Amount will be debited from the contractors account.
4. Time is essence of the project hence work must be completed strictly as per the construction schedule.
5. The R. A. bills shall be prepared & paid as per stages mentioned in schedule of payment & as per mode of release of Payment which is mutually agreed. Advances, whenever paid, shall be adjusted against R.A bills. Payment will be made as per the actual work executed by you and duly certified by Site In charge.
6. If contractor does not register any written complaint to company within 15 days from date of payment received through Cheque, D.D., RTGS for any less payment received due to Debits, penalty charges & any other reason even though without signing on acceptance of payment on bill copy & memo/ debit note by the contractor, under such circumstances it will be considered that the received payment is accepted by the contractor & no further claim of contractor will be entertained.
7. An amount equivalent to "0.00%" of value of work done shall be deducted, as retention amount, from each R.A. bill and the same shall be returned after defect liability period of 12 months from the date of satisfactory completion of work & no defect observed up to defect liability period. If any defect found then the amount required for the same shall be recovered from this retention amount and if the defect amount will be excess then the retention amount then the excess amount can be claim from the contractor. In the event of the labour contractor leaving the job in a haphazard manner or he is terminated for bad workmanship or insubordination or for any reason, the said retention amount, will be forfeited.

NYATI BUILDERS PRIVATE LIMITED

CIN - U45202MH1996PTC102620

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C of CTS No. 1995 and 1996B,
Yerwada, Pune-Nagar Road, Pune- 411006, Maharashtra, India

For Vishwaraj Dhairyashil Shitole


>

Shitole

8. TDS and all other taxes if any applicable shall be deducted from R.A. bills as applicable under the prevailing rules.
9. The contractor shall always keep the work site clean & tidy during the course of the contract.
10. The labour contractor shall be provided with a space for hutment for his labour, deployed by him at site and only the labourer deployed at the said site shall be allowed to stay in such accommodation. The contractor shall be responsible to verify all necessary required details of labour before allow to stay. The Contractor has to take the responsibility of the safety of all family members on site. All the material required for such hutment/shed will be supplied by company on returnable basis and the safety & security of labours shall be the contractor's responsibility. The labour contractor along with all his workmen and such labourer shall vacant the site, with their belonging, immediately after the work at the site is over, after informing the undersigned in advance.
11. Water and electricity shall be provided free of cost at the work site.
12. Contractor shall depute adequate number of supervisors and labourers for proper and timely completion of work. The labour should be ready to work in all the shifts as per the requirement.
13. If any extra work is required to be done contractor shall not refuse to carry out the same and contractor will be paid for the extra work as per approved rates.
14. In the event of any dispute the decision of Managing Director of the company shall be final and shall be binding on the contractor.
15. As per the requirement if there will be any variation i.e. increase or decrease in the quantity of original work order or previous amendment then the company will issue further amendment for such change in quantity and for such amendment the terms and condition, scope of work, statutory requirement or Legal compliance shall be remain same to contractor as mentioned in the main or original work order and the acceptance of the contractor will not required on such amendment.
16. Company reserved all rights for the termination of contract without assigning any reason at any time.

B) Statutory Compliances / Legal Compliances:

1. The Contractor shall responsible to deploy Labour at his own responsibility for the Work at site.
2. The Contractor shall be responsible to maintain all the records & compliances as per the Labour laws and other related laws.
3. The Contractor shall pay all his workers as per the Minimum Wages Act and as per the Payment of wages Act the contractor will be liable to pay any dues and arrears in case of any discrepancy will be found/ recorded.
4. The Contractor has responsible to take Insurance of all his workers present at the site. The contractor shall also responsible for all type of vehicle and machinery using on the site.
5. Contractor has to submit Pan Card, Insurance covering Workman Compensation Act, GST registration copy, Shop Act copy, License copy before raising of first bill.
6. The Contractor shall make sure that all his workers must wear and use the safety equipment's provided to them and shall follow all Safety norms and procedure while working at site. The contractor shall depute such number of Supervisors who will keep a continuous watch on the safety of workers or any person at site and the contractor shall be responsible to ensure that the workers are carrying out work within four corners of all applicable statutory and technical norms relating to safety, hygiene and work standards. If the labourer will not use or refuse to use the safety equipment then the contractor shall not allow any worker to work on site. The Contractor as employer of such labours shall be solely responsible for any accident, disability or death of his workers, labour or any person at the site.
7. The Contractor should make sure that the site is monitored by him personally and shall ensure implementation of all safety measures and shall be solely responsible for any accident, disability or death of the company employees or other contractors or worker or other

For Vishwaraj Dhairyashil Satola

 Proprietor

~~2047~~

contractor, or any person occurring at the site due to his negligence or his sub-contractors negligence or his suppliers vehicle negligence the contractor is solely responsible for any financial loss & any legal consequences arising there from.

8. The Contractor shall indemnify the Employer against all actions, losses, liabilities, damages, claims, costs, charges, demands and expenses that arise out of, relate to or are in connection with the loss of, or damage to, any property (including but not limited to property of the Employer) or injury to, or death of, any person on the site (including but not limited to any employee of the Employer).
9. The Contractor agrees to take all the responsibility for any kind of liabilities (including medical expense or others) regarding accident, non-payments and any other issues of his Labours.
10. The Contractor agree to follow & to take complete responsibility for compliance rules and regulations as mentioned in The Minimum Wages Act, The Workman Compensation act, Building and other Constructions worker Act , Employee state insurance Act, Employee Provident Fund Act, including of all applicable statutory rules, regulations and laws.
11. The Contractor shall not, under any circumstances, deploy any worker/labour below the age of 18, male or female at the work site. The contractor shall follow all the applicable rules and regulation relating to the women labour. In case, the contractor does deploy, then the contractor will be doing so solely at his own risk, costs and consequences where of shall be borne by the contractor alone.
12. Contractor shall have government ID proof & residence proof of all his Labours.
13. No sub-contracting shall be allowed by labour contractor without our permission and if the same is done the company shall treat all persons coming to the site on basis of such sub-contracting as trespassers.
14. The Contractor is responsible for all types of activities and work carried out by the sub-contractor or any person on behalf of the contractor.
15. The contractor shall responsible to takes all the necessary steps relating to the safety, health and security of all the labours or workmen or any person on the site.
16. The Contractor hereby declare that he & his Labours do not suffer from any Covid-19 related Symptoms.
17. The Contractor follow and comply the requirement of Govt. /competent Authority for the transit of labour from outstation if any. Will be solely responsible and liable for prosecution if any false information provided.
18. The Contractor will strictly follow all Covid-19 safety Rules & regulations, precautions as per guidelines given by government/WHO & solely responsible and liable for safety & health of his & his labours.

From the above it is understood that the **Nyati Builders Pvt Ltd** shall stand fully indemnified by the contractor in respect of any claim, liability & legal consequences arising in respect of the labour engaged by the contractor, whether on account of wages or accidents, including any person & the labour engaged through sub-contractors by the contractor.

Please sign the duplicate copy of this Work Order as token of your acceptance and return it to us.

Thanking you.

Yours faithfully,

For Nyati Builders Pvt Ltd

Authorised Signatory

That the contractor has been read out the contents, terms & conditions of these presents in their/his known language and that he/they have understood and have accepted the same.

For Nyati Builders Pvt Ltd

Advocate

Encl: As above. CC: 1) Site In-charge.

Accepted

For Vishwaraj Dhairyashil Shitole

Contractor

Accepted

For Vishwaraj Dhairyashil Shitole

Contractor

Proprietor

~~2023~~**SCHEDULE OF RATE**

SrNo	Labour_Name	Unit	Qty	Rate	Amount
1	Urban Air/Noise Pollution Control (M+L) CSR Urban Air/Noise Pollution Control (M+L)	Job	1.0000	2411689.00	2411689.00

Note: -

- 1) Detail quantity & rate for above work as per attached Annexure I.
- 2) Above rate is inclusive of ESIC, PF & Other statutory compliance & its expenses which is in contractor scope.
- 3) GST Will be extra on above.
- 4) Contractor should start the work only after getting order by PMC for said work, also contractor will do the work as per mentioned in Annexure I. If Contractor not followed & make any deviation then he should be liable for any legal consequences & Penalty there after decided by concern authorities.
- 5) Work to be done at Swami Vivekanand Udyan, Vimannagar, Lohegaon, Pune

Payment Terms: -

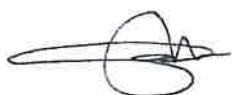
1. 50% advance will be given along with work order & same will be recover after completion of 50% work completion certify by PMC Authority by giving certificate of same.
2. 25% advance will be given further after 50% work completion certificate of PMC Authority which is to be submitted by contractor.
3. Balance 25% will be given after 100% work completion certificate by PMC Authority which is to be submitted by contractor.

Date of Commencement: As per instructions given by NBPL.

Date of Completion: As per instructions given by NBPL.

Penalty for Delay: Any delay in work as mentioned in duration of work will applicable for penalty/debit as decided by company.

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole



Contractor

Proprietor

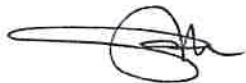


**Urban air/noise pollution control initiatives to be done at Swami Vivekanand
Udyan, Vimannagar, Lohegaon, Pune**

ANNEXURE I

Sr No.	Item Description	Quantity	Rate	Unit	Amount
1	Preparation of shrubery	300	789	Sqm	236700
2	Preparation of Lawn	2240	655	Sqm	1467200
3	Providing, laying and fixing P.V.C. pipe of 40mm	120.00	316	Rmt	37920
4	Providing, laying and fixing P.V.C. pipe of 50mm	180.00	443	Rmt	79740
5	Providing, laying and fixing P.V.C. pipe of 75mm	120.00	453	Rmt	54360
6	65 mm dia. CPVC pipe SCH - 40	120.00	850	Rmt	102000
7	Valve Boxes 12", Rectanglar shape with openable top green cover Make - Jain /Toro /Nelson/ Rain Bird	4.00	2,375.00	Per No	9500
8	Clean master 25 m3/hr Make - Jain /Amiad / Kisan/ Metafim	1.00	26,850.00	Per No	26850
9	PVC Service saddle 40 mm x 1/2 ", 10 kg/cm2 Make - Jain / Finolex / Kisan	95.00	50.00	Per No	4750
10	Gear driven Pop-up sprinkler	30.00	5600	Per No	168000
11	Spray Pop-up sprinkler	65.00	959	Per No	62335
12	Solenoid Valves of size 2" with flow control and Female BSP inlet-Outlet Make - Hunter /Toro / Nelson / Rain Bird	4.00	4,980.00	Per No	19920
13	12 Stations Outdoor Irrigation Controller with 230VAC internal Transformer PCC -1201-E Make - Hunter /Toro / Nelson / Rain Bird	1.00	23,310.00	Per No	23310
14	2C x 14AWC Cable	600.00	146.00	Meter	87600
15	Bowerwell survey	1.00	1,824.00	Each	1824
16	Bowerwell 150mm	80.00	257.00	rmt	20560
17	Casing pipe 150mm	15.00	608.00	rmt	9120
			Total		2411689

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shitole



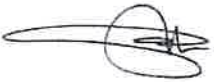
Contractor

Proprietor

Terms & Conditions:

1. The expenses towards freight, loading, unloading of machineries & tools & tackles, Labour etc are inclusive in Rate.
2. If part work is allotted to other contractors, contractor should have no objection for the same, so contractor should confirm the work allotted to him in coordination with site in charge.
3. In case of any reduction in scope of work or termination, bill will be finalised strictly as per the payable percentage of completed stage of work & duly certified by the Site In charge. No other claims shall be entertained for payment.
4. Payment will be made as per the actual quantity executed at site & duly certified by Site In charge.
5. Above rates include scope which is mentioned in scope of work & Terms & Conditions.
6. The approved item rates will remain unchanged throughout the completion of work irrespective of any quantity.
7. Above rates are applicable for any height, lead & lift as per site conditions & drawings.
8. Your scope of work may be reduced as per the **Nyati Builders Pvt Ltd** requirement & Site conditions and you shall have no objection for the same.
9. If Any Work done by other agency of your scope then such amount will be deducted from your bill with additional penalty charges & you should have no objection for the same.
10. If **Nyati Builders Pvt Ltd** is not satisfied of your performance in terms of quality, speed & other non-acceptable issue, company is free to allot the remaining or part work to other agency & you should have no objection for the same.
11. GST as applicable shall be paid extra provided that contractor should submit all the required details & compliance as per the prevailing rules. If contractor fails to provide & comply the same then payment shall not be released.
12. Next RA Bill will not be released unless contractor paid GST of previous bill.

For Nyati Builders Pvt Ltd



Authorised Signatory

Accepted

For Vishwaraj Dhairyashil Shinde

Contractor

Proprietor



SELF DECLARATION

My self Vishwaraj Dhairyashil Shitole Proprietor of Vishwaraj Dhairyashil Shitole

I/We have allotted work of Urban air/Noise pollution control initiative work of Project
Nycdr Unidree Extn. Building vide work order no.
CNT/UNITREE EXTN./13/2024 Dtd.- 29/1/24

I/ We agreed all terms & conditions, scope of work, specifications, rates, area & mode of measurement, safety clauses/ conditions as mentioned in work order, also I/ We have seen all drawings (Architectural/ Structural) including plan, elevation & section.

I/ We hereby agree approved rate & payment schedule/ stages & I/ We will execute the work till final completion of Urban air/Noise pollution control initiative work allotted to me without demanding any rate escalation & I/ We commit for timely completion of work as per the schedule.

If I/ We fail above commitment then you are free to terminate me without any notice & forfeit my balance payment & retention amount & agreed penalty as decided by you, I have no objection for the same.

Thanking You,

For Vishwaraj Dhairyashil Shitole

Signature: [Signature]

Name: Proprietor

Date: Vishwaraj Dhairyashil Shitole

2/7/24





उद्यान कार्यालय
पुणे महानगरपालिका
जा.क्र. : १६६६
दिनांक : १६/०१/२०२४

मे. न्याती बिल्डर्स प्रा. लि.

न्याती युनिट्री, स.नं. १०३/१२९, प्लॉट बी+सी,
सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा, पुणे नगर रस्ता,
पुणे- ४११००६,

विषय :- स.नं. १०३/१२९ बी, सि.टी.एस. क्र. १९९५ व १९९५ बी, येरवडा येथील "न्याती युनिट्री" कमर्शियल प्रकल्पाकरिता प्राप्त एन्व्हायर्नमेंट ना-हरकत पत्राचे अनुषंगाने पर्यावरणपूरक कामे करण्याबाबतचा आपला पुणे महानगरपालिकेच्या उद्यानात स्वनिधीतून शहरी हवा / ध्वनी प्रदुषण विषयक विकास विषयक कामे करण्याबाबतच्या प्राप्त प्रस्तावाबाबत

- संदर्भ :- १) आ.क्र. ६४७ दि. ०३/०१/२०२४ अन्वये प्राप्त मे. न्याती बिल्डर्स प्रा. लि.यांचा प्रस्ताव
२) जा.क्र. ११६५ दि. १९/०६/२०२४ अन्वयेचे उद्यान विभागाचे पत्र
३) आ.क्र. १५३३ दि. २६/०६/२०२४ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव
४) मा. मुख्य उद्यान अधीक्षक यांची ठ. क्र. आ/९९ दि. १०/०७/२०२४ अन्वयेचा मान्यता

विषयाकित मिळकतीचे एन्व्हायरल क्लिअरन्स दाखला प्राप्त होताना, त्यामध्ये नमुद अटी व शर्तीस अनुसरून मे. न्याती बिल्डर्स प्रा. लि. यांनी संदर्भ क्र. १ अन्वये त्यांना आदेशीत असलेल्या कामांमधुन शहरी हवा / ध्वनी प्रदुषण विषयक नियंत्रक विषयक कामे करण्याबाबत पत्र दाखल केले होते. सदरच्या पत्राच्या अनुषंगाने संदर्भ क्र. २ अन्वये उद्यान विभागाकडून स्वामी विवेकानंद उद्यान विमाननगर, लोहगाव येथील उद्यान आरक्षण अंतर्गत पुणे महानगरपालिकेच्या ताब्यात आलेली उद्यानाची जागा सुचवून काम करण्याबाबतचा सविस्तर प्रस्ताव सादर करण्यास कळविण्यात आले होते. त्यानुसार संदर्भ क्र. ३ अन्वयेचा मे. न्याती बिल्डर्स प्रा. लि. यांचा प्रस्ताव उद्यान विभागाकडे दाखल झालेला आहे. सदरच्या प्राप्त प्रस्तावास अनुसरून संदर्भ क्र. ४ अन्वयेच्या मान्यतेनुसार सदरचे काम आपल्या स्व निधीमधुन करण्यास खालील अटी व शर्तीनुसार मान्यता देण्यात येत आहे.

प्रस्तावीत उद्यानाची जागा


स्वामी विवेकानंद उद्यान विमाननगर, लोहगाव,

सदरचे काम पूर्ण करण्याची मुदत पत्राचे तारखेपासून २ महीने राहिल. तरी आपण सदरची मान्यतेचे पत्रानुसार आपण काम सुरु करत असल्याचे पत्रोत्तर तातडीने उद्यान विभागाकडे दाखल करावे ही विनंती.

सदरचे उद्यानाची विकसनाची कामे करताना खालील अटी व शर्ती बंधनकारक राहतील. सदरच्या अटी व शर्तीचा भंग होत असल्याचे आढळल्यास उद्यान विभाग, पुणे महानगरपालिका यांना सदरची परवानगी रद्द करण्याचे सर्वाधीकार राहतील.

- १) प्रस्तावीत काम सुरु करताना व चालु असताना उद्यानात येणाऱ्या नागरीकांना कोणताही धोका अथवा नुकसान/ अडचण होणार नाही याची दक्षता घेणार, त्यासाठी आवश्यक त्या उपाययोजना करणार.
- २) प्रस्तावीत काम करताना उद्यानातील इतर सोयी सुविधांचे नुकसान होणार नाही, याची दक्षता घेणार अथवा त्याची योग्य पद्धतीने दुरुस्ती करून देणार.
- ३) प्रस्तावीत करण्यात येणाऱ्या कामाचे कामगार, ठेकेदार, मालाचे पुरवठादार यांची कोणतीही वित्तिय अथवा कायदेशीर जबाबदारी पुणे मनपाची राहणार नाही.
- ४) प्रस्तावीत काम करणाऱ्या कामगारांच्या सुरक्षेची जबाबदारी विकसक यांची राहिल.
- ५) विकसक यांचेफडुन कोणत्याही अटी व शर्तीचा भंग होत असल्याचे आढळल्यास अथवा काम योग्य रीतीने होत नसल्याचे आढळून आल्यास, सदर काम थांबविण्याचे अथवा दिलेली परवानगी रद्द करण्याचे अधिकार पुणे महानगरपालिका राखून ठेवत आहे.
- ६) प्रस्तावीत काम करत असताना उद्यान विभागाकडील हॉर्टिकल्चर सुपरवायजर, सहाय्यक उद्यान अधिक्षक, उद्यान अधिक्षक, अभियंता यांनी केलेल्या सुचनांनुसार काम करणे आवश्यक राहिल. तसेच करण्यात येणाऱ्या कामाची देखभाल व दुरुस्ती काम पुर्ण झाल्यापासुन किमान ६ महिने कालावधीपर्यंत विना मोबदला करणे बंधनकारक राहिल.
- ७) प्रस्तावीत काम करणाऱ्या कामगारांना, ठेकेदारांना उद्यानामध्ये वास्तव्य/रहिवास करता येणार नाही.
- ८) प्रस्तावीत कामाचा प्रगती अहवाल प्रत्येक पातळीवर उद्यान विभागास लेखी स्वरुपात फोटोसह सादर करणार.
- ९) प्रस्तावीत करण्यात येणाऱ्या कामाचे पुर्ण झाल्याचे फोटोसह लेखी पत्राद्वारे उद्यान विभागाकडे कळविल्या नंतर, सदरच्या कामाची उद्यान विभागाकडील अधिकारी यांनी समक्ष पाहणी केल्यानंतर जागेवर काम समाधानकारकरित्या पुर्ण झाले असल्याचे दिसुन आल्यानंतरच उद्यान विभाग, पुणे महानगरपालिका यांचेकडून काम पुर्णत्वाचा दाखला दिला जाईल.
- १०) सदरच्या आपल्या स्वनिधीमधुन करण्यात येणाऱ्या आपणांकडून करण्यात येणाऱ्या सर्व काम, माल मटेरीयल, उत्पन्न यावर आपला कोणताही व कसलाही मालकी अथवा कायदेशीर अधिकार राहणार नाही, सदरच्या जलसंधारण, वृक्षारोपन व इतर कामांमधुन मधुन भविष्यात कोणतेही उत्पन्न प्राप्त झाल्यास, त्यावर संपुर्णपणे व केवळ उद्यान विभाग, पुणे महानगरपालिका यांचा अधिकार राहिल.
- ११) सदरचे करण्यात येणाऱ्या कामामध्ये उद्यान विभागाकडून काही बदल सुचविल्यास त्यानुसार बदल करणे अत्यावश्यक राहिल.
- १२) सदरचे काम पुर्ण झाल्यानंतर व आपणांस कामाचे पुर्णत्वाचे पत्र दिल्यानंतर, भविष्यात अत्यावश्यक वाटल्यास सदरच्या कामामध्ये कोणताही बदल करण्याचा अथवा संपुर्ण काम काढुन टाकण्याचा सर्वाधिकार उद्यान विभाग, पुणे महानगरपालिका राखून ठेवत आहे.

कळावे,


मुख्य उद्यान अधिक्षक
पुणे महानगरपालिका



प्रति,
मा. मुख्य उद्यान अधीक्षक,
उद्यान विभाग,
पुणे महानगर पालिका,
शिवाजीनगर, पुणे.

विषय :- सर्व्हे नं. १०३/१२९ बी, CTS NO. १९९५, सर्व्हे नं. १०३/१२९ सी, CTS NO. १९९६ बी, येरवडा, पुणे - ०६ येथील "न्याती युनिटरी" कमर्शियल प्रकल्पाकरिता प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करणेबाबत...

संदर्भ :- १) आमचा दाखल प्रस्ताव आ. क्रं. ६४७, दिनांक ०३/०५/२०२४
२) आपले विभागाचे पत्र जा. क्रं. ११६५, दिनांक १९/०६/२०२४ अन्वये.
३) आमचा अर्ज. आ. क्रं. १५३३ दिनांक २६/०६/२०२४.
४) मा. मुख्य उद्यान अधीक्षक यांची ठ. क्र. आ / ९९ दि. १०/०७/२०२४

महोदय,

विषयांकित मिळकतीसाठी प्राप्त इन्व्हायरमेंट क्लिअरन्स अंतर्गत पर्यावरण पूरक कामे करण्याबाबत आम्ही आपल्या विभागाकडे संदर्भ क्रं. १ अन्वये प्रस्ताव सादर केलेला आहे. तदनंतर आम्हास आपले विभागाचे संदर्भ क्रं. २ अन्वयेचे कागदपत्रांचे पूर्ततेबाबतचे पत्र प्राप्त झालेले होते. त्यानुसार संदर्भ क्रं. ३ प्रमाणे आपण सुचवल्याप्रमाणे आम्ही स्वामी विवेकानंद उद्यान, विमाननगर, लोहगाव, पुणे येथे पाहणी करून सोबत मान्य दरपत्रकानुसार इन्व्हेसमेंट सादर केलेली आहे. त्यास आता संदर्भ क्रं. ४ नुसार मा. मुख्य उद्यान अधीक्षक यांच्या ठरावा प्रमाणे आमचे कॉन्ट्रॅक्टर श्री. विश्वराज डी. शितोळे यांनी वर्कऑर्डर प्रमाणे जागेवर काम पूर्ण केलेले असून त्यामध्ये लॉन, श्रवरी, झाडे, इरिगेशन सिस्टीम, माती, खते इत्यादी विषयक कामे केली आहेत.

तरी सदर केलेल्या कामाची प्रत्यक्ष पाहणी करून आम्हास पूर्णत्वाचा अहवाल मिळावा हि नम्र विनंती.

कळावे,

आपला विश्वासु

न्याती बिल्डर्स प्रा. ली. तर्फे
संचालक पियुष नितीन न्याती

सोबत:- जागेवरील फोटो जोडत आहे.

उद्यान कार्यालय
पुणे महानगरपालिका
आ.क्र. ४७३९ दि. २३/१०/२४

मुख्य उद्यान अधीक्षक

NYATI BUILDERS PRIVATE LIMITED

Head Office : Nyati Unitree, Survey No. 103/129, Plot B+C CTS No. 1995 and CTS No. 1996B,
Yerwad, Pune-Nagar Road, Pune 411006, India

Vishwaraj D Shitole

Civil Engineer & Govt. Contractor

MOB – 8806009696,9404997631.

EMAIL-vishwaraj7631@gmail.com

REF NO -

DATE -

प्रति,

मे.न्याती बिल्डर्स प्रा. लि.,
न्याती युनिटरी, स.नं. 103/129,
प्लॉट नं. बी+सी ऑफ सीटीएस नं.1995
आणि 1996 बी, येरवडा,
नगर रोड, पुणे-411006.

विषय- स्वामी विवेकानंद उद्यान, विमाननगर, लोहगाव येथील उद्यानात
नागरी हवा/ध्वनी प्रदूषण नियंत्रित विषयक कामे करणे.

संदर्भ- CNT/UNITREE EXTN/13/2024, Date : 29/06/2024.

मा.महोदय,

वरील विषयांकित काम प्रत्यक्ष जागेवर 100 टक्के केलेले आहे.
त्यामध्ये लॉन्ग, श्रवरी, झाडे, इरिगेशन सिस्टीम, माती, खते इत्यादी कामे
केली असून त्यासोबत काम केलेलेचे फोटो जोडलेले आहेत.

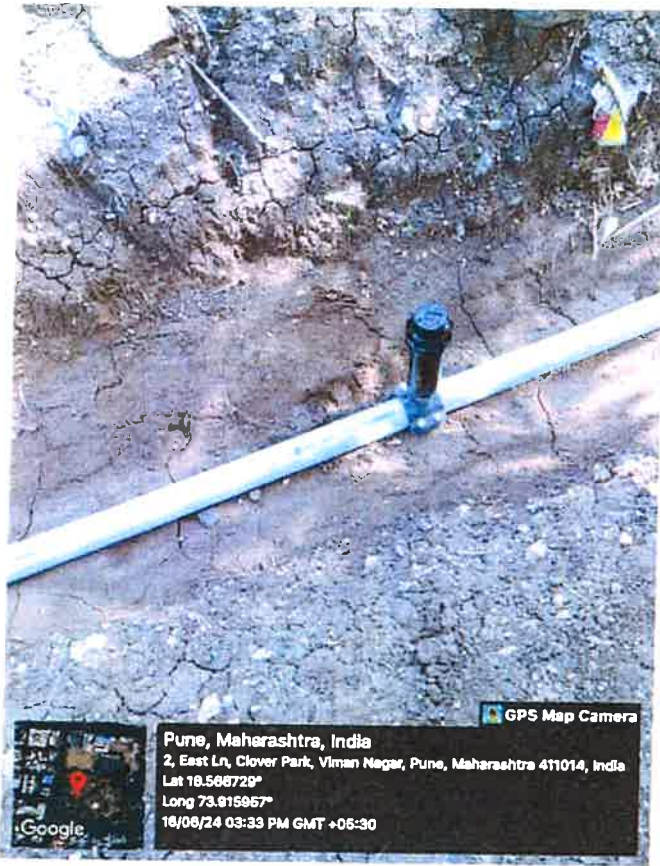
तरी आम्ही जागेवर 100 टक्के काम केले असल्याने त्याचे 100
टक्के देयक मिळावे, ही विनंती.

For Vishwaraj Dhairyashil Shitole


Proprietor

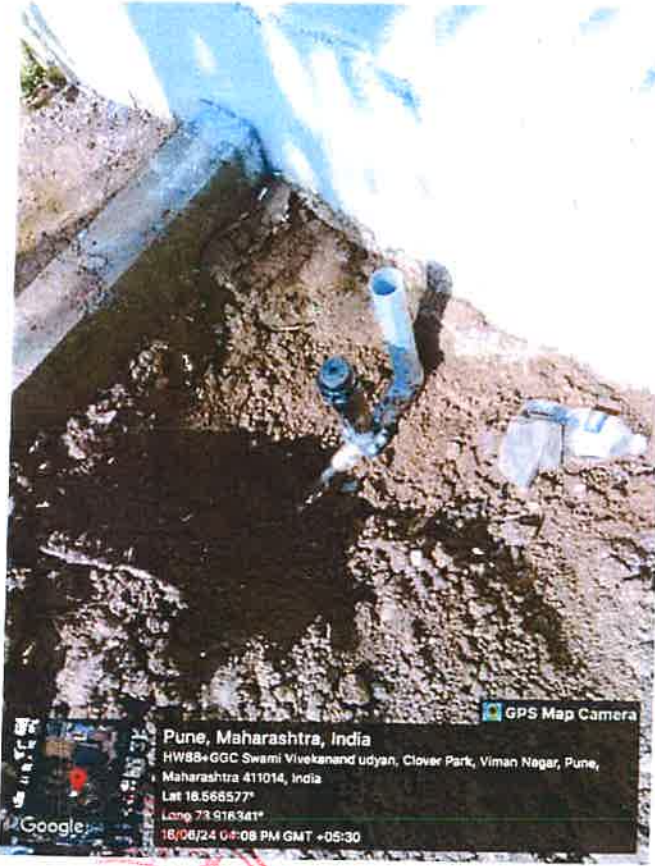
ADD – SHITOLE VASTI NO 2, A/P-KHADAKI, TAL-DAUND, DIST-PUNE. 413130.



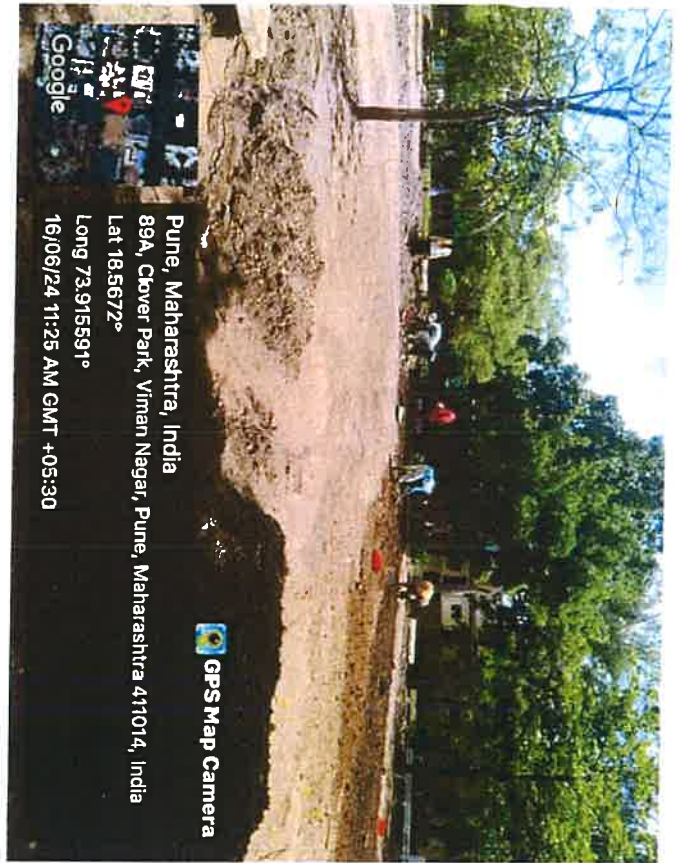


NOT
A.P.





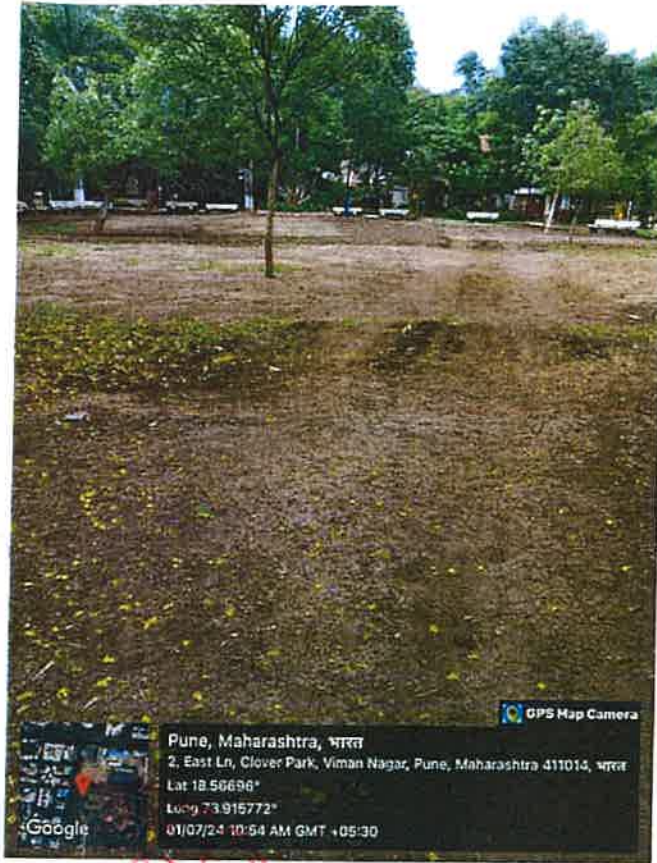




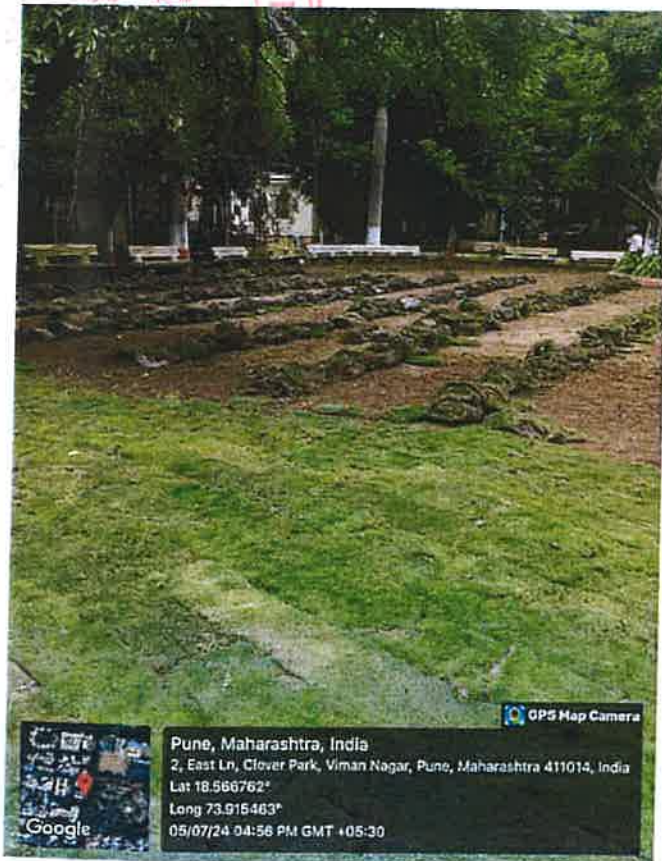


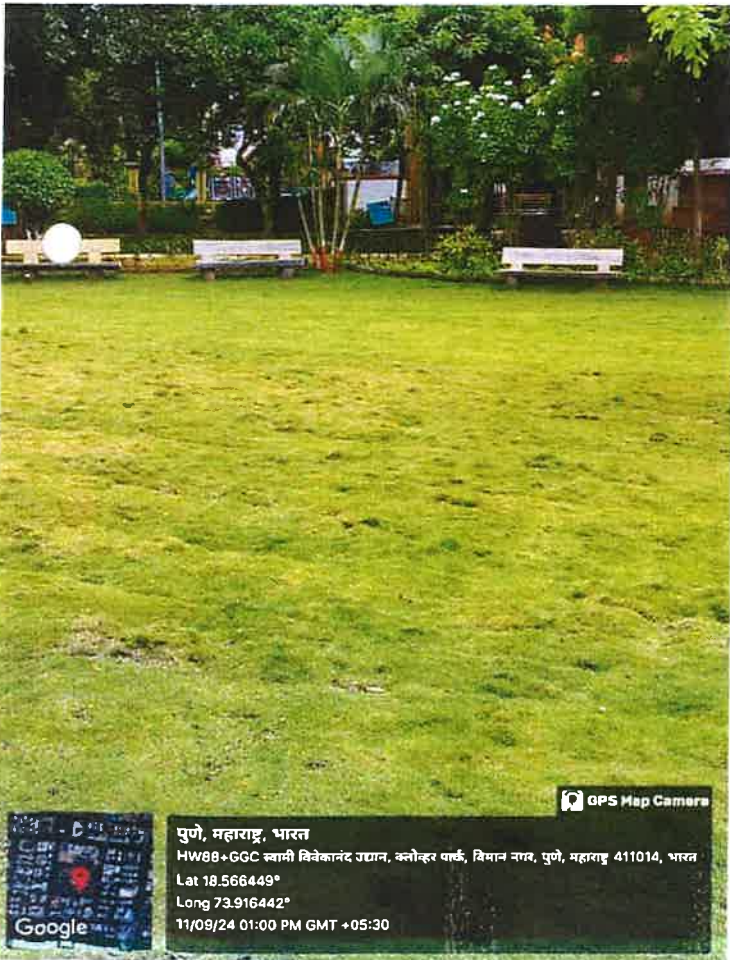
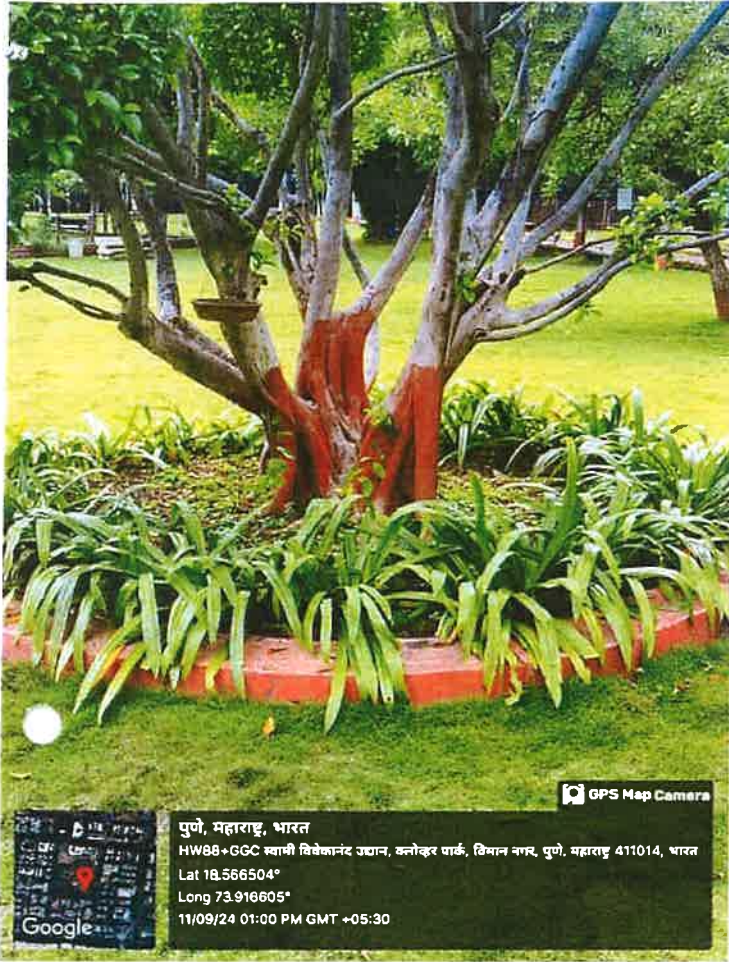
NO
A.P.





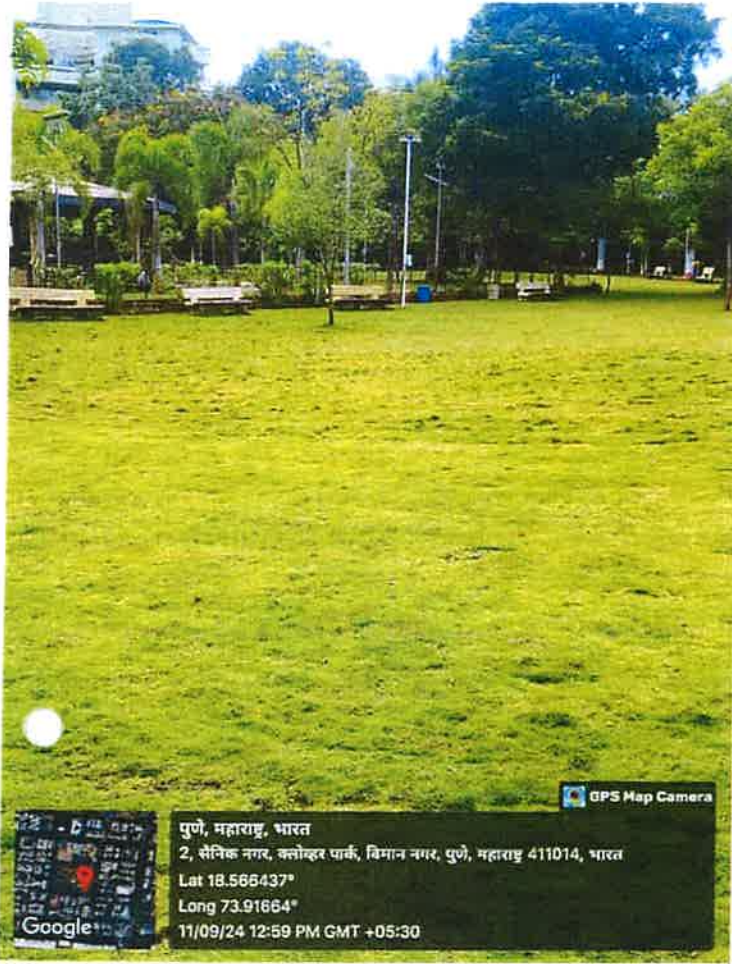
SHID
 AYED
 PUNE NO.
 TR





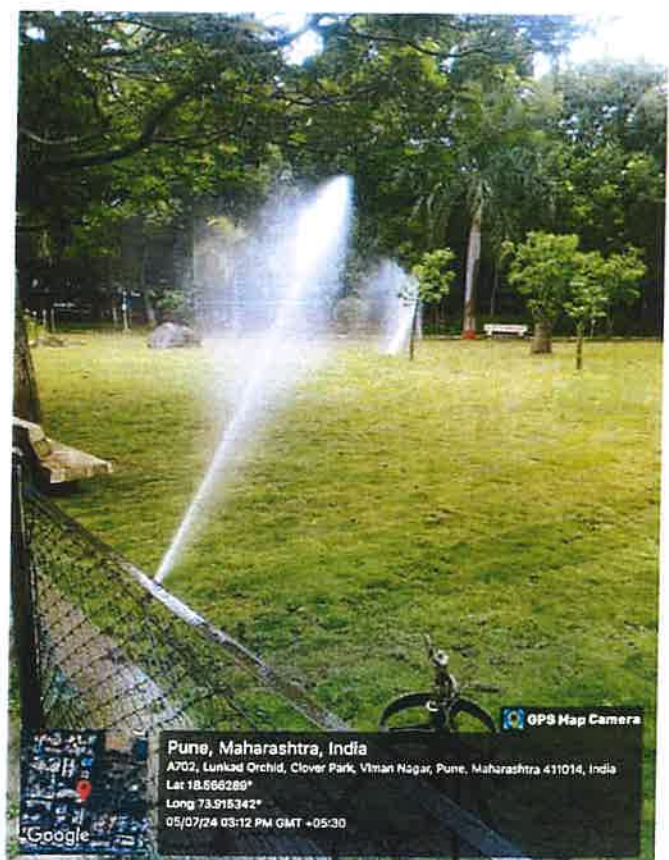
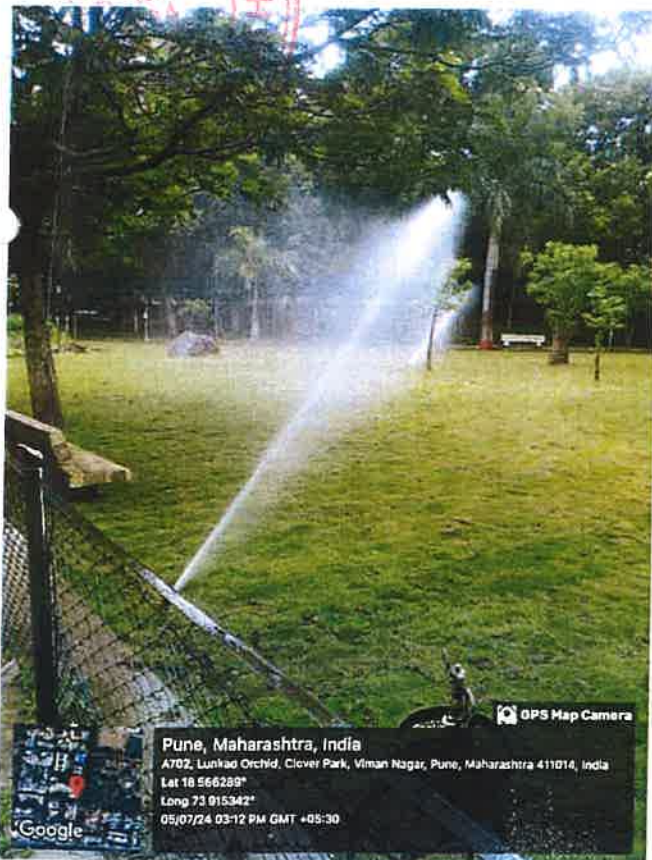


RASHID
 D. SAYED
 PUNE

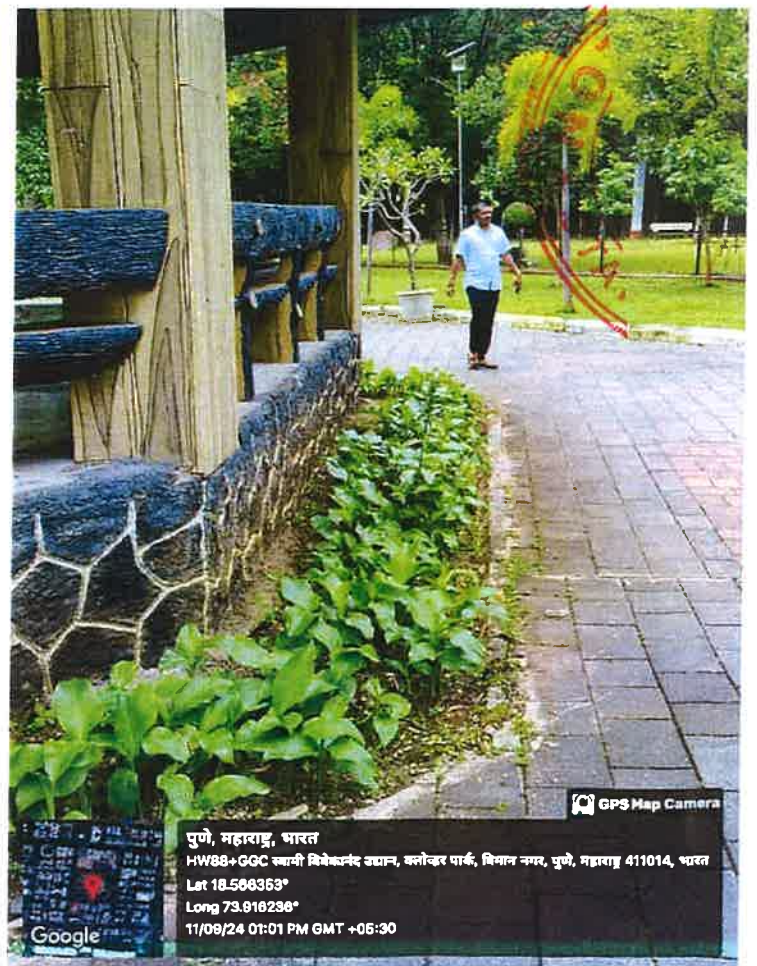




ISHI
 JAYED
 PUNE
 NO.
 4



2024







उद्यान कार्यालय

पुणे महानगरपालिका

जा.क्र. : उकाजा/ ४२३७

दिनांक : १३/११/२०२४

मे.न्याती बिल्डर्स प्रा.लिं.

न्याती युनिटी, स.नं.१०३/१२९, प्लॉट बी + सी,

सीटीएस नं. १९९५ व सीटीएस नं. १९९६ बी,

येरवडा, पुणे ४११ ००६

यांजकडेस

विषय: - स्वामी विवेकानंद उद्यान विमाननगर लोहगाव येथील उद्यानात नागरी हवा / ध्वनी प्रदुषण नियंत्रित विषयक कामे करणे

संदर्भ-

१. मा.मुख्य उद्यान अधिक्षक ठराव क्र.आ/९९ दि.१०/०७/२०२४

२. आपणाकडील पत्र उद्यान कार्यालय आ.क्र.४१३१ दि.२३/१०/२०२४.

विषयांकीत स्वामी विवेकानंद उद्यान विमाननगर लोहगाव येथील उद्यानात नागरी हवा / ध्वनी प्रदुषण नियंत्रित विषयक कामे करणे या कामाची जागेवर प्रत्यक्ष पाहणी केली असता व आपणामार्फत सादर केलेले कामांचे फोटोंच्या आधारे जागेवर ठेकेदार मे.विश्वराज डी.शितोळे यांनी १००% काम पुर्ण केल्याचे दिसून येत आहे.

तरी पुढील योग्य ती कार्यवाही आपलेमार्फत होणेस विनंती आहे.

कळावे,



मुख्य उद्यान अधिक्षक

पुणे महानगरपालिका

Tax Invoice

VISHWARAJ DHAIRYASHIL SHITOLE SHITOLE WASTI NO 2, AT POST - KHADKI, DAUND Pune, Maharashtra, 413130 Mob No-9404997631 GSTIN/UIN: 27EBVPS1007P1ZU State Name : Maharashtra, Code : 27	Invoice No. VS/24-25/010 Delivery Note	Dated 14-Nov-24 Mode/Terms of Payment
Consignee (Ship to) NYATI BUILDERS PRIVATE LIMITED Floor No 5,6,7, S.No 103/129/B/C, CTS No 1995,1996B,NYATI UNITREE, Pune Nagar Road, YERWADA PUNE-411006 GSTIN/UIN : 27AAACN6418N1Z4 State Name : Maharashtra, Code : 27	Reference No. & Date. Buyer's Order No. Dispatch Doc No. Dispatched through	Other References Dated Delivery Note Date Destination
Buyer (Bill to) NYATI BUILDERS PRIVATE LIMITED Floor No 5,6,7, S.No 103/129/B/C, CTS No 1995,1996B,NYATI UNITREE, Pune Nagar Road, YERWADA PUNE-411006 GSTIN/UIN : 27AAACN6418N1Z4 State Name : Maharashtra, Code : 27	Terms of Delivery	

Sl No.	Particulars	HSN/SAC	Amount
1	Contract Sales @18% <i>Urban Air/Noise Pollution Control (M+L) CSR Urban Air/Noise Pollution Control (M+L) (W O No-CNT/UNITREE EXTN./13/2024)</i>	9954	24,11,689.00
		Output Cgst 9%	2,17,052.01
		Output Sgst 9%	2,17,052.01
	Less : Round Off		(-)0.02
	Total		₹ 28,45,793.00

Amount Chargeable (in words)

INR Twenty Eight Lakh Forty Five Thousand Seven Hundred Ninety Three Only

HSN/SAC	Taxable Value	CGST Rate	CGST Amount	SGST/UTGST Rate	SGST/UTGST Amount	Total Tax Amount
9954	24,11,689.00	9%	2,17,052.01	9%	2,17,052.01	4,34,104.02
Total	24,11,689.00		2,17,052.01		2,17,052.01	4,34,104.02

Tax Amount (In words) : **INR Four Lakh Thirty Four Thousand One Hundred Four and Two paise Only**

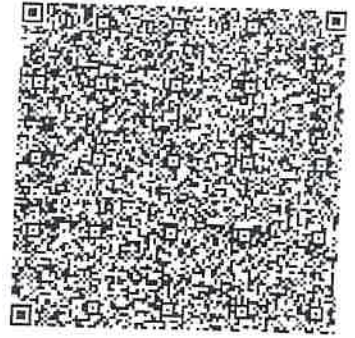
for VISHWARAJ DHAIRYASHIL SHITOLE

For Vishwaraj Dhalryashil Shitole
Authorized Signatory

This is a Computer Generated Invoice



27EBVPS1007P1ZU
VISHWARAJ DHAIRYASHIL SHITOLE



1.e-Invoice Details

IRN : 3ce9b4cd6eb5d6eb5e415020cf4668802 Ack No. : 122423982879371
a4d744f23b837c247ae5d5e5dbebb80

Ack Date : 14-11-2024 16:43:00

2.Transaction Details

Supply type Code : B2B

Document No. : VS/24-25/010

IGST applicable despite Supplier and Recipient located in same State : No

Place of Supply : MAHARASHTRA

Document Type : Tax Invoice

Document Date : 14-11-2024

3.Party Details

Supplier :

GSTIN : 27EBVPS1007P1ZU
VISHWARAJ DHAIRYASHIL SHITOLE
SHITOLE WASTI NO 2, AT POST - KHADKI, DAUND
DAUND 413130 MAHARASHTRA

Recipient :

GSTIN : 27AAACN6418N1Z4
NYATI BUILDERS PRIVATE LIMITED
Floor No 5,6,7, S.No 103/129/B/C, CTS No 1995,1996B,NYATI UNITREE,
yerawada pune Place of Supply: MAHARASHTRA
411006 MAHARASHTRA

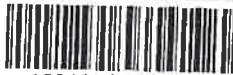
4.Details of Goods / Services

SINo	Item Description	HSN Code	Quantity	Unit	Unit Price(Rs)	Discount(Rs)	Taxable Amount(Rs)	Tax Rate(GST + Cess State Cess + Cess Non.Advol	Other charges	Total
1	Contract Sales @18%	9954	0	OTH	2411689	0	2411689	18.00 + 0.00 0.00 + 0	0	2845793.07

Tax'ble Amt	CGST Amt	SGST Amt	IGST Amt	CESS Amt	State CESS	Discount	Other Charges	Round off Amt	Tot Inv. Amt
2411689.00	217052.01	217052.01	0.00	0.00	0.00	0.00	0.00	-0.02	2845793.00

Generated By : 27EBVPS1007P1ZU

Print Date : 14-11-2024 16:43:15



122423982879371

eSign

Digitally Signed by NIC-IRP
on : 2024-11-14 16:43:00



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000189238/CE/2406000303

Date: 05/06/2024

To,
 Nyati Builders Private Limited
 yati Unitree, East Wing, 5th Floor, Nagar
 Road, CTS No. 1995(B+C)+1996B,
 Yerwada, Pune 411006.



Sub: Consent to Establish for Commercial building Construction project under Red category

- Ref:**
1. Application for Consent to Establish vide UAN No MPCB-CONSENT-0000077015
 2. Minutes of 3rd Consent Committee Meeting of 2020-21 held on 26.05.2020
 3. Application for Consent to Establish vide UAN No MPCB-CONSENT-0000189238
 4. Minutes of 1st Consent Committee Meeting of 2024-25 held on 18.04.2024

Your application NO. MPCB-CONSENT-0000189238

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Establish is granted for period upto commissioning of the project or five years whichever is earlier**
2. **The capital investment of the project is Rs.206.75 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish is valid for Construction project named as Nyati Unitree by Nyati Builders private limited, S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No. 1995 and CTS No. 1996 B, ,Yerwada,Haveli,Pune on Total Plot Area of 8041.81 SqMtrs for construction BUA of 38227.31 SqMtrs as per specific condition of EC granted dated 11.10.2023 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 11.10.2023	8041.81	38227.31

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to Disposal
1.	Trade effluent	Nil	NA NA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	106	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 to S-3	DG sets-1000 kVA	03	As per Schedule -II

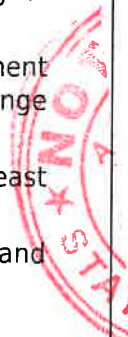
6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry waste	355 Kg/Day	Segregation	Handover to authorized vendor
2	Wet waste	236 Kg/Day	OWC with composting or biodigester with	As Manure
3	STP Sludge	8 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	200	Ltr/Hr	Reprocessing	To Authorized Reprocessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
11. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
12. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
13. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.



14. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/INFRA-2/422337/2023 dtd 11.10.2023 for building Construction project having Plot Area 8041.81 SqMtr & total construction BUA 38227.31 SqMtr as per specific condition.
15. This consent is issued without prejudice to an order passed in O.A. 29/2019(WZ), I.A. No 29/2019 (WZ), I. A. No./2019 (WZ) & I.A. No. 18/2020 (WZ) filed before Hon'ble NGT.
16. This consent is issued without prejudice to an order passed being passed in SLP dairy No. 32134/2019 filed in Hon'ble Supreme Court of India.
17. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Avinash



Signed by: Dr.Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-06-05 11:09:50 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	413500.00	TXN2312000291	05/12/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide MBBR based Sewage Treatment Plants (STPs) of combined capacity **175 CMD for treatment of domestic effluent of 106 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	161.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening/Other consumption	

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1 to S-3	DG sets-1000 kVA-3 Nos	Acoustic Enclosure	30.00	Disel 200 Ltr/Hr	1	SO ₂	96 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent To Establish	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & EC conditions	upto Commissioning of the project	upto Commissioning of the project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.

- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.





AXIS BANK LIMITED



AXIS6492416
Bank Guarantee No 16360100019349 Dated 11-06-2024/1636

AXIS BANK LIMITED
CBB PUNE

214- 215 CITY MALL, 2ND FLOOR PLOT NO 1, S.NO 132 PUNE-411007

Ref.No: 16360100019349

Date: 11-06-2024

To,
REGIONAL OFFICER MAHARASHTRA
POLLUTION CONTROL BOARD
JOG CENTRE WAKDEWADI
SHIVAJINAGAR PUNE 411005 - 411005

Dear Madam/Sirs,

BG No. : 16360100019349

Date of Issue : 11-06-2024

Amount of BG : INR 10,00,000.00 (INDIAN RUPEES TEN LAKH ONLY)

Expiry Date : 04-06-2029

Claim Expiry Date : 04-06-2030

Name and Address of the Applicant : MS. NYATI BUILDERS PRIVATE LIMITED NYATI COMMERCE HOUSE, ROAD NO 6, KALYANI NAGAR, PUNE-PUNE 411006

We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

- The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

- The beneficiary in their own interest should,
 - Verify the BG text is printed on the Bank Serial numbered stationery and duly signed by two bank officials on each page.
 - Verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED

BC Confirmation Desk, Wholesale Banking Operations 5th floor, Glgaplex, Building No 1,
Plot No I.T.5, MIDC, Airoli Knowledge Park, Airoli, Navi Mumbai 400708

- BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.
- The Claim demand in Original /SFMS/ SWIFT under this Bank Guarantee is to be submitted at the address mentioned in this Bank Guarantee and additionally an email be sent on axisbg.invocations@axisbank.com

FOR AXIS BANK LIMITED

Amit Tembhurne
AUTHORISED SIGNATORY

Name:

SS No.

Amit Tembhurne

Encl: Bank Guarantee No. 16360100019349

G.S. No. 31919



FOR AXIS BANK LIMITED

Prakash Daingade
AUTHORISED SIGNATORY

Name:

SS No.

Prakash Daingade
Manager - Trade & Forex
Emp No.42356
SS No.20960



महाराष्ट्र MAHARASHTRA

© 2023 ©

CL 402541

अनु.क्र. B2006 दि. 16 JUN 2024 मु.श.रकम. 500/-
 दस्तावा प्रकार कर्ज प्रकरण
 दस्त नोंदणी करणार आहेत का? होय/नाही.
 मिळकतीचे वर्णन
 मुद्रांक विकत घेणाऱ्याचे Corporate Banking Branch-Pune
 पत्ता 214 / 215, 2nd Floor, Plot No.1,
 Ganesh Khind Road, (University Road)
 Pune-411 007.
 दुसऱ्या पक्षकाराचे नांव Tel: 020 86223700 / Fax: 020 86223777
 हस्ते व्यक्तीचे नांव श्री. पत्नी: व्ही. नडे
 धनकवडी, पुणे-४३.
 मुद्रांक विकत घेणाऱ्याची सही सी. आर. एच. लिमये
 परवाना क्र. २२०१०१६
 ३, शुक्रवार पेठ, पुणे-४११००२
 ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक
 खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे.

BANK GUARANTEE NO.16360100019349 DATED 11th JUNE, 2024

TO
 REGIONAL OFFICER MAHARASHTRA
 POLLUTION CONTROL BOARD, JOG CENTRE WAKDEWADI
 SHIVAJINAGAR PUNE 411005, INDIA

For AXIS BANK LTD.

Amit Tembhrne
 Authorised Signatory

Amit Tembhrne
 Manager
 S.S. No. 31919

Page 1 of 3



For AXIS BANK LTD.

Prakash Daingade
 Authorised Signatory

Prakash Daingade
 Manager - Trade & Forex
 Emp No.42356
 SS No.20960





AXIS BANK LIMITED



AXIS6492416

Bank Guarantee No 16360100019349 Dated 11-06-2024/1636

BG NO.: 16360100019349

BG Amount: Rs.10,00,000/- (Rupees Ten Lakh Only)

BG Expiry Date:04.06.2029

BG Claim Expiry Date:04.06.2030

In Consideration of the Regional Officer Maharashtra Pollution Control Board, Regional Officer, Pune having agreed to grant M/s Nyati Builders Pvt. Ltd on at Nyati Unitree, CTS No. 1995(B+C)+1996B, Yerwada, Pune 411006 time for the due compliance of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggested/stipulated vide letter bearing Consent No. Format1.0/CC/UAN No.0000189238/CE/2406000303 dated 05/06 /2024 and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for **Rs. 10,00,000/- (Rupees Ten Lakh Only)**. We **Axis Bank Limited**, a company incorporated under the Companies Act, 1956 and carrying on the business of Banking under the banking regulation act, 1949 and having its registered office at Axis Bank Limited, Trishul, Opposite Samartheshwar Temple, Law Garden, Ellis Bridge Ahmedabad - 380006, Gujarat and branch office at **AXIS BANK LIMITED 214- 215 CITY MALL, 2ND FLOOR, PLOT NO 1, S.NO 132, GANESH KHIND ROAD (UNIVERSITY ROAD), PUNE- 411007** at the request of said M/s Nyati Builders Pvt. Ltd do hereby undertake to pay to the Board an amount not exceeding **Rs. 10,00,000/- (Rupees Ten Lakh Only)** against any non-compliance of consent conditions/directions or damages etc caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.

We **Axis Bank Limited** do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non-fulfillment of undertaking. Non-compliance of directions /notices/ letters/ instructions/ issued by the Board/ violation of provisions of any of the provisions of Law mentioned herein above. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall be restricted to an amount not exceeding **Rs. 10,00,000/- (Rupees Ten Lakh Only)**.

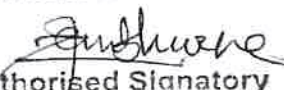
We undertake to pay to the Board any money so demanded not withstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and in equivocal.

The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.

We **Axis Bank Limited** further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before 5 years from date of BG. We shall be discharged from all liability under this guarantee thereafter.

We **Axis Bank Limited** further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time

For **AXIS BANK LTD.**


 Authorised Signatory
Amit Tembhurne
 Manager
 S.S. No. 31919



For **AXIS BANK LTD.**


 Authorised Signatory
Rakash Daingade
 Manager - Trade & Forex
 Emp No.42356
 SS No.20950

Registered Office: "TRISHUL", Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad - 380006.



AXIS6492416

Bank Guarantee No 16360100019349 Dated 11-06-2024/1636

or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.

This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.

We **Axis Bank Limited** under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.

Notwithstanding what has been stated above our liability under this guarantee is restricted to **Rs.10,00,000/- (Rupees Ten Lakh Only)** our guarantee shall remain in force until **4th June 2029**.

Unless a demand or claim under this guarantee is made on in writing on or before the **4th June 2030** all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

Notwithstanding anything mentioned herein above, our liability under this guarantee is restricted to **Rs. 10,00,000/- (Rupees Ten Lakh Only)** and this guarantee would be valid up to **4th June 2029** and we shall be discharged from all liabilities hereunder unless a written claim for payment under this guarantee is lodged on us or before **4th June 2030** irrespective of whether or not the original guarantee is returned to us.

DATE: 11TH June 2024

PLACE : PUNE

For AXIS BANK LTD.

Amit Tembhurne
Authorised Signatory

Amit Tembhurne
Manager
S.S. No. 31919

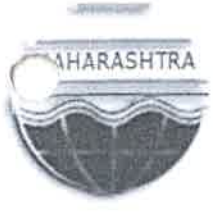


For AXIS BANK LTD.

Prakash Daingade
Authorised Signatory

Prakash Daingade
Manager - Trade & Forex
Emp No.42356
SS No.20960



**Maharashtra Pollution Control Board****महाराष्ट्र प्रदूषण नियंत्रण मंडळ**

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status: Success
Transaction Reference no: ZBOI2005234440
Transaction no: TXN2405003412
Transaction On: 17-05-2024 18:38:47
Payment For: MPCB-CONSENT-0000189500
Email: borawake2016@gmail.com
Mobile no: 7447757830
Amount: 2857210.00 INR.





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status: Success
Transaction Reference no: ZBOI2008669385
Transaction no: TXN2405004271
Transaction On: 22-05-2024 16:47:48
Payment For: MPCB-CONSENT-0000189500
Email: borawake2016@gmail.com
Mobile no: 7447757830
Amount: 2794056.00 INR.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000189500/CO/2406001107

Date: 12/06/2024

To,
 Nyati Builders Private Limited
 Nyati Unitree, East Wing, 5th Floor, Nagar
 Road, CTS No. 1995(B+C)+1996B,
 Yerwada, Pune 411006.



Your Service is Our Duty

Sub: Consent to Operate (Part-I) for Commercial building Construction project under Red category

- Ref:**
1. Application for Consent to Operate vide UAN No MPCB CONSENT 78483
 2. Minutes of 2nd Consent Committee Meeting of 2024-25 held on 29.04.2024
 3. Consent to Establish granted vide No Format1.0/CC/UAN No.0000189238/CE/2406000303 dtd 05.06.2024

Your application NO. MPCB-CONSENT-0000189500

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Operate (Part-I) is granted for period upto 31.03.2025**
2. **The capital investment of the project is Rs.206.75 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate(Part-I) is valid for construction project named as Nyati Unitree by Nyati Builders Pvt. Ltd., S.no. 103/129B, CTS No. 1995, S. No. 103/129C, CTS No. 1995 and CTS No. 1996 B, Yerawada, Tal Haveli, Dist Pune on Total Plot Area of 8041.81 SqMtrs for completed Part-I total construction BUA of 28818.4 SqMtrs out of Total Construction BUA of 38227.31 SqMtrs as per specific condition of EC granted dated 11.10.2023 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance dtd 11.10.2023	8041.81	38227.31
2	Consent to Establish dtd 05.06.2024	8041.81	38227.31

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to Disposal
1.	Trade effluent	Nil	NA NA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	66.82	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG set-1000 kVA	01	As per Schedule -II
S-2	DG sets-630 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Dry waste	234.36 Kg/Day	Segregation	Handover to authorized vendor
2	Wet waste	156.2 Kg/Day	OWC with composting	As Manure
3	STP Sludge	10 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	200	Ltr/Hr	Reprocessing	To Authorized Reprocessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall operate Organic waste digester with composting facility or biodigester with composting facility effectively
11. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/INFRA-2/422337/2023 dtd 11.10.2023 for building Construction project having Plot Area 8041.81 SqMtr & total construction BUA 38227.31 SqMtr as per specific condition.
12. This consent is issued without prejudice to an order passed in O.A. 29/2019(WZ), I.A. No 29/2019 (WZ), I. A. No./2019 (WZ) & I.A. No. 18/2020 (WZ) filed before Hon'ble NGT.

13. This consent is issued without prejudice to an order passed being passed in SLP dairy No. 32134/2019 filed in Hon'ble Supreme Court of India.
14. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to O & Environmental Clearance.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Avinash

5489b12b
c86fcee5
c2bf0a6e
82b82381
d90137a7
bdba5283
74133732
59a10b36

Signed by: **Dr. Avinash Dhakne**
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-06-12 22:27:31 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	349257.00	TXN2312000709	05/12/2023	Online Payment
2	2857210.00	TXN2405003412	21/05/2024	Online Payment
3	2794056.00	TXN2405004271	22/05/2024	Online Payment

PP has paid penal fees of Rs 2857210.00 and lapse consent fees of Rs 2794056 since 2015

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **175 CMD for treatment of domestic effluent of 66.82 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	92.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening/Other consumption	

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

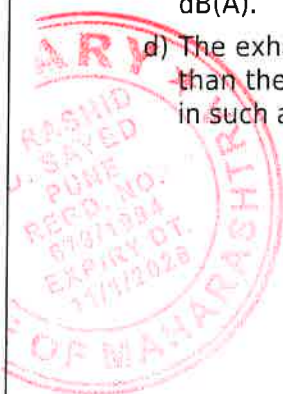
- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-**

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG set-1000 kVA	Acoustic Enclosure	30.00	Disel 200 Ltr/Hr	1	SO ₂	96 Kg/Day
S-2	DG set-630 kVA	Acoustic Enclosure	5.50	Disel 125 Ltr/Hr	1	SO ₂	60 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent To Operate	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & EC conditions	Continious	31.03.2026

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.

- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent. .

This certificate is digitally & electronically signed.

